

**Fourteenth Lok Sabha**  
**VII Session (16/02/2006 to 23/05/2006)**

**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Thursday, February 16, 2006/Magha 27, 1927 (Saka)**

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**No. 134**

**12.20 P.M.**

**1. National Anthem**

The National Anthem was played.

**12.21 P.M.**

**2. Oath**

Shri Pratik Prakashbapu Patil took the oath in English, signed the Roll of Members and took his seat in the House.

**12.23 P.M.**

**3. President's Address – Laid on the Table**

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 16<sup>th</sup> February, 2006.

**4. Introduction of Ministers**

The Prime Minister introduced the Cabinet Ministers, Minister of State (Independent charge) and Ministers of State of the Union Council of Ministers.

**12.25 P.M.**

**5. Obituary References**

The Speaker made references to the passing away of His Highness Sheikh Jaber Al-Ahmad Al-Jaber Al-Sabah, Amir of the State of Kuwait, Shri Bhagwan Shankar Rawat, a member of the Tenth to Twelfth Lok Sabhas, Shri K.S. Chavda, a member of the Fifth, Sixth and Ninth Lok Sabhas and Shri S.A. Agadi, a member of the Second and Fourth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**12. 32 P.M.**

**6. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the National Commission for Minority Educational Institutions (Amendment) Ordinance, 2006 (No. 1 of 2006) (Hindi and English versions) promulgated by the President on the 23<sup>rd</sup> January, 2006, under article 123 (2) (a) of the Constitution.

(2) A copy of the Statement (Hindi and English versions) explaining circumstances necessitating the promulgation of the National Commission for Minority Educational Institutions (Amendment) Ordinance, 2006 (No. 1 of 2006).

**12.33 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 17<sup>th</sup> February, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Friday, February 17, 2006/Magha 28, 1927 (Saka)**

**No. 135**

**11.00 A.M.**

**1. Felicitation to Indian Cricket Team**

The Speaker on behalf of the House congratulated the skipper and members of the Indian Cricket Team on winning the One Day International Series against Pakistan.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.21 A.M. and re-assembled at 11.30 A.M.)**

**2. Starred Questions**

Starred Question Nos. 3 and 4 were orally answered. Replies to Starred Question Nos. 1, 2 and 5-20 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 1-95 were laid on the Table.

**12.01 P.M.**

**4. Observation by the Speaker**

The Speaker made the following Observation:-

"As the Hon'ble Members are aware, ten members were expelled from Lok Sabha on 23 December, 2005. I have to inform the House that writ petitions have been filed in the Delhi High Court (since transferred to Hon. Supreme Court) by the expelled members other than Shri Raja Ram Pal, who has filed a petition in the Hon. Supreme Court challenging their expulsion. The High Court and the Supreme Court reportedly directed that notices be issued to the parties including the Speaker, Lok Sabha.

I decided that the Secretariat would not accept any such notice, far less respond to the same as in my view the issue was and is non-justiciable, as, *inter alia*, votes given by Hon. Members cannot be questioned in any judicial proceedings. In this connection, I convened a meeting of the Leaders of Parties in Lok Sabha on 20 January, 2006 to discuss the issues relating to and arising out of the said proceedings. Two eminent lawyers of our country, Shri Fali S. Nariman and Shri T.R. Andhyarujina also attended the meeting on my invitation. The Leaders unanimously endorsed the position taken by me not to accept and respond to the notices issued by the High Court and the Supreme Court or to enter appearance in the Court. Prof. Vijay Kumar Malhotra, hon. Deputy Leader of Bharatiya Janata Party, however, was of the further view that this position should be communicated to the Court through some Lawyer appearing in the matter. I also called an Emergency Conference of Presiding Officers on 4 February, 2006, where the Presiding Officers unanimously adopted the following Resolution:

"The Presiding Officers of the Legislative Bodies in India, having assembled in their Emergency Conference in New Delhi on 4 February, 2006 and having deliberated on the issues arising out of and related to proceedings initiated in Courts of Law challenging the expulsion of members of Parliament, unanimously endorse the decision taken by the Chairman, Rajya Sabha and the Speaker, Lok Sabha not to accept or respond to the notices issued by Courts of Law in the matter of expulsion of the members of the two Houses."

As the Hon'ble members are aware, in the wake of News Bulletins telecast on Star News channel on 19 December, 2005, regarding the MPLAD Scheme, on 20 December, 2005 I constituted after consultation with the Leaders of the Parties a seven member Inquiry Committee under the Chairmanship of Shri Pawan Kumar Bansal to inquire into the alleged improper conduct of some members of Lok Sabha in the matter of implementation of MPLAD Scheme. The Committee was requested to present its report to me in the matter by 31 January, 2006. Shri Bansal has since resigned from the office of the Chairman and the membership of the Committee, which has been accepted by me with effect from 27 January, 2006. On the same day, I have appointed Shri V. Kishore Chandra S. Deo as the new Chairman of the Committee. On 31 January, 2006, Shri V. Kishore Chandra S. Deo made a request to me seeking extension of time up to 17 March, 2006 for the Committee to present its Report on the ground that the Committee needed some more time to consider the matter and it was not feasible for the Committee to give its report by 31 January, 2006. I have accordingly granted time up to 17 March, 2006 to the Committee to present its report.

Hon'ble Members may also recall that on 20 December, 2005 while announcing the constitution of the Inquiry Committee, I requested the members against whom allegations have been made, not to attend the Session of the

House until the matter was looked into and a decision was taken. The issue as to whether the concerned members may be requested not to attend the sittings of the House even during the extended period or not was briefly deliberated upon at the meeting with the Leaders of Parties in Lok Sabha held on 15 February, 2006. The Inquiry Committee is having its next sitting today. Therefore, until a further decision is taken, I request the concerned members in relation to whose conduct the enquiry is being held, not to attend the Session of the House or the meeting of any Committee."

#### 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2004-2005.
  - (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-
- (i) The Equity Linked Savings (Amendment) Scheme, 2005 published in Notification No. S.O. 1755 (E) in Gazette of India dated the 13<sup>th</sup> December, 2005, together with an explanatory memorandum.
  - (ii) S.O. 1843 (E) published in Gazette of India dated the 30<sup>th</sup> December, 2005 together with an explanatory memorandum notifying the Ratnagiri Gas and Power Private Limited, New Delhi, for reconstruction or revival of a power generating plant.
  - (iii) S.O. 89 (E) published in Gazette of India dated the 25<sup>th</sup> January, 2005 together with an explanatory memorandum notifying the Bombay Stock Exchange Limited, Mumbai and National Stock Exchange of India Limited, Mumbai as recognized Stock Exchanges for the purpose of section 43 (5) of the Income-tax Act, 1961.
- (4) A copy of the Cost Accounting Records (Electricity Industry) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 709 (E) in Gazette of India dated the 7<sup>th</sup> December, 2005 under sub-section (3) of section 642 of the Companies Act, 1956.
- (5) A copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 724 (E) in Gazette of India dated the 17<sup>th</sup> December, 2005 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- G.S.R. 37 (E) published in Gazette of India dated the 24<sup>th</sup> January, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1996.
- G.S.R. 749 (E) published in Gazette of India dated the 28<sup>th</sup> December, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1996.
- G.S.R. 17 (E) published in Gazette of India dated the 17<sup>th</sup> January, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 4/99-Cus., dated the 8<sup>th</sup> January, 1999.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R. 725 (E) published in Gazette of India dated the 19<sup>th</sup> December, 2005 together with an explanatory memorandum seeking to extend the final anti-dumping duty on imports of Sodium Cyanide originating in, or exported from, United States of America and Korea RP, at the rates recommended by the designated authority.
  - (ii) G.S.R. 726 (E) published in Gazette of India dated the 19<sup>th</sup> December, 2005 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Sodium Cyanide originating in, or exported from, the Chinese Taipei, at the rates recommended by the designated authority.
  - (iii) G.S.R. 12 (E) published in Gazette of India dated the 10<sup>th</sup> January, 2006 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of 1-Phenyl-3Methyl-5-Pyrazolone originating in, or exported from, the China PR, at the rates recommended by the designated authority.

(iv) G.S.R. 18 (E) published in Gazette of India dated the 17<sup>th</sup> January, 2006 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Sodium Nitrite originating in , or exported from, China RP at the rates recommended by the designated authority.

(v) G.S.R. 19 (E) published in Gazette of India dated the 17<sup>th</sup> January, 2006 together with an explanatory memorandum seeking to rescind the final anti-dumping duty imposed on imports of Sodium Nitrite originating in , or exported from, China RP.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

G.S.R. 752 (E) published in Gazette of India dated the 29<sup>th</sup> December, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2002.

G.S.R. 757 (E) published in Gazette of India dated the 30<sup>th</sup> December, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2002.

G.S.R. 758 (E) published in Gazette of India dated the 30<sup>th</sup> December, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 33/2005-CE dated the 8<sup>th</sup> September, 2005.

G.S.R. 36 (E) published in Gazette of India dated the 24<sup>th</sup> January, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-CE dated the 16<sup>th</sup> March, 1995.

The Central Excise (Compounding of Offences) Rules, 2005 published in Notification No. G.S.R. 756 (E) in Gazette of India dated the 30<sup>th</sup> December, 2005 together with an explanatory memorandum.

#### **6. Assent to Bills**

(i) Secretary-General laid on the Table the following eight Bills passed by the Houses of Parliament during the Sixth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 25<sup>th</sup> November, 2005:-

- (1) The Punjab General Sales Tax (As in force in the Union Territory of Chandigarh) Repeal Bill, 2005;
- (2) The Appropriation (Railways) No. 5 Bill, 2005;
- (3) The Disaster Management Bill, 2005.
- (4) The Manipur University Bill, 2005;
- (5) The Taxation Laws (Amendment) Bill, 2005;
- (6) The Appropriation (No. 5) Bill, 2005;
- (7) The Criminal Law (Amendment) Bill, 2005; and
- (8) The Central Sales Tax (Amendment) Bill, 2005.

Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following six Bills passed by the Houses of Parliament and assented to by the President:-

- (1) The National Tax Tribunal Bill, 2005;
- (2) The State Emblem of India (Prohibition of Improper Use) Bill, 2005;
- (3) The Prevention of Insults to National Honour (Amendment) Bill, 2005;
- (4) The Constitution (Ninety-third Amendment) Bill, 2005;
- (5) The Andhra Pradesh Legislative Council Bill, 2005; and
- (6) The Commissions for Protection of Child Rights Bill, 2005.

#### **7. Report of Standing Committee on Finance**

Shri K.S. Rao presented a copy of the Thirty-third Report on the subject 'Widening of Tax Base and Evasion of Tax' (Hindi and English versions) of the Standing Committee on Finance.

**12.06 P.M.**

#### **8. Submission by Members**

Submissions by Members regarding the situation arising out of information reportedly sought by the Sachar Committee about Statistical break up of religious minorities of the personnel of the defence and para military forces in the country.

The following members made submissions regarding the situation arising out of information reportedly sought by the Sachar Committee about Statistical break up of religious minorities of the personnel of the defence and para military forces in the country:-

Shri L.K. Advani

Shri Bhartruhari Mahtab  
Shri Prarbhunath Singh  
Mohammad Salim  
Prof. Ramgopal Yadav  
Prof. Vijay Kumar Malhotra  
Shri Devendra Prasad Yadav  
Shri Gurudas Dasgupta  
Shri Chandrakant Khaire  
Ms. Mehbooba Mufti  
Shri Bir Singh Mahato  
Dr. M. Jagannath  
Shri Ilyas Azmi  
Maj. Gen. (Retd.) B.C. Khanduri AVSM

Shri Pranab Mukherjee responded.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.20 P.M.)

2.21 P.M.

**9. Statement by the Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 20<sup>th</sup> February, 2006.

2.28 P.M.

**10. Government Bill – Under Consideration**

**Time recommended by BAC: 2 hrs.**

**Time Taken: hr. mts.**

**Balance: hr. mts.**

The Contempt of Courts (Amendment) Bill, 2004.

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

The following members took part in the debate:-

Prof. Rasa Singh Rawat  
Shri Kishore Chandra S. Deo  
Shri Varkala Radhakrishnan  
Shri Shailendra Kumar  
Shri Braja Kishore Tripathy (Speech unfinished)

The discussion was not concluded.

**\*11. Statement by the Prime Minister**

The Prime Minister made a statement regarding India's vote in the IAEA on the issue of Iran's nuclear programme.

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**\*At 3.05 P.M.**

3.29 P.M.

**12. Private Members' Bills – Introduced**

The Pre-Examination Coaching Centres Regulatory Authority Bill, 2005 by Shri Mohan Singh.

The Constituent Assembly Bill, 2005 by Shri Bachi Singh Rawat.

The Education Bank of India Bill, 2005 by Shri Bachi Singh Rawat.

The Council for Environment Protection Bill, 2005 by Shri Bachi Singh Rawat.

The National Commission for Ex-Defence Personnel Bill, 2005 by Shri Abdullakutty.

The Television Programmes (Regulation) Bill, 2005 by Shri Abdullakutty.

The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006 (Amendment of paragraph 3) by Shri C.K. Chandrappan.

The Prevention of Cruelty to Cows Bill, 2006 by Shri Bachi Singh Rawat.

The Coir Factory Workers (Welfare) Bill, 2006 by Dr. K.S. Manoj.

The Farmers (Welfare) Bill, 2006 by Shri C.K. Chandrappan.

The Code of Criminal Procedure (Amendment) Bill, 2006 (Amendment of the First Schedule) by Shri Anandrao Vithoba Adsul.

The Cinematograph (Amendment) Bill, 2006 (Amendment of section 2, etc.) by Shri Anandrao Vithoba Adsul.

**3.38 P.M.**

**13. Private Member's Bill – Withdrawn**

The Constitution (Amendment) Bill, 2004 (Insertion of new article 47A) by Shri Suravaram Sudhakar Reddy.

Further discussion on the motion for consideration of the Bill moved by Shri Suravaram Sudhakar Reddy on the 12<sup>th</sup> August, 2005, continued-

Dr. Anbumani Ramdoss took part in the debate.

Shri Suravaram Sudhakar Reddy replied to the debate.

The Bill was withdrawn by leave of the House.

**4.46 P.M.**

**14. Private Member's Bill – Under Consideration**

The Constitution (Amendment) Bill, 2004 (Insertion of new article 45A) by Shri Suravaram Sudhakar Reddy.

The motion for consideration of the Bill was moved by Shri Suravaram Sudhakar Reddy.

The following members took part in the debate:-

Shri Lakshman Singh

Shri Sandeep Dikshit

Prof. Rasa Singh Rawat

Shri Shailendra Kumar

Dr. P.P. Koya (Speech unfinished)

The discussion was not concluded.

**@6.03 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 20<sup>th</sup> February, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**@ From 5.59 P.M. P.M. to 6.03 P.M., Members raised matters of urgent public importance.**

# LOK SABHA

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## Bulletin-Part I

### (Brief Record of Proceedings)

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Monday, February 20, 2006/Phalgun 1, 1927 (Saka)

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No. 136

#### 1. Introduction of Ministers

The Prime Minister introduced the Cabinet Ministers and a Minister of State of the Union Council of Ministers.

11.02 A.M.

#### 2. Starred Questions

Starred Question Nos. 21-24 were orally answered. Replies to Starred Question Nos. 25-41 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 96-233 were laid on the Table.

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Bureau of Indian Standards (Advisory Committees) Amendment Regulations, 2005 (Hindi and English versions) published in Notification No. G.S.R. 700 (E) in Gazette of India dated the 1<sup>st</sup> December, 2005, under section 39 of the Bureau of Indian Standards Act, 1986.

(2) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2004-2005, alongwith Audited Accounts.

(3) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2003-2004, together with Audit Report thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Central



Warehousing Corporation, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2004-2005.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

## **5. Report of Standing Committee on Railways**

Shri Basudeb Acharia presented a copy of the Seventeenth Report (Hindi and English versions) of the Standing Committee on Railways - (2005-06) on 'Railway Production Units, Workshops and Maintenance of Rolling Stock.'

## **6. Statements by Ministers**

The Minister of State in the Ministry of Labour and Employment on behalf of the Minister of Labour and Employment made a statement regarding the status of implementation of recommendations contained in the Fifth Report of Standing Committee on Labour on the Demands for Grants for 2005-2006 of the Ministry of Labour and employment.

**12.02 P.M.**

The Minister of Agriculture made a statement on "outbreak of Avian Influenza (H5) in Navapur, District Nandurbar in Maharashtra.

**12.05 P.M.**

The Minister of Health and Family Welfare made a statement regarding "Outbreak of Avian Influenza Virus (H5N1)".

## **7. Submissions by Members**

**12.26 P.M.**

(1) To the submission made by Shri Harin Pathak regarding bomb blast at Ahmedabad Railway Station on 19.2.2006, Shri Lalu Prasad responded.

**12.36 P.M.**

(2) Regarding situation arising out of reported remarks made by U.S.A's Ambassador to India on the country's stand on some domestic and

international issues particularly on the nuclear programme of Iran.

The following members made submissions regarding situation arising out of reported remarks made by U.S.A's Ambassador to India on the country's stand on some domestic and international issues particularly on the nuclear programme of Iran.

Shri Basudeb Acharia

Shri Gurudas Dasgupta

Prof. Vijay Kumar Malhotra

Prof. Ramgopal Yadav

Shri Devendra Prasad Yadav

Shri Braja Kishore Tripathy

Shri Sukhdev Singh Dhindsa

Shri Ilyas Azmi

Shri A. Krishnaswamy

Shri Anandrao Vithoba Adsul

Shri Ramdas Athawale

Shri Raj Babbar

Mohammad Salim

Shri Vijayendra Pal Singh

Shri Ramji Lal Suman

Shri Priyaranjan Dasmunsi  
responded.

**(Lok Sabha adjourned at 1.11 P.M. and reassembled at 2.12 P.M.)**

**2.12 P.M.**

**8. Government Bill – debate postponed**

**The Contempt of Courts (Amendment) Bill, 2004.**

The Minister of Parliamentary Affairs suggested that further discussion on the Contempt of Courts (Amendment) Bill, 2004 (Item No.9) in the Order Paper be taken up tomorrow.

The Deputy Speaker took the sense of the House on the suggestion. The House agreed.

**2.13 P.M.**

**9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Nikhil Kumar regarding need to take suitable steps to ameliorate the lot of farmers in Aurangabad Parliamentary Constituency, Bihar.
- (2) Smt. Krishna Tirath regarding need to ensure employment in respect of cases considered under compassionate grounds.
- (3) Dr. Karan Singh Yadav regarding need to release funds from Central Road Fund for upgradation of Gadoj – Ramchandrapura and Delhi-Alwar-Shahpura roads in Rajasthan.
- (4) Shri Rayapati Sambasiva Rao regarding need to clear the proposal of the Government of Andhra Pradesh for the development of Inland Waterways & Inland Water Transport.
- (5) Shri Chandra Sekhar Dubey regarding need to review the functioning of Damodar Valley Corporation in Jharkhand.
- (6) Shri Virendra Kumar regarding need to set up a Doordarshan Kendra at Beena, Madhya Pradesh.
- (7) Shri Mansukhbhai D. Vasava regarding need to confer ownership rights on the tribals living on forest land in Gujarat.
- (8) Shri Ashok Argal regarding need to upgrade Gwalior-Sheopurkalan railway section and extend it upto Kota city in Rajasthan.
- (9) Prof. Rasa Singh Rawat regarding need to ensure that adequate quantity of ration is supplied to the people living in Below Poverty Line in the region.
- (10) Shri Gaurishankar Chaturbhuj Bisen regarding need to continue Rashtriya Sam Vikas Yojna upto the year 2009 with a view to develop selected districts in Madhya Pradesh.
- (11) Shri P. Karunakaran regarding need to withdraw the decision for enhancement of

price and reduction of quantity of ration items under Targeted Public Distribution System in Kerala.

- (12) Shri Raghuraj Singh Shakya regarding need to take suitable measures to check the increase in price of wheat.
- (13) Shri Giridhari Yadav regarding need to take over the work of Belharna Hydro Reservoir in Banka Parliamentary Constituency, Bihar by the Central Government with a view to ensure its early completion.
- (14) Shri Brajesh Pathak regarding need to review the functioning of various Centrally sponsored programmes providing foodgrains to poor people in Uttar Pradesh and other parts of the country.
- (15) Shri Tukaram Ganpatrao Renge Patil regarding need to set up a Diesel Homeshed and Wagon Carrier Workshop at Purna Junction, Parbhani Parliamentary Constituency, Maharashtra.
- (16) Shri Bhartruhari Mahtab regarding need to create a new Railway Division at Jharsuguda under the East Coast Railway.
- (17) Shri C.K. Chandrappan regarding need to advise the Government of Karnataka to ensure that the job seekers from other States are not discriminated while seeking an employment in the State.
- (18) Shri Devidas Pingle regarding need to take steps for widening of Mumbai-Agra National Highway No. 3 at Nasik, Maharashtra with a view to ensure smooth flow of traffic in the region.
- (19) Shri Sippiparai Ravichandran regarding need to upgrade the existing State Highway between Sivakasi and Sattur to a National Highway and include it in four-laning plan between Virudhunagar and Sattur.
- (20) Shri Ramdas Athawale regarding need to ensure the sum allocated under special component plans for the benefit of SCs/STs is not spent on any other items of work.

**2.14 P.M.**

**10. Motion of Thanks on the President's Address**

Time recommended by BAC: 12 hours.

Time Taken: 4 hrs. 16 mts.

Balance: 7 hrs. 44 mts.

Shri Madhusudan Mistry moved the following motion:-

"That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 16, 2006’."

Shri Jyotiraditya M. Scindia seconded the motion.

One hundred and fifteen (Nos. 1-82, 120-136 and 856-871) Amendments were moved.

The following members took part in the debate:-

Prof. Vijay Kumar  
Malhotra

Shri Basudeb  
Acharia

Shri Ramjilal  
Suman

Shri Devendra  
Prasad Yadav

Shri Ilyas Azmi

Shri Bhartruhari  
Mahtab

Shri Adhir  
Chowdhury  
(Speech  
unfinished)

The discussion was not concluded.

**\*11. Report of the Business Advisory Committee**

Shri Kharabela Swain presented the Twenty-First Report of the Business Advisory Committee.

**@6.40 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21<sup>st</sup> February, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**\* At 6.02 P.M.**

**@ From 6.30 P.M. P.M. to 6.40 P.M., Members raised matters of urgent public importance.**

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Tuesday, February 21, 2006/Phalgun 2, 1927 (Saka)**

**No. 137**

**11.00 A.M.**

**1. Obituary Reference**

The Speaker made reference to the passing away of Shri Dronam Raju Satyanarayana who was a member of the Sixth Lok Sabha..

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**2. Starred Questions**

Starred Question Nos. 43-46 were orally answered. Replies to Starred Question Nos. 42, 47-61 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 234-373 were laid on the Table.

**4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Foreigners Act, 1946:-

The Foreigners (Tribunal) Amendment Order, 2006 published in Notification No. G.S.R. 57 (E) in Gazette of India dated the 10<sup>th</sup> February, 2006.

The Foreigners (Tribunals for Assam) Order, 2006 published in Notification No. G.S.R. 58 (E) in Gazette of India dated the 10<sup>th</sup> February, 2006.

**5. Reports of Standing Committee on Agriculture**

Prof. Ram Gopal Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

(1) Thirteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Ninth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2005-06) relating to the Ministry of Agriculture (Department of Agriculture and Cooperation);

(2) Fourteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Tenth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2005-06) relating to Ministry of Agriculture (Department of Agricultural Research and Education);

(3) Fifteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Eleventh Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2005-06) relating to Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries);

(4) Sixteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twelfth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2005-06) relating to Ministry of Food Processing Industries.

(5) Seventeenth Report on 'Food Safety and Standards Bill, 2005' of the Standing Committee on Agriculture (Fourteenth Lok Sabha) (2005-06) relating to the Ministry of Food Processing Industries.

## **6. Reports of Standing Committee on Social Justice and Empowerment**

Smt. Sumitra Mahajan presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

Twelfth Report on Action taken by the Government on the Recommendations/Observations contained in the Seventh Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2005-06) of the Ministry of Social Justice and Empowerment.

Thirteenth Report on Action taken by the Government on the Recommendations/Observations contained in the Eighth Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2005-06) of the Ministry of Tribal Affairs.

Fourteenth Report on 'The Constitution One Hundred and Third (Amendment) Bill, 2004' and 'The National Commission for Minorities (Repeal) Bill, 2004'.

**12.01 P.M.**

### **7. Observation by the Speaker**

The Speaker made an Observation regarding the business transacted by the House during the week ending on 17 February, 2006.

**12.02 P.M.**

### **8. Statement by Minister**

The Minister of Railways made a statement regarding the bomb blast at platform No. 2 of Ahmedabad Railway Station on 19.02.2006.

**12.07 P.M.**

### **9. Motion for Election to Committee on Official Language**

Shri Manikrao Gavit on behalf of Shri Shivraj V. Patil moved the following motion: -

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language *vice* Shri Manoj Kumar, who ceased to be a member of the House."

The motion was adopted.

### **10. Motions for Elections to Committees**

Shri K.S. Rao moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1<sup>st</sup> May, 2006 and ending on the 30<sup>th</sup> April, 2007."

The motion was adopted.

(ii) Prof. Vijay Kumar Malhotra moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1<sup>st</sup> May, 2006 and ending on the 30<sup>th</sup> April, 2007."

The motion was adopted.



(iii) Prof. Vijay Kumar Malhotra moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1<sup>st</sup> May, 2006 and ending on the 30<sup>th</sup> April, 2007 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Ram Kripal Yadav moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1<sup>st</sup> May, 2006 and ending on the 30<sup>th</sup> April, 2007."

The motion was adopted.

Shri Ram Kripal Yadav moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1<sup>st</sup> May, 2006 and ending on the 30<sup>th</sup> April, 2007 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

Shri Lalit Mohan Suklabaidya moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2006 and ending on the 30<sup>th</sup> April, 2007."

The motion was adopted.

(vii) Shri Lalit Mohan Suklabaidya moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1<sup>st</sup> May, 2006 and ending on the 30<sup>th</sup> April, 2007 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

#### **11. Motion regarding Joint Committee on the Scheduled Tribes (Recognition of Forest Rights) Bill, 2005.**

Shri V. Kishore Chandra S. Deo moved the following motion:-

"That this House do appoint Dr. Babu Rao Mediyam, to the Joint Committee on Scheduled Tribes (Recognition of Forest Rights) Bill, 2005 in the vacancy caused by the resignation of Adv. P. Satheedevi".

The motion was adopted.

#### **\* 12. Motion regarding Report of the Joint Committee on the Scheduled Tribes (Recognition of Forest Rights) Bill, 2005 – Extension of time**

Shri V. Kishore Chandra S. Deo moved the following motion:-

"That this House do extend the time for presentation of the Report of the Joint Committee on the Scheduled Tribes (Recognition of Forest Rights) Bill, 2005 upto the last day of the Budget Session 2006."

The following members took part in the debate:-

Prof. Vijay Kumar Malhotra

Shri Gurudas Dasgupta

Shri Pranab Mukherjee

Shri V. Kishore Chandra S. Deo replied to the debate.

The motion was adopted.

**13. Motion regarding the Twenty-First Report of the Business Advisory Committee**

Shri Santosh Gangwar moved the following motion:-

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 20 February, 2006."

The motion was adopted.

.....  
\*Memorandum giving reasons for extension of time has been circulated separately to all members of Lok Sabha on 20.2.2006

**14. Submissions by Members**

**(i) Submissions on the occasion of International Mother Language Day.**

The following members made submissions on the occasion of International Mother Language Day:

- \* (1) Shri Somnath Chatterjee
- (2) Shri Basudeb Acharia
- (3) Shri Gurudas Dasgupta
- (4) Shri Raghunath Jha
- (5) Shri Ilyas Azmi
- (6) Prof. Vijay Kumar Malhotra
- (7) Shri G.K. Vasani
- (8) Shri Braja Kishore Tripathy
- (9) Shri Ananth Kumar
- (10) Shri Prabhunath Singh
- \*\* (11) Shri Charnjit Singh Atwal
- (12) Dr. M. Thokchom Meinya
- (13) Shri Kirip Chaliah
- (14) Shri Mohan Singh
- (15) Shri Anant Gangaram Geete
- (16) Shri Bir Singh Mahato
- (17) Shri A. Krishnaswamy
- (18) Shri Varkala Radhakrishnan
- (19) Dr. Rajesh Mishra
- (20) Dr. M. Jagannath
- (21) Shri Madhusundan Mistry

.....  
**\*Hon'ble Speaker from the Chair.**

**\*\*Hon'ble Deputy Speaker.**

- (22) Smt. Jayaben B. Thakkar

(23) Shri Suresh P. Prabhu

(24) Shri Girdhari Lal Bhargava

(25) Shri Raj Babbar

Sarvashri Pranab Mukherjee, M. Shivanna, Dushyant Singh and Adhir Chowdhury associated.

Shri Shivraj V. Patil responded.

**1.32 P.M.**

(ii) Regarding the situation arising out of large scale demolition in Delhi.

The following members made submissions regarding the situation arising out of large scale demolition in Delhi:-

Prof. Vijay Kumar Malhotra

Shri Devendra Prasad Yadav

Shri Shivraj V. Patil responded.

**1.40 P.M.**

**(iii) Regarding the derogatory display of Hindu deities in Germany and cartoons of "Prophet Hazrat Mohammed" published in Denmark.**

The following members made submissions regarding the derogatory display of Hindu deities in Germany and cartoons of "Prophet Hazrat Mohammed" published in Denmark:-

Prof. Ramgopal Yadav

Shri Ajoy Chakraborty

Shri Shafiqur Rehman Barq

Mohammad Shahid Akhlaque

Prof. Vijay Kumar Malhotra

Sarvashri Raghunath Jha, Devendra Prasad Yadav, Ram Kripal Yadav, Sandeep Dikshit, Shailendra Kumar, Madhusudan Mistry associated.

Shri Shivraj V. Patil responded.

\*(iv) To the submission made by Shri Ramji Lal Suman regarding situation arising out of non-payment of compensation to the families of Indian Haj Pilgrims who died in the stampede in Mecca (Saudi Arabia) in January, 2006, Shri Bijoy Handique responded.

.....  
**\* At 6.35 P.M.**

## **15. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Ch. Lal Singh regarding need to release more funds for providing relief to the people affected by recent earthquake in Udhampur Parliamentary Constituency, Jammu and Kashmir.
- (2) Kunwar Manvendra Singh (Mathura) regarding need to expedite rural electrification in Mathura Parliamentary Constituency, Uttar Pradesh.

- (3) Shri Iqbal Ahmed Saradgi regarding need to clear the pending tourism related projects of Karnataka.
- (4) Shri Kuldeep Bishnoi regarding need to assess the losses incurred by the farmers due to frost in Haryana and release adequate funds for providing relief to the affected people.
- (5) Shri Naveen Jindal regarding need to announce pension scheme for the officers and staff of Kurukshetra, Jalandhar and Silchar National Institutes of Technology so as to bring them at par with other NITs in the country.
- (6) Shri Jivabhai A. Patel regarding need to review drinking water programmes in Mehsana district, Gujarat with a view to check receding ground water level and de-flouride potable water in the region.
- (7) Shri Bachi Singh Rawat regarding need to commission Satellite Phone Service in Almora Parliamentary Constituency, Uttaranchal.
- (8) Shri Haribhau Rathod regarding need to include 'Gorboli' language in the Eighth Schedule to the Constitution.
- (9) Shri Bhanu Pratap Singh Verma regarding need for electrification and doubling of Jhansi –Kanpur section of Railways for the development of Bundelkhand region.
- (10) Dr. Vallabhbai Kathiria regarding need to expedite the work of six-laning of National Highway No. 8A, East-West corridor between Porbandar and Rajkot in Gujarat.
- (11) Shri Girdhari Lal Bhargava regarding need to expedite completion of pending power projects in Rajasthan.
- (12) Shri Santasri Chatterjee regarding need to take steps to check the evil practice of child sacrifice in Western Uttar Pradesh.
- (13) Dr. K.S. Manoj regarding need to settle the outstanding term account loan availed from nationalised commercial banks under the 'NABARD' refinancing scheme for procurement of deep sea fishing trawlers in Kerala.
- (14) Shri Harikewal Prasad regarding need to review the functioning of Indra Awas Yojana in Deoria district with a view to construct more houses for the poor people living in the region.
- (15) Shri Shailendra Kumar regarding need to provide stoppage of important trains at Bharwari railway station in Kaushambi Parliamentary Constituency, Uttar Pradesh.
- (16) Shri Ram Kripal Yadav regarding need to provide loans to farmers at lower rate of interest.

- (17) Shri D. Venugopal regarding need for coordinated efforts of all the Central Ministries with the State Governments in implementation of 'Food for work' Programme with a view to alleviate poverty in the country.
- (18) Shri Sukhdev Singh Dhindsa regarding need to send a central team to Punjab to assess the losses incurred by the potato growers in the state due to severe cold and provide adequate compensation to the affected farmers.
- (19) Shri Tek Lal Mahato regarding need to ensure that Central Coal Fields Limited starts mining operations at petarwar block in Bokaro district, Jharkhand.
- (20) Shri Munshiram regarding need to conduct a CBI inquiry into the power distribution network in Bijnore Parliamentary Constituency with a view to ensure fair distribution in the region.

#### **16. Government Bill – Passed**

**Time Taken: hrs. mts.**

#### **The Contempt of Courts (Amendment) Bill, 2004.**

Discussion on the motion for consideration of the Bill moved by Shri H.R. Bhardwaj on 17 February, 2006, continued.

The following members took part in the debate:-

Shri Braja Kishore Tripathy

Shri Girdhari Lal Bhargava

Shri Ajoy Chakraborty

Shri Ram Kripal Yadav

Shri Suresh P. Prabhu

Shri Ramdas Athawale

Shri H.R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill, as amended was passed

#### **17. Motion of Thanks on the President's Address**

**Time allotted: 12 hours.**

**Time Taken: hrs. mts.**

**Balance: hrs. mts.**

Discussion on the following motion moved by Shri Madhusudan Mistry and seconded by Shri Jyotiraditya M. Scindia and the amendments thereto moved on 20 February, 2006, continued:-

"That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 16, 2006’.”

The following members took part in the debate:-

Shri Adhir Chowdhury

Shri Suravaram Sudhakar Reddy

Shri Kishan Singh Sangwan

Shri Anant Gangaram Geete

Shri C.K. Chandrapan

Shri Kirip Chaliha

Shri Bachi Singh Rawat

Shri N.N. Krishnadas

Shri Shailendra Kumar

Prof. Mahadeorao Shiwankar

The discussion was not concluded.

@7.19 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22<sup>nd</sup> February, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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@ From 6.32 P.M. to 7.19 P.M., Members raised matters of urgent public importance.

**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Wednesday, February 22, 2006/Phalguna 3, 1927 (Saka)**

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**No. 138**

**11.00 A.M.**

**(Due to interruptions in the House, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.15 A.M.)**

**1. Starred Questions**

Starred Question Nos. 62 and 63 were orally answered. Replies to Starred Question Nos 64-81 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 374-526 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2004-2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-
  - (i) The Drugs and Cosmetics (7<sup>th</sup> Amendment) Rules, 2005 published in Notification No. G.S.R. 734 (E) in Gazette of India dated the 21<sup>st</sup> December, 2005.

(ii) The Drugs and Cosmetics (8<sup>th</sup> Amendment) Rules, 2005 published in Notification No. G.S.R. 735 (E) in Gazette of India dated the 21<sup>st</sup> December, 2005.

A copy of the Prevention of Food Adulteration (9<sup>th</sup> Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 682 (E) in Gazette of India dated the 23<sup>rd</sup> November, 2005 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(5) A copy of the Corrigendum (Hindi and English versions) to the Delay Statement relating to the Annual Report and Audited Accounts\* of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2002-2003.

(6) A copy of the Notification No. S.O. 1725 (E) (Hindi and English versions)

published in Gazette of India dated the 6<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 251 (E) dated the 25<sup>th</sup> February, 2004, under section 10 of the National Highways Act, 1956.

A copy of the Notification No. S.O. 1726 (E) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> December, 2005 entrusting National Highway No. 45C (The Highway starting from its junction with NH 67 near Thanjavur connecting Kumbakonam, Sethiathope, Neyveli Township, Vadalur, Panruti and terminating at its junction with NH-45 near Vikravandi) to the National Highway Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

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\* The Annual Report/Audited Accounts and Delay Statement were laid on the Table on 27.4.2005.

#### **4. REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

Shri Charnjit Singh Atwal presented the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **5. REPORT OF STANDING COMMITTEE ON RAILWAYS**

Shri Basudeb Acharia presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Railways on Action Taken by the Government on the recommendations/observations contained in the 8<sup>th</sup> Report on 'Demands for Grants (2005-06)' of the Ministry of Railways.

#### **6. PRESENTATION OF PETITION**

Shri Basudeb Acharia presented a petition signed by Shri Mustafa Kamal Ahmed and other villagers residing in and nearby Muri, Distt. Ranchi (Jharkhand) regarding pollution being caused by the Hindalco Factory situated near Muri. Distt. Ranchi (Jharkhand).

12.04 P.M.



## **7. Submissions on the situation arising out of defreezing the bank accounts of Octavio Quattrochi, an accused in the Bofors scam**

The following members made submissions on the situation arising out of defreezing the bank accounts of Octavio Quattrochi, an accused in the Bofors scam :-

Shri L.K. Advani

Shri Madhusudan  
Mistry

Shri Prabhunath  
Singh

Shri Braja  
Kishore Tripathy

Prof. Vijay  
Kumar Malhotra

Shri Anant  
Gangaram Geete

*(Due to interruptions in the House, Lok Sabha adjourned at 12.39 P.M. and re-assembled at 2.01 P.M.)*

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## **8. Matters Under Rule 377**

- (1) Shri Harisinh Chavda raised a matter regarding need to provide economic package to the Nagar Palikas in Banaskantha Parliamentary Constituency for providing basic amenities in the smaller towns of the region.
- (2) Shri S.K. Kharventhan raised a matter regarding need to release a commemorative stamp in honour of late Shri P.S.K. Lakshmipathi Raju, a freedom fighter from Tamil Nadu.
- (3) Shri V.K. Thummar raised a matter regarding need to charge reduced rate of interest on the loans availed by the farmers from Cooperative Banks in Amreli Parliamentary Constituency, Gujarat.
- (4) Shri Kiren Rijiju raised a matter regarding need to provide special economic package to the Government of Arunachal Pradesh for improving the state economy and modernization of Arunachal Pradesh Police Force.
- (5) Shri Thawar Chand Gehlot raised a matter regarding need for construction of a

railway over-bridge at the railway crossing near Maxi railway station in Ratlam Division.

- (6) Shri Bikram Keshari Deo raised a matter regarding need to revamp the Public Distribution System in KBK region of Orissa.
- (7) Shri Avinash Rai Khanna raised a matter regarding need to exempt stamp fees on mortgaged land for Kisan Credit Cards from the farmers in Punjab.
- (8) Shri Varkala Radhakrishnan raised a matter regarding need to set up a regional All India Institute of Medical Sciences at Trivandrum, Kerala.
- (9) Shri Sunil Khan raised a matter regarding need to rescind the order reducing the superannuation age of the employees of B.O.G.L. from 60 years to 58 years.
- (10) Shri Ramji Lal Suman raised a matter regarding need to provide financial assistance to the potato growers whose crops have been damaged due to frost in Agra region of Uttar Pradesh and other parts of the country.
- (11) Shri Rajnarayan Budholiya raised a matter regarding need to provide a direct train between Mahoba and Lucknow via Kanpur with necessary amenities at Mahoba railway station in Uttar Pradesh.
- (12) Dr. Dharendra Agarwal raised a matter regarding need to give due weightage to the suggestions of M.P.s in implementation of Centrally Sponsored Schemes in their constituencies.
- (13) Shri Ilyas Azmi raised a matter regarding need to review 'Food for Work' programme in Lakhimpur Khiri Parliamentary Constituency, Uttar Pradesh.
- (14) Shri K. Yerrannaidu raised a matter regarding need to declare 'Telugu' as a classical language.
- (15) Shri M. Shivanna raised a matter regarding need to allocate Rs. 1000 crores for the infrastructural development in Bangalore city, Karnataka.

- (16) Shri Sanat Kumar Mandal raised a matter regarding need to provide basic infrastructural facilities at Sunderbans Wildlife area in West Bengal.

## **9. Motion of Thanks on the President's Address**

Time Taken: 14 hrs. 04 mts.

Discussion on the following motion moved by Shri Madhusudan Mistry and seconded by Shri Jyotiraditya M. Scindia and the amendments thereto moved on 20 February, 2006, continued:-

"That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both

Houses of Parliament assembled together on February 16, 2006'."

The following members took part in the debate:-

Smt. M.S.K. Bhavani  
Rajenthiran

Shri Prabhunath Singh

Smt. Krishna Tirath

Shri Khiren Rijiju

Shri Sita Ram Singh

Prof. M. Ramadass

Prof. Ramgopal Yadav

Shri K. Yerrannaidu

\*(9) Shri M.P. Veerendra Kumar

(10) Shri Iqbal Ahmed Saradgi

(11) Shri Tek Lal Mahato

\*(12) Dr. Laxminarayan Pandey

(13) Smt. Neeta Pateriya

(14) Shri Ram Chandra Paswan

\*(15) Shri Bhanwar Singh Dangawas

(16) Dr. C. Krishnan

(17) Shri Subrato Bose

(18) Shri P.C. Thomas

(19) Shri Suresh Pachauri

\*(20) Shri Dushyant Singh

(21) Shri S.K. Bwiswmuthiary

(22) Shri Wangyuh W. Konyak

**\*Written speeches were laid on the Table**

\$(23) Shri Ganesh Singh

Shri V.K. Thummar

Shri Munshi Ram

Shri Asaduddin Owaisi

Shri A.R. Shaheen

Shri Virendra Kumar

Smt. K. Rani

Dr. Sebastian Paul

Shri Ramdas Athawale

Ch. Lal Singh

Shri Tapir Gao

Shri P. Mohan

Shri Punnu Lal Mohale

Shri Ram Kripal Yadav

Shri Naveen Jindal

Shri Haribhau Rathod

Shri Shafiqur Rahman Barq

Dr. K.S. Manoj

\*(41) Dr. Meinya Thokchom

**The discussion was not concluded.**

**@ 9. 05 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 23<sup>rd</sup> February, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**S He also laid some portion of his written speech on the Table.**

**\* Written speech was laid on the Table.**

**@ From 8.48 P.M. to 9. 05 P.M., Members raised matters of urgent public importance.**

**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Thursday, February 23, 2006/Phalguna 4, 1927 (Saka)**

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**No. 139**

**11.00 A.M.**

**1. Oath**

Shri Purno Agitok Sangma took the oath in English, signed the Roll of Members and took his seat in the House.

**2. Questions**

Due to interruptions in the House, Starred Questions could not be called for answers. Starred Question Nos. 82-101 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 527-756 would be printed in the Official Report for the day.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 11.30 A.M.)**

**(Due to continued interruptions in the House, Lok Sabha adjourned at 11.32 A.M. and re-assembled at 12 Noon)**

**3. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

That at its sitting held on the 20<sup>th</sup> February, 2006, Rajya Sabha agreed to the amendments made by Lok Sabha at its sitting held on the 23<sup>rd</sup> December, 2005 in the Chartered Accountants (Amendment) Bill, 2005 and made the following further amendments in the Bill with the request that the concurrence of the Lok Sabha to the said amendments be communicated to Rajya Sabha:-

ENACTING  
FORMULA

1. That at page 1, line 1, *for* the word "Fifty-sixth" the word "Fifty-seventh" be *substituted*.

CLAUSE - 1

That at page 1, line 3, *for* the figure "2005", the figure "2006" be *substituted*.

CLAUSE – 19

That at page 9, lines 29 and 31, *for* the figure "2005" occurring at both places, the figure "2006" be *substituted*.

That at its sitting held on the 20<sup>th</sup> February, 2006, Rajya Sabha agreed to the amendments made by Lok Sabha at its sitting held on the 23<sup>rd</sup> December, 2005 in the Cost and Works Accountants (Amendment) Bill, 2005 and made the following further amendments in the Bill with the request that the concurrence of the Lok Sabha to the said amendments be communicated to Rajya Sabha:-

ENACTING  
FORMULA

1. That at page 1, line 1, *for* the word "Fifty-sixth" the word "Fifty-seventh" be *substituted*.

CLAUSE - 1

2. That at page 1, line 3, *for* the figure "2005", the figure "2006" be *substituted*.

CLAUSE – 20

3. That at page 9, lines 39 and 41, *for* the figure "2005" occurring at both places, the figure "2006" be *substituted*.

That at its sitting held on the 20<sup>th</sup> February, 2006, Rajya Sabha agreed to the amendments made by Lok Sabha at its sitting held on the 23<sup>rd</sup> December, 2005 in the Company Secretaries (Amendment) Bill, 2005 and made the following further amendments in the Bill with the request that the concurrence of the Lok Sabha to the said amendments be communicated to Rajya Sabha:-

ENACTING  
FORMULA

1. That at page 1, line 1, *for* the word "Fifty-sixth" the word "Fifty-seventh" be *substituted*.

CLAUSE - 1

2. That at page 1, line 2, *for* the figure "2005", the figure "2006" be *substituted*.

CLAUSE – 20

3. That at page 9, lines 46 and 48, *for* the figure "2005" occurring at both places, the figure "2006" be *substituted*.

#### **4. Bills as further amended by Rajya Sabha – Laid on the Table**

The Chartered Accountants (Amendment) Bill, 2006, as returned by Rajya Sabha with amendments.

The Cost and Works Accountants (Amendment) Bill, 2006, as returned by Rajya Sabha with amendments.

The Company Secretaries (Amendment) Bill, 2006, as returned by Rajya Sabha with amendments.

#### **5. Motion for Election to the Central Advisory Committee for the National Cadet Corps**

**Shri Pranab Mukherjee moved the following motion:-**

That in pursuance of Section 12 (1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, for a term of one year from the date of election, subject to other provisions of the said Act."

The motion was adopted.

#### **6. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need to make it mandatory for every eligible person to vote in General Elections.
- (2) Smt. Pratibha Singh regarding need to set up an Ordnance Factory in Himachal Pradesh with a view to generate employment opportunities in the region.
- (3) Shri Yogi Aditya Nath regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (4) Shri G. Karunakara Reddy regarding need to increase supply of SIM cards of BSNL in Bellary, Karnataka and improve the mobile services in sub-urban and rural areas of the State.
- (5) Dr. Laxminarayan Pandey regarding need to expedite setting up of Regional All



India Institute of Medical Sciences at Bhopal, Madhya Pradesh.

- (6) Shri Santosh Gangwar regarding need to take over M/s Synthetic and Chemicals Limited located at Bareilly, Uttar Pradesh with a view to protect the interests of labourers working in the factory.
- (7) Shri Pankaj Choudhary regarding need to provide funds to Madhwalia Gosadan working for the welfare of sick cattle in Mahrajganj district, Uttar Pradesh.
- (8) Prof. Mahadevrao Shiwankar regarding need to formulate policies for the welfare of farmers in Vidarbha region of Maharashtra.
- (9) Shri P. Mohan regarding need to release funds for doubling of broad-gauge rail track on Madurai – Dindigul sector.
- (10) Shri P. Rajendran regarding need to reduce the exorbitant charges for to and fro flights between Kerala and Gulf Countries.
- (11) Shri Rajesh Kumar Manjhi regarding need to set up a Granite polishing industry in Gaya district, Bihar.
- (12) Shri Arjuncharan Sethi regarding need to include Nilgiri Block in Orissa under National Rural Employment Guarantee Programme.
- (13) Shri Ajoy Chakraborty regarding need to provide three crossing points on the Barasat – Hasnabad Section of railways under Sealdah Division for the benefit of local commuters.
- (14) Shri E. Ponnuswamy regarding need to ensure proper implementation of rural development schemes in Chidambaram Parliamentary Constituency, Tamil Nadu.
- (15) Shri Sunil Kumar Mahato regarding need to implement 'Food for Work' and 'Rural Employment Guarantee Scheme' in East Singhbhoom district in Jamshedpur Parliamentary Constituency, Jharkhand.
- (16) Shri M.P. Veerendra Kumar regarding need to bring Calicut Medical College in Kerala at par with All India Institute of Medical Sciences, New Delhi.

**12.02 P.M.**

**7. Motion of Thanks on the President's Address**

Time Taken: 14 hrs. 34 mts.

Discussion on the following motion moved by Shri Madhusudan Mistry and seconded by Shri Jyotiraditya M. Scindia and the amendments thereto moved on 20 February, 2006, continued:-

"That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 16, 2006’."

Dr. Manmohan Singh replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

**(Due to interruptions in the House, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 2.00 P.M.)**

**(Due to continued interruptions in the House, Lok Sabha adjourned for the day)**

**2.02 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 24<sup>th</sup> February, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Friday, February 24, 2006/Phalguna 5, 1927 (Saka)**

**No. 140**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 103-107 were orally answered. Replies to Starred Question Nos. 102 and 108-121 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 757-912 were laid on the Table.

**12.01 P.M.**

**3. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Indian Post Office (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 30 (E) in Gazette of India dated the 20<sup>th</sup> January, 2006 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

(2) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Sixth Amendment) Regulations, 2005 published in Notification No. G.S.R. 738 (E) in Gazette of India dated the 22<sup>nd</sup> December, 2005.

The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2005 published in Notification No. G.S.R. 739 (E) in Gazette of India dated the 22<sup>nd</sup> December, 2005.

The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 750 (E) in Gazette of India dated the 28<sup>th</sup> December, 2005.

The Foreign Exchange Management (Deposits) (Amendment) Regulations, 2006 published in Notification No. G.S.R. 28 (E) in

Gazette of India dated the 19<sup>th</sup> January, 2006.

The Foreign Exchange Management (Transfer or issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2006 published in Notification No. G.S.R. 29 (E) in Gazette of India dated the 19<sup>th</sup> January, 2006.

(3) A copy of the Notification No. G.S.R. 41 (E) (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> January, 2006, containing Corrigendum to the Notification No. G.S.R. 60 (E) dated the 9<sup>th</sup> February, 2005, issued under Foreign Exchange Management Act, 1999.

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

The Customs (Compounding of Offences) Rules, 2005 published in Notification No. G.S.R. 755 (E) in Gazette of India dated the 30<sup>th</sup> December, 2005, together with an explanatory memorandum.

G.S.R. 746 (E) published in Gazette of India dated the 26<sup>th</sup> December, 2005, together with an explanatory memorandum making certain amendments in the Notification No. 89/2005-Cus., dated the 4<sup>th</sup> October, 2005.

S.O. 1770(E) published in Gazette of India dated the 16<sup>th</sup> December, 2005, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated the 3<sup>rd</sup> August, 2001.

S.O. 1821(E) published in Gazette of India dated the 27<sup>th</sup> December, 2005, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of import.

S.O. 1822(E) published in Gazette of India dated the 27<sup>th</sup> December, 2005, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of export.

S.O. 1(E) published in Gazette of India dated the 2<sup>nd</sup> January, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3<sup>rd</sup> August, 2001.

S.O. 43(E) published in Gazette of India dated the 16<sup>th</sup> January, 2006, together with an explanatory memorandum making certain amendments in the

Notification No. 36/2001-Cus (N.T), dated the 3<sup>rd</sup> August, 2001.

S.O. 91(E) published in Gazette of India dated the 25<sup>th</sup> January, 2006, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of export.

S.O. 92(E) published in Gazette of India dated the 25<sup>th</sup> January, 2006, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of import.

S.O. 114 (E) published in Gazette of India dated the 31<sup>st</sup> January, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3<sup>rd</sup> August, 2001.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi,

for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2004-2005.

(6) A copy of the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 717 (E) in Gazette of India dated the 13<sup>th</sup> December, 2005, together with an explanatory memorandum, under section 74 of the Prevention of Money-laundering Act, 2002.

#### **4. Report of Public Accounts Committee**

Prof. Vijay Kumar Malhotra presented the Twenty-Fourth Report (Hindi and English versions) of the Public Accounts Committee (14<sup>th</sup> Lok Sabha) on "Kendriya Vidyalaya Sangathan".

**12.02 P.M.**

#### **5. The Budget (Railways) – 2006-2007**

Shri Lalu Prasad presented a statement of the estimated receipt and expenditure of the Government of India for the year 2006-07 in respects of Railways.

*(Lok Sabha adjourned at 1.37 P.M. and re-assembled at 3.40 P.M)*

**3.41 P.M.**

**6. Statement by Minister**

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 27<sup>th</sup> February, 2006.

**3.49 P.M.**

**7. Motion Regarding Seventeenth and Eighteenth Reports of the Committee on Private Members' Bills and Resolutions**

Shri T. Madhusudan Reddy moved the following motion :-

"That the House do agree with the Seventeenth and Eighteenth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 21 December, 2005 and 22 February, 2006, respectively."

The motion was adopted.

**3.50 P.M.**

**8. Private Member's Resolution – Under Consideration**

Shri Sarbananda Sonowal concluded his speech on the following Resolution moved by him on the 16<sup>th</sup> December, 2005:-

"This House expresses its concern over the regional imbalances created by the lack of development of different parts of the country and urges upon the Government to take urgent steps for the balanced and equitable growth of different parts of the country, particularly the remote areas, in order to strengthen the federal structure of the country."

The following members took part in the debate:-

Ch. Lal Singh

Shri Bachi Singh Rawat

Shri Ramji Lal Suman

Shri Raghunath Jha

Shri K.S. Rao

Shri Bikram Keshari Deo

Shri Suravaram Sudhakar Reddy

Shri Bhartruhari Mahtab

Shri Adhir Chowdhury

Shri Kharabela Swain

Prof. M. Ramadass (Speech unfinished)

The discussion was not concluded.

### **9. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 24<sup>th</sup> February, 2006, Rajya Sabha passed the Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2006.

### **10. Bill as passed by Rajya Sabha – Laid on the Table**

The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2006.

**@6.30 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 27<sup>th</sup> February, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**@ From 6.19 P.M. to 6.30 P.M., Members raised matters of urgent public importance.**

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Monday, February 27, 2006/Phalguna 8, 1927 (Saka)**

**No. 141**

**11.01 A.M.**

**1. Obituary Reference**

The Speaker made reference to the passing away of Janardan Jagannath Shinkre, who was a member of the Fourth Lok Sabha..

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.08 A.M.**

**2. Starred Questions**

Starred Question Nos. 122, 123 and 125 were orally answered. Replies to Starred Question Nos. 124 and 126-141 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 913-1060 were laid on the Table.

**12.01 P.M.**

**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Economic Survey, 2005-2006 (Hindi and English versions).
- (2) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2004-2005, alongwith Audited Accounts.
- (3) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2004-2005
- (4) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 2002-2003.
  - (ii) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 2002-2003, alongwith Audited Accounts and



comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2004-2005.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Nepa Limited, Nepanagar, for the year 2004-2005.
- (ii) Annual Report of the Nepa Limited, Nepanagar, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2004-2005.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2004-2005, within the stipulated period of nine months after the close of the accounting year.

#### **5. Reports of Standing Committee on Labour**

Shri Suravaram Sudhakar Reddy presented a copy each of the following reports (Hindi and English versions) of the Standing Committee on Labour:-

Eleventh Report of the Standing Committee on Labour on "The Central Silk Board (Amendment) Bill, 2005".

Twelfth Report of the Standing Committee on Labour on "The National Institute of Fashion Technology Bill, 2005.

#### **6. Reports of the Standing Committee on Transport, Tourism and Culture**

Shri Anil Basu laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) 92<sup>nd</sup> Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Eighty-fourth Report on Demands for Grants (2005-06) of Department of Road Transport and

Highways;

93<sup>rd</sup> Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Eighty-fifth Report on Demands for Grants (2005-06) of Ministry of Culture;

94<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Eighty-sixth Report on Demands for Grants (2005-06) of Department of Shipping;

95<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Eighty-seventh Report on Demands for Grants (2005-06) of Ministry of Tourism;

96<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Eighty-eighth Report on Demands for Grants (2005-06) of Ministry of Civil Aviation; and

97<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Ninetieth Report on the 'Development of Airport Sector with special emphasis on new modern airports'.

**12. 12 P.M.**

**7. Submissions by Members**

**(i) Regarding reported political interference in the functioning of Judiciary.**

The following members made submissions regarding reported political interference in the functioning of Judiciary:-

Shri Brajesh Pathak

Smt. Maneka Gandhi

Shri Pranab Mukherjee responded.

**(ii) Regarding reported observation made by the Prime Minister during the round table conference with Kashmiri Leaders.**

The following members made submissions Regarding reported observation made by the Prime Minister during the round table conference with Kashmiri Leaders:-

Prof. Vijay Kumar Malhotra

**(Due to interruptions in the House, Lok Sabha adjourned at 12.23 P.M. and re-assembled at 1.03 P.M.)**

Ms. Mehabooba Mufti

Shri Braja Kishore Tripathy

Shri Priya Ranjan Dasmunsi.

**1.08 P.M.**

**(iii) Shri Gurudas Dasgupta made submission regarding acquittal in Jessica Lal murder case in Delhi.**

Prof. Vijay Kumar Malhotra, Sarvasrhi Basudeb Acharia, Mohan Singh, Devendra Prasad Yadav, Madhusudan Mistry, Ananth Kumar, Sunil Khan, Raghunath Jha, Ram Kripal Yadav, Dr. Rattan Singh Ajnala associated.

Shri Priya Ranjan Dasmunsi responded.

**Regarding the situation arising out of strike by Advocates of Delhi Bar Association.**

The following members made submissions regarding situation arising out of strike by Advocates of Delhi Bar Association.

Shri Ramji Lal Suman

Prof. Vijay Kumar Malhotra

Shri Devendra Prasad Yadav

Shri S.K. Kharventhan associated.

Shri Priya Ranjan Dasmunsi responded.

#### **8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Madhusudan Mistry regarding need to appoint programme staff at AIR station, Himmatnagar, Gujarat so as to make it operational.
- (2) Shri Rayapati Sambasiva Rao regarding need to clear the proposals of the Government of Andhra Pradesh for providing safe drinking water in the State.
- (3) Shri Naveen Jindal regarding need to undertake revision of pay scales for Readers/ Associate Professors under Merit Promotion Scheme in State Agricultural Universities particularly in Hissar, Haryana.
- (4) Dr. (Col.) Dhani Ram Shandil regarding need to set up high power T.V. transmitters at higher altitudes in Shimla Parliamentary Constituency, Himachal Pradesh.
- (5) Shri Dahyabhai V. Patel regarding need to construct an over bridge at Balitha railway crossing and widen the existing under bridge at Karambeli Railway level crossing in Vapi, Gujarat.
- (6) Shri Bikram Keshari Deo regarding need to release adequate funds for Orissa under Pradhan Mantri Gramin Sadak Yojna.
- (7) Shri Raosaheb Danve Patil regarding need to take measures to check circulation of counterfeit currency in the country.
- (8) Shri Chandramani Tripathi regarding need to set up Manganese and Silica sand based industries in Rewa Parliamentary Constituency, Madhya Pradesh.
- (9) Shri Kailash Meghwal regarding need for Central take over of Bisalpur Irrigation Project in Tonk district, Rajasthan so as to ensure its early completion.
- (10) Shri G. Karunakara Reddy regarding need to fill vacancies and provide necessary amenities at Kendriya Vidyalaya, Bellary for its smooth functioning.
- (11) Shri Swadesh Chakraborty regarding need to withdraw the move for closure of Government of India Stationery Office.
- (12) Shri Rasheed Masood regarding need to provide basic amenities at Mata Shakumbari Devi Shrine near Behat town in Saharanpur district, Uttar Pradesh.
- (13) Shri Rajesh Kumar Manjhi regarding need to grant licences to the tour operators with a view to attract foreign tourists in the country.

- (14) Shri D. Venugopal regarding need to set up a new Southern Freight Corridor to boost the economy of the country.
- (15) Shri Brajesh Pathak regarding need to set up a gas based power project in Unnao, Uttar Pradesh with a view to meet the shortage of power in the region.
- (16) Shri Anandrao V. Adsul regarding need to check foreign banks charging exorbitant rate of interest on the loans provided through credit cards in the country.
- (17) Shri Shrinivas Patil regarding need to provide funds to the Government of Maharashtra for undertaking lift irrigation scheme at Hanabarwadi and Dhanagarwadi in Karad Tehsil of Satara district in Maharashtra.
- (18) Shri Zora Singh Mann regarding need to run a train between India and Pakistan viz Husainiwalla border in Punjab.
- (19) Shri Bir Singh Mahato regarding need to release funds for early completion of all the pending irrigation projects in Purulia district, West Bengal.
- (20) Shri Baleshwar Yadav regarding need to review the implementation of Pradhan Mantri Gramin Sadak Yojna in Kushinagar district, Uttar Pradesh.

**3.26 P.M.**

#### **9. Discussion under Rule 193**

**Time Taken: 4hrs. 19mts.**

Shri C.K. Chandrappan raised a discussion on the Statement made by the Hon'ble Prime Minister on 17.2.2006 regarding India's vote in the IAEA on the issue of Iran's nuclear programme.

The following members took part in the debate:-

Maj. Gen (Retd.) B.C. Khanduri AVSM

Shri Pranab Mukherjee

Shri Rupchand Pal

Shri Mohan Singh

Shri Devendra Prasad Yadav

Shri Brajesh Pathak

Shri Suresh Prabhu

Shri Bhartruhari Mahtab

Shri Gurudas Dasgupta

Shri Sachin Pilot

Shri Kharabela Swain

Shri Asaduddin Owaisi

Shri Subrata Bose

Shri Bikram Keshari Deo  
Prof. M. Ramadass  
Shri Dushyant Singh  
Shri K. Yerrannaidu  
Shri Vijayendra Pal Singh  
Shri Tathagata Satpathy  
Shri Ramdas Athawale  
Shri Suravaram Sudhakar Reddy

The Discussion was not concluded

**5.45 P.M.**

#### **10. Statement by Prime Minister**

The Prime Minister made a statement regarding Civil Nuclear Energy Cooperation with the United States.

#### **11. Government Bill – Passed**

**Time Taken:1hrs. 05mts.**

#### **The Khadi and Village Industries Commission (Amendment) Bill, 2005.**

The motion for consideration moved by Shri Mahabir Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted, as amended.

Clauses 4 and 5 were adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 14 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed was moved by Shri Mahabir Prasad.

The following members took part in the debate:-

Shri Khiren Rijju  
Shri Ganesh Pratap Singh  
Shri Chandrakant Khaire  
Shri Bhartruhari Mahtab  
Smt. V. Radhika Selvai  
Dr. Meinya Thokchom  
Shri M. Appadurai  
Shri Sippiparai Ravichandran

Smt. Jayaben B. Thakkar

Shri Alok Kumar Mehta

Shri Mahabir Prasad

The motion was adopted and the Bill, as amended was passed.

**@7.29 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28<sup>th</sup> February, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**@ From 7. 12 P.M. to 7. 29 P.M., Members raised matters of urgent public importance.**

**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Tuesday, February 28, 2006/Phalgun 9, 1927 (Saka)**

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**No. 142**

**11.00 A.M.**

**1. The Budget (General) – 2006-2007**

Shri P. Chidambaram presented a statement of the estimated receipts and expenditure of the Government of India for the year 2006-2007.

**12.36 P.M.**

**2. Statements laid on the Table under  
the Fiscal Responsibility and Budget  
Management Act, 2003**

Shri P. Chidambaram laid on the Table the following Statements under section 3 (1) of the Fiscal Responsibility and Budget Management Act, 2003 :-

The Macro-  
Economic  
Framework  
Statement;

The Medium-  
term Fiscal  
Policy  
Statement; and

The Fiscal  
Policy Strategy  
Statement.

**12.37 P.M.**

**3. Government Bill - Introduced**

The Finance Bill, 2006

**12.37 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1<sup>st</sup>  
March, 2006)*

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**P.D.T. ACHARY,**  
**Secretary-General.**



**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Wednesday, March 1, 2006/Phalgun 10, 1927 (Saka)**

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**No. 143**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 142, 143, 144 and 146 were orally answered. Replies to Starred Question Nos. 145 and 147-161 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1061 – 1186 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (Erstwhile Bombay Dock Labour Board), Mumbai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (Erstwhile Bombay Dock Labour Board), Mumbai, for the year 2004-2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2004-2005.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff

Authority of Major Ports, Mumbai, for the year 2004-2005, together with Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority of Major Ports, Mumbai, for the year 2004-2005.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmbai National Institute of Physical Education, Gwalior, for the year 2003-2004, alongwith Audited Accounts.  
  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmbai National Institute of Physical Education, Gwalior, for the year 2003-2004.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (1) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2004-2005.
  - (2) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
  - (i) S.O. 121 (E) published in Gazette of India dated the 29<sup>th</sup> January, 2002 authorising Additional District Magistrate (Land Acquisition) Bhilwara District, Rajasthan to acquire land for widening of National Highway No. 79 including construction of bypass in the State of Rajasthan.
  - (ii) S.O. 141 (E) published in Gazette of India dated the 7<sup>th</sup> February, 2003 making certain amendments in the Notification No. S.O. 121 (E) dated the 29<sup>th</sup> January, 2002.
  - (iii) S.O. 335 (E) to S.O. 337 (E) published in Gazette of India dated the 18<sup>th</sup> March, 2005 regarding acquisition of land for building of different stretches of National Highway No. 76, in the State of Rajasthan.
  - (iv) S.O. 873 (E) published in Gazette of India dated the 22<sup>nd</sup> June, 2005 regarding acquisition of land for public purpose of building (four-laning) of National

Highway No. 76 in the State of Rajasthan.

(v) S.O. 1687 (E) and S.O. 1688 (E) published in Gazette of India dated the 5<sup>th</sup> December, 2005 regarding acquisition of land for widening of different stretches of National Highway Nos. 21 and 22 including construction of bypasses, in the State of Punjab and Haryana.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at ( i to iv ) of item No. (10) above.

#### **\*4. Report of Public Accounts Committee**

Prof. Vijay Kumar Malhotra presented the Twenty-fifth Report (Hindi and English versions) of the Public Accounts Committee (14<sup>th</sup> Lok Sabha) on Action Taken by Government on the Observations and Recommendations contained in their 61<sup>st</sup> Report (13<sup>th</sup> Lok Sabha) on "Non-realisation of Foreign Exchange".

#### **5. Report of the Business Advisory Committee**

Shri Priyaranjan Dasmunsi presented the Twenty-Second Report of the Business Advisory Committee.

**12.03 P.M.**

#### **6. Statement by Minister**

The Minister of State in the Ministry of External Affairs made a statement correcting the reply given on 22<sup>nd</sup> February, 2006 to Unstarred Question No. 389 by Shri M.P.Veerendra Kumar and 5 others regarding Indian Stake in Syrian Oil Field.

**12.05 P.M.**

#### **7. Government Bill – Introduced**

**The Constitution (One Hundred and Fifth Amendment) Bill, 2006.**

.....  
\*At 1.16 P.M.

#### **8. Submissions by Members**

**12.06 P.M.**

**(i) Regarding landmine explosion by Naxalites killing several Adivasis in Dantewara district, Chhattisgarh and relief measures for the families of victims.**

The following members made submissions regarding landmine explosion by Naxalites killing several Adivasis in Dantewara district, Chhattisgarh and relief measures for the families of victims:-

Shri Ramji Lal Suman

Shri Ajit Jogi

Dr. Laxminarayan Pandey

Shri Ajoy chakraborty

Smt. Karuna Shukla

Shri Basudeb Acharia

Shri Mohan Singh

**(Due to interruptions in the House, Lok Sabha adjourned at 12.40 P.M. and re-assembled at 12.48 P.M)**

Shri Devendra Prasad Yadav

Shri Rajiv Ranjan Singh ' Lalan'

Shri Prasanna Acharya

Shri Sunil Kumar Mahato

Shri Kharabela Swain

Sarvashri Prabodh Panda, Tarachand Sahu, Ram Kripal Yadav, Madhusudan Mistry, Smt. Pratibha Singh and Shri Ratilal Kalidas Varma associated.

Shri Shivraj V. Patil responded.

**1.12 P.M.**

**(ii) Regarding reported move to rename Thermal Power Station, Panipat and IMT, Manesar, Haryana named after Late Choudhary Devi Lal.**

Shri Prabhunath Singh made submission regarding reported move to rename Thermal Power Station, Panipat and IMT, Manesar, Haryana named after Late Choudhary Devi Lal.

Sarvashri K. Yerrannaidu, Harin Pathak, Mohan Singh, Bir Singh Mahato, Ramdas Athawale, Santosh Gangwar, Devendra Prasad Yadav, Ramji Lal Suman, Shailendra Kumar and Sugrib Singh associated.

Shri Priya Ranjan Dasmunsi responded.

**1.16 P.M.**

**(iii) Regarding the reported decision to raise the water level of Mullaperiyar Dam in Kerala.**

Shri Francis K. George made submission regarding the reported decision to raise the water level of Mullaperiyar Dam in Kerala.

Sarvashri P.C. Thomas, N.N. Krishnadas and M.P. Veerendra Kumar associated.

Shri Priya Ranjan Dasmunsi responded.

**(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2. 03 P.M.)**

**2.04 P.M.**

**Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Manoranjan Bhakta regarding need to lift ban imposed on timber extraction, in Andaman and Nicobar Islands.
- (2) Kunwar Manvendra Singh (Mathura) regarding need to provide compensation to the farmers whose potato and mustard crops have been damaged due to drought and frost

in Uttar Pradesh.

- (3) Shri S.K. Kharventhan regarding need to set up a full-fledged passport office at Madurai, Tamil Nadu.
- (4) Smt. Pratibha Singh regarding need to relax the provisions of the Forest (conservation) Act, 1980 to enable distribution of land to the tribals in Lahaul Spiti and Chamba districts of Himachal Pradesh.
- (5) Ch. Lal Singh regarding need to give preference to the local producers for programmes telecast on Kashir Channel in Jammu and Kashmir.
- (6) Shri Kuldeep Bishnoi regarding need to reconsider closure of the District Rehabilitation Centre, Bhiwani, Haryana.
- (7) Shri Ganesh Singh regarding need to release funds to solve drinking water problem in Satna and Katni districts of Madhya Pradesh.
- (8) Shri Harin Pathak regarding need to take steps for early release of 227 Indian Fishermen held captive by Pakistan Maritime Security Agency.
- (9) Smt. Jayaben B. Thakkar regarding need to allocate adequate gas from Tapti Gas fields to Pipavav Power Project in Gujarat.
- (10) Shri Kiren Rijiju regarding need to set up Arunachal Scouts in Defence forces, keeping in view the strategic location of Arunachal Pradesh.
- (11) Shri Dushyant Singh regarding need to pay fifty percent share of profit earned on oil and gas produced from Rajasthan to the Government of Rajasthan for the development of the State.
- (12) Dr. K.S. Manoj regarding need to retain and strengthen CIFRI unit of Indian Council of Agricultural Research at Alappuzha, Kerala.
- (13) Shri P. Karunakaran regarding need to ban use of Endosulphane in the country and rehabilitate those affected due to use of this pesticide in Kasergod district in Kerala.
- (14) Shri Rajendra Kumar regarding need to strengthen the rain-fed river embankments in Haridwar Parliamentary Constituency, Uttaranchal.
- (15) Shri Rewati Raman Singh regarding need to solve acute drinking water problem at New Tehari, Uttaranchal.

- (16) Shri Alok Kumar Mehta regarding need to provide employment to the labourers of Bihar Agricultural Labour Federation in Ordnance factory Rajgir, Nalanda district, Bihar.
- (17) Shri Tukaram Ganpatrao Renge Patil regarding need for doubling of railway line between Manmad and Mutkhed.
- (18) Shri Bhartruhari Mahtab regarding need to impose a levy on generation of electricity with a view to pass on the benefit of revenue to the power producing States.
- (19) Dr. M. Jagannath regarding need to conduct Common Entrance Test in Vernacular language for appointment in Defence Forces.
- (20) Shri Mani Charenamei regarding need to stop construction of Tipaimukh dam on the Barak river in Manipur.

**2.06 P.M.**

**10. Government Bill – Passed**

**Time Taken: 39 mts.**

**The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2006, as passed by Rajya Sabha.**

The motion for consideration moved by Shri Shivraj V. Patil was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that Bill be passed was moved by Shri Shivraj V. Patil.

The following members took part in the debate:-

Shri Santosh Gangwar

Shri Bhartruhari Mahtab

Prof. M. Ramadass

Smt. Krishna Tirath

Shri Raghunath Jha

Shri Shivraj V. Patil

The motion was adopted and the Bill was passed.

**2.45. P.M.**

**11. The Budget (Railways) –2006-2007; Demands for Grants on Account (Railways)-2006-2007**

**Time Recommended by B.A.C. : 12 Hrs.**

**Time Taken: Hrs. Mts.**

**Balance: Hrs. Mts.**

The following items of business were taken up together:-

General Discussion on the Budget (Railways) – 2006-2007;

Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways)-2006-2007.

The following members took part in the debate:-

- (1) Shri Ananth Kumar
- (2) Choudhary Bijendra Singh
- \* (3) Shri Girdhari Lal Bhargava
- \* (4) Shri Chandra Bhan Singh
- \* (5) Shri Santasri Chatterjee
- (6) Shri Ramji Lal Suman
- (7) Shri P. Karunakaran
- (8) Smt. M.S.K. Bhavani Rajenthiran
- (9) Shri Prasanna Acharya
- \* (10) Shri Shriniwas Patil
- Shri Raghunath Jha
- Shri Chandrakant Khaire
- \* (13) Shri Kailash Baitha
- \* (14) Shri Ram Singh Kaswan
- (15) Shri Bhubaneshwar Prasad Mehta
- (16) Shri Kashiram Rana
- \* (17) Shri Gaurishankar Chaturbhuji Bisen
- \* (18) Shri Harisinh Chavda
- (19) Shri S.P.Y. Reddy
- \* (20) Shri Dayabhai Vallabhbbhai Patel
- (21) Shri Ram Kripal Yadav
- \* (22) Shri A.P. Abdullakutty
- \* (23) Smt. Minati Sen
- (24) Dr. Vallabhbbhai Kathiria
- \* (25) Shri Rajnarayan Budholiya
- \* (26) Shri Anirudh Prasad *Alias* Sadhu Yadav
- \* (27) Shri T. K. Hamza

- \*(28) Shri Lonappan Nambadan
- \*(29) Shri Rupchand Pal
- (30) Shri Surendra Prakash Goyal
- \*\* (31) Shri Shailendra Kumar
- \*(32) Shri Santosh Gangwar
- \*(33) Maj. Gen. B. C. Khanduri, AVSM (Retd.)
- (34) Shri Jaysingrao Gaikwad Patil
- (35) Shri Ganesh Singh
- \*\* (36) Shri Ram Kripal Yadav
- Smt. Tejaswini Seeramesh
- Shri Tek Lal Mahato
- \*(39) Shri P. Mohan
- \*\* (40) Shri M. Shivanna
- Smt. Bhavana P. Gawali
- \*\* (42) Shri Shrichand Kripalani
- \*\* (43) Shri S. K. Kharventhan
- (44) Shri Hiten Barman
- \*\* (45) Shri A. V. Bellarmin
- \*(46) Shri Manjunath Kunnur
- \*(47) Shri Prahlad Joshi
- (48) Shri Nikhil Kumar Choudhary (Speech unfinished)
- The discussion was not concluded.

**9.00. P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 2<sup>nd</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**\*\* They laid some portion of their speeches on the Table.**

**\* Written speeches were laid on the Table.**



**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Thursday, March 2, 2006/Phalguna 11, 1927 (Saka)**

**No. 144**

**11.00 A.M.**

**1. Obituary Reference**

The Deputy Speaker made reference to the passing away of Shri Ram Lakhan Singh Yadav, who was a member of the Tenth Lok Sabha..

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**2. Questions**

Due to interruptions in the House, Starred Questions could not be called for answers. Starred Question Nos. 162-181 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1187-1405 would be printed in the Official Report for the day.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 2. 03 P.M.)**

**3. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Railways (Punitive charges for overloading of wagon) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.743 (E) in Gazette of India dated the 23<sup>rd</sup> December, 2005 under section 199 of the Railways Act, 1989.

(2) A copy of the Airports Authority of India (Lost Property) Amendment Regulations, 2005 (Hindi and English versions) published in Notification No. S.O. 1731 (E) in Gazette of India dated the 9<sup>th</sup> December, 2005, under section 43 of the Airports Authority of India Act, 1994, together with an explanatory note.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Air India Limited and its Subsidiaries, New Delhi, for the year 2004-2005.

(ii) Annual Report of the Air India Limited and its Subsidiaries, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2004-2005.

- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

**2.06. P.M.**

#### **4. President Message**

The Chairman informed the House that Hon'ble Speaker has received the following message dated the 27<sup>th</sup> February, 2006 from the Hon'ble President:-

" I have received the expression of thanks by the Members of the Lok Sabha for the address which I delivered to both Houses of Parliament assembled together on 16 February, 2006."

#### **5. Report of the Committee on Private Members' Bills and Resolutions**

Shri Nihal Chand presented the Nineteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **6. Report of the Standing Committee on Urban Development (2005-06)**

Shri Mohd. Salim presented the thirteenth Report (Hindi and English versions) of the Standing Committee on Urban Development (2005-2006) on Action Taken by the Government on the recommendations contained in the Ninth Report (14<sup>th</sup> Lok Sabha) on the subject 'Swarna Jayanti Shahari Rozgar Yojana'.

#### **7. Statement by Minister**

The Minister of State of the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 90<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on the development of airport sector with special emphasis on new modern airports.

#### **8. Motion regarding Twenty-second Report of the Business Advisory Committee**

Shri Priyaranjan Dasmunsi moved the following motion:-

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 1 March, 2006."

The motion was adopted.

**2.08 P.M.**

#### **9. SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 2005-06**

Shri R. Velu on behalf of Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 2005-2006.

#### **10. DEMANDS FOR EXCESS GRANTS (RAILWAYS), 2003-04**

Shri R. Velu on behalf of Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 2003-2004.

#### **11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Jashubhai Dhanabhai Barad regarding need to grant funds for development of tourism in Junagarh district, Gujarat.
- (2) Shri Chandra Sekhar Dubey regarding need to appoint regular Managing Directors in SAIL Units at Rourkela, Durgapur and Bokaro.
- (3) Shri M. Raja Mohan Reddy regarding need to grant Central University status to Andhra University.
- (4) Smt. Krishna Tirath regarding need to take steps to stop demolition of houses in Delhi and bring a new Master Plan for the city.

- (5) Shri Madhu Goud Yaskhi regarding need to provide financial assistance to the Government of Andhra Pradesh for providing basic amenities at SCs/STs hostels in Nizamabad and other parts of state.
- (6) Shri M. Sreenivasulu Reddy regarding need to increase the number of general compartments in all Express and Super-fast trains for the benefit of common man.
- (7) Prof. Rasa Singh Rawat regarding need to provide stoppage of Ashram Express at Beawar railway station, Rajasthan.
- (8) Shri P. S. Gadhavi regarding need to take firm steps to curb the activities of I.S.I in Gujarat and other parts of the country.
- (9) Shri Ratilal Kalidas Varma regarding need to grant clearance to 'Control of Organised Crime in Gujarat' Bill sent by the Government of Gujarat.
- (10) Shri Harishchandra Chavan regarding need to grant relief to the farmers who had borrowed loans in Malegaon Parliamentary Constituency, Maharashtra with a view to check increasing incidents of suicides by farmers in the region.
- (11) Shri Haribhau Rathod regarding need for rehabilitation of migrant tribal labourers from Mehboobnagar, Andhra Pradesh engaged in Signalling and telephone cable laying work of railways in Nasik district, Maharashtra.
- (12) Shri Santosh Gangwar regarding need to grant 'Autonomous Body' status to the Stationery Department, Kolkata and release funds for its revival.
- (13) Shri P. Mohan regarding need to evolve new guidelines for providing 'Swatantrata Sainik Samman' pension to freedom fighters.
- (14) Smt. Minati Sen regarding need to follow-up action taken by Government on the JPC Report on Pesticide residues in beverages.
- (15) Shri Ramji Lal Suman regarding need to address the grievances of Home Guards in Delhi
- (16) Shri Raghuraj Singh Shakya regarding need to provide funds for development and beautification of Sankisa Buddhist Centre in Etawah Parliamentary Constituency, Uttar Pradesh.
- (17) Shri Raghunath Jha regarding need to bear the full expenditure by the Central Government for construction of National Highways in Bihar.
- (18) Shri Prasanna Acharya regarding need to address the problems of L.I.C agents in the country.
- (19) Shri Prabodh Panda regarding need to take up construction work of National Highway No. 60 between Kharagpur and Raniganj.
- (20) Shri Ramdas Athawale regarding need to formulate a policy for improving the condition of slums in the metropolitan cities.

2.17 P.M.

**12. Submissions by Members**

**Regarding the visit of President of USA to India.**

The following members made submission regarding the visit of President of USA to India:-

Shri Rupchand Pal  
Shri Basudeb Acharia  
Shri Ramji Lal Suman  
Shri Raghunath Jha  
Shri Prabodh Panda  
Shri Ram Kripal Yadav  
Shri Vioy Krishna  
Shri Ilyas Azmi  
Shri Rajiv Ranjan Singh 'Lalan'  
Shri Kharabela Swain  
Dr. M. Jagannath  
Shri Ratilal Kalidas Varma  
Shri Mohammad Salim  
Prof. Rasa Singh Rawat

Shri Priya Ranjan Dasmunsi responded.

2.30 P.M.

**13. The Budget (Railways) –2006-2007; Demands for Grants on Account (Railways)-2006-2007**

**Time Allotted: 12 Hrs**

**Time Taken: Hrs. Mts.**

**Balance: Hrs. Mts.**

Combined discussion on the following items of business continued:-

General Discussion on the Budget (Railways) – 2006-2007;

Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways)-2006-2007.

The following members took part in the debate:-

- (1) Shri Nikhil Kumar Choudhary
- \* (2) Shri Kishan Singh Sangwan
- \* (3) Prof. Rasa Singh Rawat
- \* (4) Shri Nihal Chand
- \* (5) Shri Virendra Kumar
- \* (6) Shri Devidas Pingle
- \* (7) Shri G. Karunakara Reddy
- \* (8) Shri Sippiparai Ravichandaran
- \* (9) Shri Bapu Hari Chaure
- \* (10) Smt. Manorama Madhvaraj
- \* (11) Shri Sita Ram Singh
- \* (12) Shri Ratilal Kalidas Varma
- \* (13) Shri Ashok Argal

- \*(14) Shri Sanat Kumar Mandal
- \*(15) Shri S. Mallikarjuniah
- \*\*\*(16) Shri Lalit Mohan Suklabaidya
- (17) Shri Rajiv Ranjan Singh 'Lalan'
- \*(18) Shri Basudeb Barman
- \*(19) Shri M. Appadurai
- \*(20) Dr. Sujan Chakraborty
- (21) Shri Sunil Khan
- (22) Dr. Laxminarayan Pandey
- \*(23) Smt. Jayaben B. Thakkar
- \*(24) Shri Vikrambhai Maadam
- (25) Dr. (Col.) Dhani Ram Shandil
- \*(26) Shri Vijoy Krishna
- (27) Shri Ilyas Azmi
- \*(28) Shri Munshi Ram
- \*(29) Shri Hansraj Gangaramji Ahir
- \*\*\*(30) Smt. Paramjeet Kaur
- \*\*\*(31) Shri Madhusudan Takkala Reddy
- \*(32) Shri Bikram Keshari Deo
- \*(33) Shri Avinash Rai Khanna
- \*(34) Shri Chandramani Tripathi
- (35) Smt. Kiran Maheshwari
- \*(36) Shri Sita Ram Yadav

- \* (37) Shri Ganesh Prasad Singh
- \* (38) Shri Madhusudan Mistry
- (39) Shri N.S.V. Chitthan
- \* (40) Shri Y.S. Vivekananda Reddy
- \* (41) Shri Sugrib Singh
- \*\* (42) Shri Prabodh Panda
- (43) Dr. R. Senthil
- (44) Smt. Karuna Shukla
- (45) Smt. Krishna Tirath
- \* (46) Shri Joachim Baxla
- \* (47) Shri P. C. Gaddigoudar
- (48) Smt. C. S. Sujatha
- (49) Shri Alok Kumar Mehta
- \* (50) Smt. Kalpana Ramesh Narhire
- (51) Shri Dharmendra Pradhan
- (52) Dr. Rameshwar Oraon
- \* (53) Shri V. K. Thummar
- (54) Shri Mitrasen Yadav
- \* (55) Shri Anandrao Vithoba Adsul
- (56) Dr. C. Krishnan
- \* (57) Shri A. Sai Prathap
- \*\* (58) Dr. Ramkrishna Kusmaria

- \* (59) Shri Bir Singh Mahato
- (60) Ch. Lal Singh
- \* (61) Shri M. P. Veerendrakumar
- \* (62) Dr. Sebastian Paul
- \*\* (63) Dr. M. Jagannath
- (64) Shri Bhartruhari Mahtab
- (65) Shri Brahmanand Panda
- \* (66) Adv. P. Satheedevi
- \*\* (67) Shri Bhanwar Singh Dangawas
- \* (68) Dr. Prasanna Kumar Patasani
- \* (69) Shri Mohan Jena
- \* (70) Shri G. M. Siddeswara
- \* (71) Shri R. Dhanuskodi Athithan
- \* (72) Shri Gurjeet Singh Rana
- (73) Shri Tufani Saroj
- (74) Smt. Sumitra Mahajan
- (75) Prof. Chander Kumar
- \* (76) Shri Mahesh Kumar Kanodia
- \* (77) Shri Dushyant Singh
- \*\* (78) Smt. Ranjeet Ranjan
- (79) Shri A. R. Shaheen
- \* (80) Dr. Karan Singh Yadav

**P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 3<sup>rd</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**\* Written speeches were laid on the Table.**

**\*\* They also laid some portion of his speeches on the Table.**



# LOK SABHA

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## Bulletin-Part I

### (Brief Record of Proceedings)

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Friday, March 3, 2006/Phalgun 12, 1927 (Saka)

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No. 145

**11.00 A.M.**

#### **1. Starred Questions**

Starred Question Nos. 182-184 were orally answered. Replies to Starred Question Nos. 185-201 were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1406 – 1540 were laid on the Table.

#### **3. Papers laid on the Table**

The following papers were laid on the Table-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2004-2005.
  - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology for the year 2006-2007.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 61 (E) published in Gazette of India dated the 13<sup>th</sup> February, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 73/2003-Cus., dated the 1<sup>st</sup> May, 2003.

(ii) G.S.R. 62 (E) published in Gazette of India dated the 13<sup>th</sup> February, 2006 together with an explanatory memorandum seeking to provisionally exempt imports of compact fluorescent lamps exported by M/s Osram China Lighting Limited, People's Republic of China, from anti-dumping duty imposed thereon.

(iii) G.S.R. 67 (E) published in Gazette of India dated the 16<sup>th</sup> February, 2006 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of pencil cells and primary batteries, originating in, or exported from, the People's Republic of China.

(5) A copy of the Notification No. G.S.R.63 (E) (Hindi and English versions) published in Gazette of India dated the 13<sup>th</sup> February, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 214/86-CE dated the 25<sup>th</sup> March, 1986, under sub-section (2) of section 38 of the Central Excise Act, 1944.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalization) Act, 1972:-

(i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Second Amendment Scheme, 2005 published in Notification No. S.O. 1792 (E) in Gazette of India dated the 21<sup>st</sup> December, 2005.

The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 2005 published in Notification No. S.O. 1793 (E) in Gazette of India dated the 21<sup>st</sup> December, 2005.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Insurance Act, 1968:-

(i) The Insurance Regulatory and Development Authority (Obligation of Insurers to Rural or Social Sectors) (Amendment) Regulations, 2005, published in Notification No. F.No. IRDA/Reg./4/2005/37 in Gazette of India dated the 28<sup>th</sup> December, 2005.

The Insurance Regulatory and Development Authority (Micro-insurance) Regulations, 2005, published in Notification No. F.No. IRDA/MI/3/2005 in Gazette of India dated the 10<sup>th</sup> November, 2005.

(8) A copy of the Annual Report (Hindi and English versions) of the Insurance

Regulatory and Development Authority, Hyderabad, for the year 2004-2005, alongwith Audited Accounts, under sub-section (3) of section 20 of the Insurance Regulatory and Development Authority Act, 1999.

- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2004-2005.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2002-2003.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2004-2005.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

#### **4. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Dr. Satyanarayan Jatiya laid on the Table the Statements (Hindi and English Versions) showing Final Action Taken by the Government on the recommendations/observations contained in Chapter I of the Twenty-seventh Report (13<sup>th</sup> Lok Sabha) on the subject "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Central Medical Institutes and Colleges including reservation for Scheduled Castes/Scheduled Tribes in admissions therein".

## **5. Report of Committee on Government Assurances**

Shri Harin Pathak presented a copy of the Ninth Report (Hindi and English versions) of the Committee on Government Assurances regarding Amendment of Foreign Contribution (Regulation) Act, 1976, Amendment of Protection of Human Rights Act, 1993 and Activities of Pakistani and Bangladeshi Nationals.

## **6. Statements by Ministers**

### **12.03 P.M**

(i) The Minister of Rural Development laid on the Table a copy the statement (Hindi and English versions) on the launch of National Rural Employment Guarantee Act.

### **12.04 P.M.**

(ii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 6<sup>th</sup> March, 2006.

## **7. Submissions by Members**

12.13 P.M.

### **(i) Regarding the recent Indo-US Nuclear Agreement.**

The following members made submissions regarding the recent Indo-US Nuclear Agreement:-

- (1) Shri Basudeb Acharia
- (2) Shri Rupchand Pal
- (3) Shri Braja Kishore Tripathy
- (4) Shri Ramji Lal Suman

Sarvashri Ilyas Azmi, Santosh Gangwar and Devendra Prasad Yadav associated.

Shri Pranab Mukherjee responded.

### **(ii) Regarding reported attacks on Christians in the country.**

The following members made submissions regarding reported attacks on Christians in the country:-

- (1) Shri Lonappan Nambadan
- (2) Shri Basudeb Acharia
- (3) Shri N.N. Krishnadas

(4) Shri Devendra Prasad Yadav

Shri Priya Ranjan Dasmunsi responded.

**1.05 P.M.**

8. The Budget (Railways) –2006-2007; Demands for Grants on Account (Railways)-2006-2007; Supplementary Demands for Grants (Railways) – 2005-2006; Demands for Excess Grants (Railways)- 2003-2004

**Time Taken: 14 Hrs. 57 Mts.**

The following items of business were taken up together:-

General Discussion on the Budget (Railways) – 2006-2007,  
continued

Discussion on the Demands for Grants on Account Nos. 1 to 16 in  
respect of Budget (Railways)-2006-2007, continued.

Supplementary Demands for Grants (Railways) Nos. 3,4,  
6,10,11,12,13, 14 and 16 in respect of the Budget (Railways) –  
2005-2006.

Demands for Excess Grants (Railways) Nos. 14 to 16 in respect of  
the Budget (Railways) – 2003-2004

The following members took part in the combined debate:-

(1) Shri Basudeb Acharia

(2) Shri Mohan Rawale

\*(3) Shri Bhanu Pratap Singh Verma

\*\*\*(4) Shri Ramdas Athawale

\*(5) Prof. S.P. Baghel

\*(6) Shri P. Rajendran

Shri Lalu Prasad replied to the debate

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 3 of the printed list of Demands for Grants on Account (Railways) for 2006-07 were voted in full.

All the Supplementary Demands for Grants Nos. 3,4, 6,10,11,12,13, 14 and 16 for the amount shown under column 3 of the printed list of Supplementary Demands for Grants

(Railways) for 2005-2006 were voted in full.

All the Demands for Excess Grants (Railways) Nos. 14 to 16 shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 2003-2004 were voted in full.

### **9. Government Bill – Introduced**

The Appropriation (Railways) Vote on Account Bill, 2006.

### **10. Government Bill – Passed**

#### **The Appropriation (Railways) Vote on Account Bill, 2006.**

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

### **11. Government Bill – Introduced**

The Appropriation (Railways) Bill, 2006.

### **12. Government Bill - Passed**

The Appropriation (Railways) Bill, 2006.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

### **13. Government Bill – Introduced**

The Appropriation (Railways) No. 2 Bill, 2006.

### **14. Government Bill - Passed**

The Appropriation (Railways) No. 2 Bill, 2006.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

## 15. Amendments by Rajya Sabha to the Government Bill – Agreed to

### **The Chartered Accountants (Amendment) Bill, 2005.**

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Prem Chand Gupta.

#### **ENACTING FORMULA**

1. That at page 1, line 1, **for** the word "Fifty-sixth", the word "Fifty-seventh" be **substituted**.

#### **CLAUSE – 1**

2. That at page 1, line 3, **for** the figure "2005", the figure "2006" be **substituted**.

#### **CLAUSE - 19**

3.	That at page 9, lines 29 and 31, <b>for</b> the figure "2005", occurring at both places, the figure "2006" be <b>substituted</b>
<p>The motion for consideration was adopted.</p> <p>The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Prem Chand Gupta.</p> <p>The motion was adopted and the amendments were agreed to.</p>	

## 16. Amendments by Rajya Sabha to the Government Bill – Agreed to The Cost and Works Accountants (Amendment) Bill, 2005.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Prem Chand Gupta.

#### **ENACTING FORMULA**

1. That at page 1, line 1, **for** the word "Fifty-sixth", the word "Fifty-seventh" be **substituted**.

#### **CLAUSE - 1**

2. That at page 1, line 3, **for** the figure "2005", the figure "2006" be **substituted**.

### **CLAUSE - 20**

3. That at page 9, lines 39 and 41, **for** the figure "2005", occurring at both places, the figure "2006" be **substituted**.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Prem Chand Gupta.

The motion was adopted and the amendments were agreed to.

### **17. Amendments by Rajya Sabha to the Government Bill – Agreed to The Company Secretaries (Amendment) Bill, 2005.**

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Prem Chand Gupta.

### **ENACTING FORMULA**

1. That at page 1, line 1, **for** the word "Fifty-sixth", the word "Fifty-seventh" be **substituted**.

### **CLAUSE - 1**

2. That at page 1, line 2, **for** the figure "2005", the figure "2006" be **substituted**.

### **CLAUSE - 20**

3. That at page 9, lines 46 and 48, **for** the figure "2005", occurring at both places, the figure "2006" be **substituted**.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Prem Chand Gupta.

The motion was adopted and the amendments were agreed to.

*(Lok Sabha adjourned at 2.12 P.M. to meet again at 3.30 P.M. At 3.41 P.M. Secretary-General announced that since there was no quorum Hon'ble Deputy Speaker had directed that Lok Sabha would meet at 4 P.M. Accordingly the House re-assembled at 4.08 P.M.)*

**4.09 P.M.**

### **18. Motion regarding the Report of the Committee on Private Members' Bills and Resolutions**

Shri Thupstan Chhewang moved the following motion :-



"That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2<sup>nd</sup> March, 2006."

The motion was adopted.'

**4.10 P.M.**

**19. Private Members' Bills – Introduced**

The Forest Conservation (Amendment) Bill, 2005 (Insertion of new section 3C) by Shri Hansraj Gangaramji Ahir.

The Special Irrigation Development Fund (For Forest Areas) Bill, 2005 by Shri Hansraj Gangaramji Ahir.

\*(3) The Constitution (Amendment) Bill, 2006 (Amendment of article 253) by Shri C.K. Chandrappan.

\*(4) The Constitution (Amendment) Bill, 2006 (Amendment of article 148) by Shri C.K. Chandrappan.

\*At 5.06 P.M.

**4.12 P.M.**

**20. Private Member's Bill – Under Consideration**

The Constitution (Amendment) Bill, 2004 (Insertion of new article 45A) by Shri Suravaram Sudhakar Reddy.

Further discussion on the motion for consideration of the Bill was moved by Shri Suravaram Sudhakar Reddy on the 17th February, 2006, continued.

The following members took part in the debate:-

Shri Bhartruhari  
Mahtab

Prof. M.  
Ramadass

Dr. Karan Singh  
Yadav

Dr. K.S. Manoj

Smt. Krishna  
Tirath

Shri Sugrib Singh

Shri C.K.  
Chandrappan  
(Speech  
unfinished)

The discussion was not concluded.

**6.01 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 6<sup>th</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**\* Written speeches were laid on the Table.**

**\*\* He also laid some portion of his speech on the Table.**

# Bulletin-Part I

(Brief Record of Proceedings)

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Monday, March 6, 2006/Phalgun 15, 1927 (Saka)

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No. 146

**11.00 A.M.**

## **1. Starred Questions**

Starred Question Nos. 205, 206, 216, 217, 218, 220 and 221 were orally answered. Replies to Starred Question Nos. 202, 203, 204, 207-215, and 219 were laid on the Table.

## **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1541 – 1670 were laid on the Table.

**12 Noon**

## **3. Papers laid on the Table**

The following papers were laid on the Table-

- (1) A copy of the Coastal Aquaculture Authority Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 740 (E) in Gazette of India dated the 22<sup>nd</sup> December, 2005, under section 26 of the Coastal Aquaculture Authority Act, 2005.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2004-2005.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2004-2005.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Notification No. G.S.R. 291 (Hindi and English versions) published in Gazette of India dated the 26<sup>th</sup> August, 2004 containing Corrigendum to the Notification No. G.S.R. 430 (E) dated the 23<sup>rd</sup> May, 2003 issued under Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (6) above.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2004-2005.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11)

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2004-2005.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2004-2005.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2004-2005.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2003-2004.
- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2003-2004, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2004-2005.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2004-2005.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy of the Environment (Protection) First Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 46(E) in Gazette of India dated the 3<sup>rd</sup> February, 2006, under section 26 of the Environment (Protection) Act, 1986.

#### **4. Statement by Minister**

The Minister of Agriculture made a statement regarding the status of implementation of recommendations contained in the 6<sup>th</sup> and 10<sup>th</sup> Reports of the Standing Committee on Agriculture.

**12.10 P.M.**

#### **5. Discussion under Rule 193**

**9;** Dr. Manmohan Singh replied to the discussion on the statement made by him on 17 February, 2006 regarding India's vote in the IAEA on the issue of Iran's Nuclear Programme raised by Shri

C.K. Chandrappan on the 27 February, 2006.

The discussion was concluded.

**12.23 P.M.**

## **6. Calling Attention**

Prof. Vijay Kumar Malhotra called the attention of the Minister of Urban Development to the situation arising out of the inaction on the part of Government to solve the problems being faced by the residents of Delhi due to massive demolition drive being undertaken in NCT Delhi.

The Minister of Urban Development made a statement in regard thereto.

**1.04 P.M.**

## **7. Submissions by Members**

### **Regarding report of Justice U.C. Banerjee Commission on Godhra incident.**

The following members made submissions regarding report of Justice U.C. Banerjee Commission on Godhra incident:-

Shri Ramji Lal Suman

Shri Rupchand Pal

Shri Chandrakant Khaire

Shri Madhusudan Mistry

Sarvashri Basudeb Acharia, Virchandra Paswan, Alok Kumar Mehta, Raghunath Jha, C.K. Chandrappan and Ram Kripal Yadav associated .

\*Shri Priya Ranjan Dasmunsi responded.

**( Due to interruptions in the House Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.15 P.M.)**

## **8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Manoranjan Bhakta regarding need to review the functioning of Department of Agriculture in Andman & Nicobar Islands.
- (2) Shri Gurjeet Singh Rana regarding need to issue certificates to the families of those missing since 1984 riots for the purpose of filing claim compensations.
- (3) Shri S. K. Kharventhan regarding need to sanction a 'Bio-Methonation Plant' for Oddanchatram town in Dindigul district, Tamil Nadu for generating electricity

from vegetable wastes.

- (4) Shri N. S. V. Chitthan regarding need to enact a legislation to prevent sale of sub-standard gold.
- (5) Shri Chandra Sekhar Dubey regarding need to take steps for revival of Sindri Fertilizer Works in Jharkhand.
- (6) Shri Bagun Sambrui regarding need to formulate a national policy to prevent exploitation of ground water for commercial purposes in Jharkhand.
- (7) Shri Kiren Rijiju regarding need to grant special financial package for development of tourism in Arunachal Pradesh.
- (8) Shri Sukdeo Paswan regarding need to start mobile services of B.S.N.L in Forbesganj, Narpatganj and Jogbani areas of Araria Parliamentary Constituency, Bihar.
- (9) Shri Chandramani Tripathy regarding need to ensure easy availability of L.P.G and Kerosene to the consumers in the country.
- (10) Prof. Mahadeorao Shiwankar regarding need to start mining of coal in Chandrapur district, Maharashtra.
- (11) Shri C. H. Vijayashankar regarding need to check deforestation within 15 kms radius of Bandipur and Nagarhole National Forests in Mysore district, Karnataka.
- (12) Smt. Susmita Bauri regarding need to evolve a national programme to check erosion caused by river Darekeswar in Vishnupur Parliamentary Constituency, West Bengal.
- (13) Shri Shailendra Kumar regarding need to release funds with a view to solve acute drinking water problem in Fatehpur district, Uttar Pradesh.
- (14) Shri Ram Kripal Yadav regarding need to bring all districts of Bihar under Accelerated Power Development Reforms Programme.
- (15) **Mohd. Tahir Khan regarding need to grant funds for desiltation of river Gomti in Sultanpur district, Uttar Pradesh.**



- (16) **Shri Anandrao V. Adsul regarding need to develop ‘Lonar Crater’ in Buldana Parliamentary Constituency, Maharashtra as an international tourist Centre.**
- (17) **Shri Shrinivas Patil regarding need to connect all the villages by road under Pradhan Mantri Gramin Sadak Yojna in Satara district, Maharashtra.**
- (18) **Shri Zora Singh Mann regarding need to release the balance amount of funds for early completion of new railway link in Ferozepur, Punjab.**
- (19) **Prof. M. Ramadass regarding need to develop road infrastructure in Karaikal region of the Union Territory of Pondicherry.**
- (20) **Shri Munshi Ram regarding need to create Special Economic Zones for the development and promotion of handloom industry.**

#### **9. Supplementary Demands for Grants (General) – 2005-2006**

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2005-06.

#### **10. Demands for Excess Grants (General) – 2003-2004**

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2003-04.

**(Due to interruptions in the House, Lok Sabha adjourned at 2.19 P.M. and re-assembled at 3.15 P.M.)**

**(Due to interruptions in the House, Lok Sabha adjourned for the day)**

**3. 25 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7<sup>th</sup> March, 2006)***

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**P.D.T. ACHARY,**

**Secretary-General.**

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**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Tuesday, March 7, 2006/Phalguna 16, 1927 (Saka)**

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**No. 147**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 222-226 were orally answered. Replies to Starred Question Nos. 227-241 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1671 – 1839 were laid on the Table.

**12 Noon**

**3. Papers laid on the Table**

The following papers were laid on the Table-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2004-2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2004-2005, alongwith Audited Accounts.
- (4) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2004-2005.

- (5) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2004-2005.
- (7) A copy of the Presidential Special Order (Hindi and English versions) authorizing Governor of Goa for additional expenses under 'Tour Expenses' of Schedule-II to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (8) A copy of the Registration of Foreigners (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 737 (E) in Gazette of India dated the 22<sup>nd</sup> December, 2005 under sub-section (2) of section 3 of the Registration of Foreigners Act, 1939.
- (9) A copy of the Indo-Tibetan Border Police Force, Tailor Cadre Recruitment (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 5 (E) in Gazette of India dated the 6<sup>th</sup> January, 2006, under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:-
- (i) Annual Report of the National Human Rights Commission, New Delhi, for the year 2003-2004.
  - (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission, New Delhi, for the year 2003-2004.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2004-2005 .
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2004-2005, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2004-2005.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2003-2004, together with Audit Report thereon.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2004-2005, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 2004-2005.
- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2001-2002.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23)(i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2002-2003.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25)(i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2003-2004.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2004-2005.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2004-2005.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)(i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2004-2005.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2004-2005.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the Visva

Bharati, Santiniketan, for the year 2003-2004, together with Audit Report thereon.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2004-2005, together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35)(i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Kolkata, for the year 2004-2005.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37)(i) A copy of the Annual Report (Hindi and English versions) of the Chemexcil (Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council), Mumbai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemexcil (Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council), Mumbai, for the year 2004-2005.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39)(i) A copy of the Annual Report (Hindi and English versions) of the Plexconcil (The Plastics Export Promotion Council), Mumbai, for the year 2004-2005, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plexconcil (The Plastics Export Promotion Council), Mumbai, for the year 2004-2005.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41)(i) A copy of the Annual Report (Hindi and English versions) of the Pharmexcil (Pharmaceuticals Export Promotion Council), Hyderabad, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmexcil (Pharmaceuticals Export Promotion Council), Hyderabad, for the year 2004-2005.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Special Economic Zones Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 54 (E) in Gazette of India dated the 10<sup>th</sup> February, 2006 under sub-section (3) of section 55 of the Special Economic Zones Act, 2005.
- (44) A copy of the Notification No. S.O. 1785 (E) (Hindi and English versions) published in Gazette of India dated the 20<sup>th</sup> December, 2005, containing Order making certain amendments in the Notification No. S.O. 1105 (E) dated the 11<sup>th</sup> October, 2004 issued under section 18G of the Industries (Development and Regulation) Act, 1951.
- (45)(i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2003-2004.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47)(i) A copy of the Annual Report (Hindi and English versions) of the Universalisation of Elementary Education Mission, Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Universalisation of Elementary Education Mission,



Delhi, for the year 2003-2004.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Siksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Siksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2003-2004.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51)(i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme-III (U.P. Education for All Project Board), Lucknow, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme-III (U.P. Education for All Project Board), Lucknow, for the year 2004-2005.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53)(i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority (Sarva Shiksha Abhiyan), Nagaland, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority (Sarva Shiksha Abhiyan), Nagaland, for the year 2004-2005.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55)(i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority (Sarva Shiksha Abhiyan), Dadra Nagar Haveli, for the year 2003-2004, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority (Sarva Shiksha Abhiyan), Dadra Nagar Haveli, for the year 2003-2004.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57)(i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2004-2005.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59)(i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarva Shiksha Abhijan Mission, Guwahati, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarva Shiksha Abhijan Mission, Guwahati, for the year 2004-2005.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Samithi-Karnataka, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Samithi-Karnataka, Bangalore, for the year 2003-2004, alongwith Audited Accounts.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Samithi- Karnataka, Bangalore, for the years 2002-2003 and 2003-2004.

- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63)(i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2004-2005.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65)(i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority (Sarva Shiksha Abhiyan), Dadra Nagar Haveli, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority (Sarva Shiksha Abhiyan), Dadra Nagar Haveli, for the year 2004-2005.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

That at its sitting held on the 2<sup>nd</sup> March, 2006, Rajya Sabha passed the Petroleum and Natural Gas Regulatory Board Bill, 2006.

That at its sitting held on the 3<sup>rd</sup> March, 2006, Rajya Sabha agreed without any amendment to the Contempt of Courts (Amendment) Bill, 2006 passed by the Lok Sabha on the 21<sup>st</sup> February, 2006.

\*(iii) That at its sitting held on the 1<sup>st</sup> March, 2006, Rajya Sabha passed the National Commission for Minority Educational Institutions (Amendment) Bill, 2006.

#### **5. Bills as passed by Rajya Sabha – Laid on the Table**

(i) The Petroleum and Natural Gas Regulatory Board Bill, 2006.

\*(ii) The National Commission for Minority Educational Institutions (Amendment) Bill, 2006.

\* At 2.03 P.M.

12.03 P.M.

### **6. Observation by the Speaker**

The Speaker made an Observation regarding the business transacted by the House during the week ending on 3 March, 2006.

12.06 P.M.

### **7. Statement by Minister**

The Minister of Tribal Affairs and Development of North-Eastern Region laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 113<sup>th</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2005-06) of the Ministry of Development of North Eastern Region.

12.07 P.M.

### **8. Statement by Prime Minister**

The Prime Minister made a statement regarding civil nuclear energy cooperation with the United States, in the context of the recent visit of the President of USA.

He also laid on the Table a copy each of (Hindi and English versions) of the following:

Text of the Joint Statement issued during President Bush's visit; and

Separation Plan that has been drawn up by India and agreed between India and the United States in implementation of the India-United States Joint Statement of July 18, 2005.

**(Due to interruptions in the House, Lok Sabha adjourned at 12.33 P.M. and re-assembled at 12.46 P.M.)**

**(Due to interruptions in the House, Lok Sabha adjourned at \*1.15 P.M. and re-assembled at 2.03 P.M.)**

**\*From 12.47 P.M. to 1.15 P.M. members raised matters of urgent public importance**

2.03 P.M.

### **9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri M. Sreenivasulu Reddy regarding need to revive Bunckingham Canal in Andhra Pradesh so as to provide easy and cheap water transport system to the local people.
- (2) Shri Rayapati Sambasiva Rao regarding need to accord approval to the three pending Irrigation Projects submitted by the Government of Andhra Pradesh for environmental clearance.

- (3) Dr. Karan Singh Yadav regarding need to appoint a gateman during night at Railway Gate No. 20, Alwar, Rajasthan.
- (4) Shri Harisinh Chavda regarding need for construction of an Overbridge on National Highway at Disha town in Banaskantha Parliamentary Constituency, Gujarat.
- (5) Shri V. K. Thummar regarding need to introduce a new express train between Amreli and Balsad in Gujarat.
- (6) Shri Jivabhai A. Patel regarding need to provide financial assistance to the farmers in Mehsana Parliamentary Constituency, Gujarat with a view to compensate the losses suffered by them due to exploration of Petroleum and Natural Gas in the region.
- (7) Shri P. S. Gadhavi regarding need to clear 'The Gujarat Control of Organised Crime Bill, 2003'.
- (8) Maj. Gen. (Retd.) B. C. Khanduri, AVSM regarding need to send a Central team to Uttaranchal to assess the damage caused due to drought and release funds for providing help to the affected people in the region.
- (9) Shri Hansraj Gangaramji Ahir regarding need to protect the interests of labourers while implementing labour reforms.
- (10) Shri Chandra Bhan Singh regarding need to take steps for promotion of Sarva Siksha Abhiyan in Madhya Pradesh.
- (11) Dr. Vallabhbai Kathiria regarding need to set up an Agro-Rural Park at Jasdan in Rajkot district, Gujarat.
- (12) Shri Santasri Chatterjee regarding need to stop downsizing of Foreign Department of State Bank of India in Kolkata.
- (13) Shri A. V. Bellarmin regarding need to address the grievances of Executives of Burn Standard Company Limited (Refractory Division) at Salem, Tamil Nadu.
- (14) Shri Shyama Charan Gupta regarding need to review the implementation of rural development projects in Banda Parliamentary Constituency, Uttar Pradesh.

- (15) Shri Harikewal Prasad regarding need to clear the proposal of the Government of Uttar Pradesh for inclusion of certain castes in the list of Scheduled Castes.
- (16) Shri Rajesh Kumar Manjhi regarding need to repair a segment of Pradhan Mantri Golden Quadrilateral project at Sherghati in Gaya Parliamentary Constituency, Bihar.
- (17) Shri Brajesh Pathak regarding need to provide funds to solve the acute drinking water problem in rural areas of Unnao Parliamentary Constituency, Uttar Pradesh.
- (18) Shri Ajoy Chakraborty regarding need to bring forth a comprehensive legislation for the welfare of agricultural workers.
- (19) Shri Hemlal Murmu regarding need to take steps for expansion of rail network in Jharkhand.
- (20) Shri M. P. Veerendra Kumar regarding need to grant pension to the personnel of Armed forces who have rendered service shorter than the prescribed period of eligibility.

**2.04 P.M.**

#### **10. The General Budget – 2006-2007**

Time Recommended by BAC: 12 hrs.

Time Taken : 4 hrs. 20 mts.

Balance : 7 hrs. 40 mts.

The following items of Business were taken up together:-

General discussion on the Budget (General) for 2006-2007.

Supplementary Demands for Grants Nos. 1 to 10, 12 to 15, 17 to 22, 24 to 26, 29 to 31, 34, 36, 40, 41, 43, 46 to 51, 53, 54, 56 to 62, 65, 71 to 73, 76, 78, 79, 81 to 88, 90 to 101, 103 and 105 in respect of Budget (General) for 2005-2006.

Demands for Excess Grants Nos. 15, 16, 24, 27 and 67 in respect of the Budget (General) for 2003-2004.

The following members took part in the combined debate:-

- (1) Smt. Sumitra Mahajan
- (2) Shri K.S. Rao

(3) Shri Rupchand Pal

\*(4) Smt. Kiran Maheshwari

\*(5) Shri Bhanwar Singh Dangawas

(6) Shri Shailendra Kumar

(7) Shri Ganesh Prasad Singh

(8) Shri Rajesh Verma

(9) Shri Anandrao Vithoba Adsul

\*\* (10) Shri Bhartruhari Mahtab

(11) Shri Lakshman Singh

(12) Shri Sandeep Dikshit

#(13) Smt. Preneet Kaur

**The discussion was not concluded.**

**7. 04 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8<sup>th</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**\*Written speeches were laid on the Table.**

**\*\* He also laid some portion of his speech on the Table.**

**From 6.13 P.M. to 6.50 P.M. members raised matters of urgent public importance.**

**# At 6.50 P.M.**





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# Bulletin-Part I

(Brief Record of Proceedings)

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Wednesday, March 8, 2006/Phalguna 17, 1927 (Saka)

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No. 148

11.00 A.M.

## 1. Reference by the Speaker

The Speaker made a reference to the loss of several lives in the serial bomb blasts in Varanasi, Uttar Pradesh on the 7<sup>th</sup> March, 2006.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased persons.

## 2. Questions

Due to interruptions in the House, Starred Questions could not be called for answers. Starred Question Nos. 242-261 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1840-1986 would be printed in the Official Report for the day.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12 .01 P.M.)**

12.02 P.M.

## 3. Reference by the Speaker

The Speaker made reference on the occasion of 'International Women's Day'.

## 4. Papers laid on the Table

The following papers were laid on the Table-

(1) A copy each of the following Detailed Demands for Grants (Hindi and English versions):

Ministry of Defence for the year 2006-2007.

Defence Services Estimates for the year 2006-2007.

(2) A copy each of the following Detailed Demands for Grants (Hindi and English versions):

Ministry of Home Affairs for the year 2006-2007 (Vol. I).

Ministry of Home Affairs (Union Territories without Legislature) for the year 2006-2007 (Vol. II).

(3) A copy of the Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2006 (Hindi and English versions) published in Notification No. L-7/25 (5)/2003-CERC in Gazette of India dated the 27<sup>th</sup> January, 2006 under section 179 of the Electricity Act, 2003.

(4) A copy of the Tariff Policy (Hindi and English versions) published in Notification No. 23/2/2005-R & R(Vol.III) in Gazette of India dated the 6<sup>th</sup> January, 2006 issued under section 3 of the Electricity Act, 2003.

(5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Pradip Port Trust, Paradip, for the year 2004-2005, together with Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Pradip Port Trust, Paradip, for the year 2004-2005.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2004-2005.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

G.S.R. 47(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2006 approving the Madras Port Trust (General Provident Fund) Amendments Regulations, 2006.

G.S.R. 48(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2006 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendments Regulations, 2006.

G.S.R. 49(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2006 approving the Calcutta Port Trust (Non-Contributory Provident Fund) Amendments Regulations, 2006.

(10) A copy of the Detailed Demands for Grants(Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2006-2007.

(11) #9; A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) 9; The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2005 published in Notification No. G.S.R. 290 in Gazette of India dated the 3<sup>rd</sup> September, 2005 together with a Corrigendum there to published in Notification No. G.S.R. 13(E) dated the 13<sup>th</sup> January, 2006.

(ii) 9; The Indian Administrative Service (Pay) Third Amendment Rules, 2005 published in Notification No. G.S.R. 291 in Gazette of India dated the 3<sup>rd</sup> September, 2005.

(iii) 9; The Indian Administrative Service (Fixation of Cadre Strength) Eight Amendment Regulations, 2004 published in Notification No. G.S.R. 443 in Gazette of India dated the 25<sup>th</sup> December, 2004.

(iv) 9; The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2004 published in Notification No. G.S.R. 433 in Gazette of India dated the 18<sup>th</sup> December, 2004.

(v) #9; The Indian Police Service (Pay) Second Amendment Rules, 2004 published in Notification No. G.S.R. 434 in Gazette of India dated the 18<sup>th</sup> December, 2004.

(vi) 9; The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2003 published in Notification No. G.S.R. 429 in Gazette of India dated the 18<sup>th</sup> December, 2003.

(vii) The Indian Administrative Service (Pay) Second Amendment Rules, 2004 published in Notification No. G.S.R. 430 in Gazette of India dated the 18<sup>th</sup> December, 2004.

(viii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2004 published in Notification No. G.S.R. 437 in Gazette of India dated the 18<sup>th</sup> December, 2004.

(ix) 9; The Indian Police Service (Pay) Third Amendment Rules, 2004 published in Notification No. G.S.R. 438 in Gazette of India dated the 18<sup>th</sup> December, 2004.

(x) 9; The Indian Administrative Service (Pay) Eight Amendment Rules, 2004 published in Notification No. G.S.R. 444 in Gazette of India dated the 25<sup>th</sup> December, 2004.

(xi) 9; The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2004 published in Notification No. G.S.R. 435 in Gazette of India dated the 18<sup>th</sup> December, 2004.

(xii) #9; The Indian Police Service (Pay) Fourth Amendment Rules, 2004 published in Notification No. G.S.R. 436 in Gazette of India dated the 18<sup>th</sup> December, 2004.

(xiii) G.S.R. 530 (E) published in Gazette of India dated the 11<sup>th</sup> August, 2005 containing corrigendum to the Notification No. G.S.R. 2(E) dated the 3<sup>rd</sup> January, 2005.

(xiv) G.S.R. 531 (E) published in Gazette of India dated the 11<sup>th</sup> August, 2005 containing corrigendum to the Notification No. G.S.R. 3(E) dated the 3<sup>rd</sup> January, 2005.

(12) Fourteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned (11) above.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-

(i) The Prevention of Food Adulteration (11<sup>th</sup> Amendment) Rules, 2005 published in Notification No. G.S.R.731 (E) in Gazette of India dated the 21<sup>st</sup> December, 2005.

(ii) The Prevention of Food Adulteration (First Amendment) Rules, 2006 published in Notification No. G.S.R.8 (E) in Gazette of India dated the 9<sup>th</sup> January, 2006.

(14) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi (formerly known as National Illness Assistance Fund), New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14 ) above.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homeopathy, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homeopathy, New Delhi, for the year 2004-2005.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-

The Drugs and Cosmetics (6<sup>th</sup> Amendment) Rules, 2005 published in Notification No. G.S.R. 733 (E) in Gazette of India dated the 21<sup>st</sup> December, 2005, together with a Corrigendum thereto published in Notification No. G.S.R.65 (E) dated the 16<sup>th</sup> February, 2006.

The Drugs and Cosmetics (1<sup>st</sup> Amendment) Rules, 2006 published in Notification No. G.S.R. 26 (E) in Gazette of India dated the 19<sup>th</sup> January, 2006.

(19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2006-2007.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, Noida, for the year 2004-2005.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

S.O. 1742 (E) published in Gazette of India dated the 10<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning), management, maintenance and operation of National Highway No. 4, including construction of bypass (Satara- Pune section) in the State of Maharashtra.

S.O. 1760 (E) published in Gazette of India dated the 15<sup>th</sup> December, 2005 regarding authorization of M/s ATR Infrastructure Private Limited, Mumbai or its authorized legal representative to collect and retain the fees on mechanical vehicles for the use of the four-laning and strengthening of Pune-Nashik Road, National Highway No. 50 in the State of Maharashtra.

S.O. 1767 (E) published in Gazette of India dated the 15<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building, management, maintenance and operation of National Highway No. 2 (Panagarh-Palsit section) in the State of West Bengal.

S.O. 1745 (E) published in Gazette of India dated the 12<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building, management, maintenance and operation of National Highway No. 9 in the State of Andhra Pradesh.

S.O. 27 (E) published in Gazette of India dated the 9<sup>th</sup> January, 2006 regarding acquisition of land for the public purpose of building of bypass of Sangamner on National Highway No. 50 in the State of Maharashtra.

S.O. 11 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building, management, maintenance and operation of National Highway No. 31, in the State of West Bengal.

S.O. 14 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 making certain amendments in the Notification No. S.O. 1206 (E) dated the 16<sup>th</sup> October, 2003.

S.O. 15 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building, management, maintenance and operation of National Highway No. 31C, in the State of West Bengal.

S.O. 13 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for the public purpose of building, management, maintenance and operation of National Highway No. 31 in the State of Andhra Pradesh.

S.O. 44 (E) published in Gazette of India dated the 16<sup>th</sup> January, 2006 regarding acquisition of land for building (widening) of National Highway No. 4 in the State of Karnataka.

(23) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iv) of (22) above.

#### **5. Minutes of Committee on Absence of Members from the Sittings of the House**

Shri Rajesh Verma laid on the Table minutes (Hindi and English versions) of the 5<sup>th</sup> sitting of the Committee on Absence of Members from the Sittings of the House held on 20 December, 2005.

**12.04 P.M.**

#### **6. Statement by Minister**

The Minister of Home Affairs made a statement regarding the blasts in Varanasi, Uttar Pradesh.

**(Due to interruptions in the House, Lok Sabha adjourned for the day)**

**12. 07 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 9<sup>th</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Thursday, March 9, 2006/Phalguna 18, 1927 (Saka)**

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**No. 149**

**1. Starred Questions**

Starred Question Nos. 262 – 264, 266 and 267 were orally answered. Replies to Starred Question Nos. 265 and 268-281 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1987-2163 were laid on the Table.

**12.01 P.M.**

**3. Papers laid on the Table**

The following papers were laid on the Table-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2004-2005.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2004-2005.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2004-2005.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Film Development Corporation, Mumbai, for the year 2004-2005.
  - (ii) Annual Report of the National Film Development Corporation, Mumbai, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the



papers mentioned at (9) above.

(11) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

#### **TENTH LOK SABHA**

1. Statement No. XXXVI Ninth Session, 1994

#### **ELEVENTH LOK SABHA**

2. Statement No. XXXIV Second Session, 1996

#### **TWELFTH LOK SABHA**

3. Statement No. XXXVI Third Session, 1998

4. Statement No. XXXIV Fourth Session, 1998

#### **THIRTEENTH LOK SABHA**

5. Statement No. XXXIII Second Session, 1999

6. Statement No. XXXIV Third Session, 2000

7. Statement No. XXIX Fourth Session, 2000

8. Statement No. XXVIII Fifth Session, 2000

9. Statement No. XXXVII Sixth Session, 2001

10. Statement No. XXXV Seventh Session, 2001

11. Statement No. XXII Eighth Session, 2001

12. Statement No. XX Ninth Session, 2002

13. Statement No. XVII Tenth Session, 2002

14. Statement No. XV Eleventh Session, 2002

15. Statement No. XIII Twelfth Session, 2003

16. Statement No. X Thirteenth Session, 2003

17. Statement No. IX Fourteenth Session, 2003

#### **FOURTEENTH LOK SABHA**

18. Statement No. VII Second Session, 2004

19. Statement No. V Third Session, 2004

20. Statement No. III Fourth Session, 2005

21. Statement No. II Fifth Session, 2005

22. Statement No. I Sixth Session, 2005

(12) A copy of the Detailed Demands for Grants(Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2006-2007.

#### **4. Report of Committee on Public Undertakings**

Shri Rupchand Pal presented the 11<sup>th</sup> Report (Hindi and English versions) of the Committee on Public Undertakings on 'Health Insurance – A Horizontal Study'.

#### **5. Report of Standing Committee on Home Affairs**

Shri G. Karunakara Reddy laid on the Table a copy the One Hundred and Eighteenth Report (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Home Affairs on the Protection of Human Rights (Amendment) Bill, 2005

#### **6. Statements by Ministers**

(i) The Minister of Railways made a statement on the Final Report of the High Level Committee constituted under the Chairmanship of Justice U.C.Banerjee on the incident of fire in coach No. S-6 of 9166 Up Sabarmati Express near Godhra Station of Western Railway on 27.2.2002.

\*(ii) The Minister of Power made a statement regarding the status of implementation of recommendations contained in the 3<sup>rd</sup>, 7<sup>th</sup> and 9<sup>th</sup> Reports of the Standing Committee on Energy.

\*(iii) The Minister of Panchayat Raj & Youth Affairs and Sports laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 163<sup>rd</sup> Report of the Standing Committee on Human Resource Development on Demands for Grants (2005-06) of the Ministry of Youth Affairs and Sports.

(iv) The Minister of Coal laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 8<sup>th</sup> Report of the Standing Committee on Coal and Steel pertaining to Ministry of Coal.

\*At 2. 05 P.M.

**12.03 P.M.**

#### **7. Government Bill – Introduced**

The Competition (Amendment) Bill, 2006.

**(Due to interruptions in the House Lok Sabha adjourned at \*12.25 P.M. and re-assembled at 2 P.M.)**

**\* From 12.04 P.M. P.M. to 12.25 P.M., Members raised matters of urgent public importance.**

#### **8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Bharatsinh Madhavsinh Solanki regarding need to take up the issue of release of Indian fishermen held captive by Pakistani Coast Guards with the Government of Pakistan.

- (2) Shri Naveen Jindal regarding need to take steps for reconstitution of Wrestling Federation of India.
- (3) Shri Punnu Lal Mohale regarding need to restore the number of seats reserved for SCs/STs in Chhattisgarh Legislative Assembly and Lok Sabha from the state proposed to be reduced by the Delimitation Commission as per 2001 census.
- (4) Shri Kailash Meghwal regarding need to enhance the proportion of Grants being given to Rajasthan as Central assistance.
- (5) Shri Santosh Gangwar regarding need for early construction of the by-pass at Bareilly, Uttar Pradesh.
- (6) Shri Manjunath Kunnur regarding need to open a Purchasing Centre of the Cotton Corporation of India in Savanur Taluka, Haveri district, Karnataka.
- (7) Shri Bachi Singh Rawat regarding need to review the criteria of population fixed for construction of roads under Pradhan Mantri Gramin Sadak Yojna in tribal and hilly regions of the country.
- (8) Shri Avinash Rai Khanna regarding need to look into the problems being faced by Indians working in foreign countries especially Gulf and Pakistan.
- (9) Prof. Rasa Singh Rawat regarding need to include Ajmer district in Rajasthan in National Rural Employment Guarantee Programme.
- (10) Shri Varkala Radhakrishnan regarding need to clear the proposal for setting up a new International Terminal at Trivandrum, Kerala by the Public Investment Board.
- (11) Shri Sunil Khan regarding need to provide Central assistance to the Football Academies helping them to produce quality-players of international standard.
- (12) Shri Ramji Lal Suman regarding need to enquire into the functioning of placement agencies providing services of house-maids in Delhi with a view to check trafficking of Advasi girls.
- (13) Shri Raghuraj Singh Shakya regarding need to expedite construction work of the bypass at Etawah, Uttar Pradesh.

- (14) Shri Ashok Kumar Rawat regarding need to review the implementation of Below Poverty Line and Antyodaya Programmes in Mishrikh Parliamentary Constituency, Uttar Pradesh.
- (15) Dr. Dharendra Agarwal regarding need to impose ban on use of foodgrains in preparation of alcohol.
- (16) Shri Sugrib Singh regarding need to include Khandmal district in Orissa under Rashtriya Sam Vikas Yojna.
- (17) Shri Bhubneshwar Prasad Mehta regarding need to review the selection process for the post of Chairman, Damodar Valley Corporation.
- (18) Shri K. Yerrannaidu regarding need to prevent illegal entry of Jute Twine from Nepal with a view to protect the Small Scale Jute Twine Manufacturing Industries in Andhra Pradesh.

**2.06 P.M.**

**9. The General Budget – 2006-2007**

Time Taken : 12 hrs. 03 mts.

Combined discussion on the following items of Business continued:-

General discussion on the Budget (General) for 2006-2007.

Supplementary Demands for Grants Nos. 1 to 10, 12 to 15, 17 to 22, 24 to 26, 29 to 31, 34, 36, 40, 41, 43, 46 to 51, 53, 54, 56 to 62, 65, 71 to 73, 76, 78, 79, 81 to 88, 90 to 101, 103 and 105 in respect of Budget (General) for 2005-2006.

Demands for Excess Grants Nos. 15, 16, 24, 27 and 67 in respect of the Budget (General) for 2003-2004.

The following members took part in the combined debate:-

** (1)	Dr. P.P. Koya
* (2)	Smt. Manorama Madhavaraj

(3)	Shri Rahul Gandhi
(4)	Adv. P. Satheedevi
*(5)	Shri Sanat Kumar Mandal
*(6)	Shri Jivabhai A. Patel
(7)	Shri Avinash Rai Khanna
(8)	Shri Mohan Singh
*(9)	Shri S.K. Kharventhan
(10)	Shri E.G. Sugavanam
*(11)	Shri Aaron Rashid
** (12)	Shri Raghunath Jha
(13)	Prof. M. Ramadass
*(14)	Shri D. Narbula
** (15)	Shri Ratilal Kalidas Varma
*(16)	Shri Sita Ram Singh
*(17)	Shri Virchandra Paswan

*(18)	Shri Brajesh Pathak
(19)	Shri Nikhil Kumar
*(20)	Shri Alok Kumar Mehta
** (21)	Shri Suravaram Sudhakar Reddy
*(22)	Dr. Ramlakhan Singh
(23)	Shri Sharanjit Singh Dhillon
(24)	Shri Ilyas Azmi
*(25)	Shri D.V. Sadananda Gowda
** (26)	Shri Bikram Keshari Deo
*(27)	Shri Munshiram
*(28)	Shri M. Shivanna
(29)	Shri L. Rajagopal
(30)	Shri K. Yerrannaidu
*(31)	Shri Bir Singh Mahato
** (32)	Shri Vijoy Krishna
** (33)	Shri B. Vinod Kumar

* (34)	Shri S. Mallikarjunaiah
(35)	Shri Khiren Rijiju
* (36)	Shri Krishna Murai Moghe
(37)	Shri Deepender Singh Hooda
* (38)	Shri Naveen Jindal
(39)	Ms. Mehbooba Mufti
* (40)	Shri Francis Fanthome
(41)	Shri Tathagata Satpathy
* (42)	Shri Manjunath Kunnur
(43)	Shri Kharabela Swain
* (44)	Dr. C. Krishnan
* (45)	Shri Ramji Lal Suman
** (46)	Shri V.K. Thummar
(47)	Shri Ram Kripal Yadav
* (48)	Dr. Meinya Thokchom

* (49)	Shri Rajnarayan Budholiya
* (50)	Shri M.P. Veerendra Kumar
(51)	Shri Subrata Bose
* (52)	Shri Sugrib Singh
* (53)	Shri Brahmanand Panda
* (54)	Shri Wangyuh W. Konyak
(55)	Shri G. Karunakara Reddy

(56) Shri R.L. Jalappa

\* (57) Shri Sitaram Yadav

\*\* (58) Dr. Mediyam Babu Rao

(59) Shri Sippiparai Ravichandran

(60) Shri Jai Prakash (Hissar)

\*\* (61) Dr. Vallabhbhai Kathiria

\* (62) Shri A.R. Shaheen

\*\* (63) Shri Surjeet Singh Rana

(64) Shri Raghuraj Singh Shakya



(64 A) Shri A.V. Bellarmin

\*\* (65) Dr. K.S. Manoj

(66) Shri Manvendra Singh

\*\* (67) Shri Asaduddin Owaisi

(68) Shri Mani Charenamei

(69) Shri Tapir Gao

(70) Dr. Shafiqur Rahman Barq

\*(71) Dr. Arvind Sharma

\*\* (72) Shri Harisinh Chavda

\*(73) Shri R. Dhanuskodi Athithan

(74) Prof. Chander Kumar

The discussion was not concluded.

#### **@10. Report of the Business Advisory Committee**

Shri Rupchand Pal presented the Twenty-third Report of the Business Advisory Committee.

#### **§ 11. Cancellation of Private Members' Business**

The Minister of Parliamentary Affairs suggested that in order to transact the essential Government business on Friday, the 10<sup>th</sup> March, 2006, the Private Members' Business listed for the day may be dispensed with. The House agreed.

**9.52 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 10<sup>th</sup> March, 2006)*

**Secretary-General.**

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**@At 2.39 P.M.**

**\$ At 5.08 P.M.**

**\* Written speeches were laid on the Table.**

**\*\* They also laid some portion of their speeches on the Table.**

**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Friday, March 10, 2006/Phalguna 19, 1927 (Saka)**

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**No. 150**

**1. Starred Questions**

Starred Question Nos. 282-287 were orally answered. Replies to Starred Question Nos. 288-301 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2164-2313 were laid on the Table.

**12.01 P.M.**

**3. Papers laid on the Table**

The following papers were laid on the Table-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 2006-2007.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2006-2007.

(3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Power for the year 2006-2007.

(4) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Power for the year 2005-2006.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2004-2005.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 56 (E) in Gazette of India dated the 10<sup>th</sup> February, 2006 under sub-section (3) of section 642 of the Companies Act, 1956.

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 2006-2007.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2006-2007.

(10) A copy of the Notification No. G.S.R. 4(E) (Hindi and English versions) published in Gazette of India dated the 3<sup>rd</sup> January, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-CE (N.T.) dated the 8<sup>th</sup> March, 2002, issued under rule 3 of the Central Excise Rules, 2002.

(11) A copy of the Post Office (Monthly Income Account) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.59 (E) in Gazette of India dated the 10<sup>th</sup> February, 2006, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

(12) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2004-2005, together with Audit Report thereon under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the British India Corporation Limited and its subsidiaries, Kanpur, for the year 2003-2004.

(ii) Annual Report of the British India Corporation Limited and its subsidiaries, Kanpur, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Textile Corporation Limited and its subsidiary corporations, New Delhi, for the year 2004-2005.

(ii) Annual Report of the National Textile Corporation Limited and its subsidiary corporations, New Delhi, for the year 2004-2005, alongwith

- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Kolkata, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Kolkata, for the year 2004-2005.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2004-2005.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

\*(20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Employment and Poverty Alleviation for the year 2006-2007.

**\*At 12.12 P.M.**

#### **4. Reports of Standing Committee on Energy**

Shri Gurudas Kamat presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2005-06):-

- (1) Tenth Report on Action Taken on the recommendations contained in Fifth Report of the Committee on Demands for Grants of the Ministry of Power for the year 2005-06.
- (2) Eleventh Report on Action Taken on the recommendations contained in Sixth Report of the Committee on Demands for Grants of the Ministry of Non-Conventional Energy Sources for the year 2005-06.

#### **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 2006, passed by Lok Sabha on the 3<sup>rd</sup> March, 2006.

That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 2006, passed by Lok Sabha on the 3<sup>rd</sup> March, 2006.

That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 2006, passed by Lok Sabha on the 3<sup>rd</sup> March, 2006.

#### **6. Statement by Minister**

The Minister of Rural Development made a statement on the status of BPL Census, 2002.

#### **7. Motion regarding the Twenty-third Report of the Business Advisory Committee**

Shri Rupchand Pal moved the following motion:-

"That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on the 9<sup>th</sup> March, 2006."

The motion was adopted.

12.12 P.M.

#### **8. Government Bill – Introduced**

The Drugs (Control) Repeal Bill, 2006.

**From 12.13 P.M. to 12.29 P.M. Members raised matters of urgent public importance.**

**12.29 P.M.**

#### **9. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Bikram Keshari Deo regarding need to run Samata Express between Vishakhapatnam and Nizamuddin daily and provide train connectivity between Raipur and Bhubaneswar.
- (2) Dr. Laxminarayan Pandey regarding need to set up a Horticulture University at Mandsaur, Madhya Pradesh.
- (3) Smt. Neeta Pateriya regarding need to check fake advertisements inviting

applications for employment with a view to prevent exploitation of unemployed youth in the country.

- (4) Shri Shishupal N. Patle regarding need to declare Minimum Support Price of paddy at Rs. 1000 per quintal for the benefit of farmers in Gondia district, Vidarbha, Maharashtra.
- (5) Shri Dushyant Singh regarding need to declare Minimum Support Price of Guar, Moth, Dhania and Jeera cultivated in Rajasthan.
- (6) Shri P. Rajendran regarding need to take steps to solve the crisis in cashew industry due to fall in the price of cashew kernels.
- (7) Dr. K.S. Manoj regarding need to formulate an Action Plan for construction of Vembanad wet land system in Kerala.
- (8) Shri Rajnarayan Budholiya regarding need to accord clearance by the Forest Department for construction of road and bridge between Rath (Hamirpur) and Garautha (Jhansi).
- (9) Shri Ilyas Azmi regarding need to review the implementation of Centrally Sponsored Schemes in Lakhimpur Khiri district, Uttar Pradesh.
- (10) Shri Bhartruhari Mahtab regarding need to connect Delhi and Bhubaneswar by new flights connecting Bodh Gaya and Varanasi.
- (11) Shri M. Appadurai regarding need to ensure that Dearness Allowance is paid by the Bidi Manufacturing Companies to Bidi workers in the country.
- (12) Shri Tek Lal Mahato regarding need to solve acute drinking water problem in Girdih Parliamentary Constituency, Jharkhand.
- (13) Shri M. Shivanna regarding need to encourage setting up of Chip manufacturing units in Bangalore, Karnataka.
- (14) Shri Ramdas Athawale regarding need to enact a law providing statutory basis to the extant policy of reservations to Scheduled Castes and Scheduled Tribes for its effective implementation.

12.30 P.M.

## 10. The General Budget – 2006-2007

Time Taken : 13 hrs.  
07 mts.

Combined discussion on the following items of Business continued:-

General discussion on the Budget (General) for 2006-2007.

Supplementary Demands for Grants Nos. 1 to 10, 12 to 15, 17 to 22, 24 to 26, 29 to 31, 34, 36, 40, 41, 43, 46 to 51, 53, 54, 56 to 62, 65, 71 to 73, 76, 78, 79, 81 to 88, 90 to 101, 103 and 105 in respect of Budget (General) for 2005-2006.

Demands for Excess Grants Nos. 15, 16, 24, 27 and 67 in respect of the Budget (General) for 2003-2004.

The following members took part in the debate :-

\* (1) Shri Girdhari Lal Bhargava

\* (2) Shri Ganesh Singh

\* (3) Shri Hansraj Gangaramji Ahir

\* (4) Dr. Laxminarayan Pandey

\* (5) Shri Rewati Raman Singh

\* (6) Shri Rayapati Sambasiva Rao

Shri P. Chidambaram replied to the combined debate.

\* Written speeches were laid on the Table.

All the Supplementary Demands for Grants Nos. 1 to 10, 12 to 15, 17 to 22, 24 to 26, 29 to 31, 34, 36, 40, 41, 43, 46 to 51, 53, 54, 56 to 62, 65, 71 to 73, 76, 78, 79, 81 to 88, 90 to 101, 103 and 105 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of printed List of Supplementary Demands for Grants (General) for 2005-2006 were voted in full.



The Demands for Excess Grants Nos. 15, 16, 24, 27 and 67 (Both Revenue Account and Capital Amount) in respect of the Budget (General) for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 2003-2004 were voted in full.

#### **11. Government Bill-Introduced**

The Appropriation Bill, 2006.

#### **12. Government Bill - Passed**

The Appropriation Bill, 2006.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

#### **13. Government Bill - Introduced**

The Appropriation (No.2) Bill, 2006.

#### **14. Government Bill - Passed**

The Appropriation (No.2) Bill, 2006.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

*(Lok Sabha adjourned at 1.34 P.M. and re-assembled at 2.20 P.M.)*

#### **15. Statutory Resolution – Negatived**

**Time Taken:4hrs.12 mts.**

Shri Probodh Panda moved the following resolution:-

" That this House disapproves of the National Commission for Minority Educational Institutions (Amendment) Ordinance, 2006 (No.1 of 2006) promulgated by the President on 23 January, 2006."

After discussion as indicated in para 16 below, the Resolution was negatived.

## 16. Government Bill – Passed

The National Commission for Minority Educational Institutions (Amendment) Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Mohammad Ali Ashraf Fatmi on behalf of Shri Arjun Singh.

The following members took part in the combined discussion on the Reslution (vide para 15 above) and on the motion for consideration of the Bill:-

Shri Bachi Singh  
Rawat

Shri Madhusudan  
Mistry

Shri Ramji Lal  
Suman

Shri Mohammad  
Salim

Shri Vijoy Krishna

Shri Ilyas Azmi

Shri Bhartruhari  
Mahtab

Prof. Rasa Singh  
Rawat

Shri Aaron Rashid

Shri T. K. Hamza

Shri Shailendra  
Kumar

Shri Asaduddin  
Owaisi

Shri Francis  
Fanthome

Shri Varkala  
Radhakrishnan

Shri S.K.  
Kharventhan

Shri Shafiqur  
Rehman Barq

Shri Iqbal Ahmed  
Saradgi

Shri Kharabela Swain

Shri N.Y.  
Hanumanthappa

Shri Alok Kumar  
Mehta

Shri Braja Kishore  
Tripathy

Mohammad Shahid  
Akhlaque

Shri Mohammad Ali Ashraf Fatmi replied to the combined debate.

The motion for consideration

eration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammad Ali Ashraf Fatmi.

The motion was adopted and the Bill was passed.

#### **#17. Report of Business Advisory Committee**

Shri Santosh Gangwar presented the Twenty-fourth Report of the Business Advisory Committee.

**\*7. 13 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Saturday, the 11<sup>th</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**\* From 6. 33 P.M. to 7.13 P.M. Members raised matters of urgent public importance.**

**# At 6.50 P.M.**

**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Saturday, March 11, 2006/Phalguna 20, 1927 (Saka)**

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**No. 151**

**11 A.M.**

**1. Papers laid on the Table**

The following papers were laid on the Table-

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2006-2007.

A copy of the Outcome Budget (Hindi and English versions) of the Department of Elementary Education and Literacy, Ministry of Human Resource Development, for the year 2006-2007.

A copy of the Outcome Budget (Hindi and English versions) of the Department of Secondary and Higher Education, Ministry of Human Resource Development, for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Department of Elementary Education and Literacy, Ministry of Human Resource Development for the year 2005-2006.

A copy of the Performance Budget (Hindi and English versions) of the Department of Secondary and Higher Education, Ministry of Human Resource Development for the year 2005-2006.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2006-2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2006-2007.

A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

Ministry of Small scale Industries for the year 2006-2007.

Ministry of Agro and Rural Industries for the year 2006- 2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2006-2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping, Road Transport and Highways for the year 2006-2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 2006-2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2006-2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2006-2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2006-2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Company Affairs for the year 2006-2007.

\*A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2006-2007.

\*A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Women and Child Development for the year 2006-2007.

\*A copy of the Performance Budget (Hindi and English versions) of the Ministry of Women and Child Development for the year 2006-2007.

(19)(i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Chennai, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Chennai, for the year 2004-2005.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2006-2007.

**11.04 A.M.**

## **2. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 13<sup>th</sup> March, 2006.

**11.08 A.M.**

## **3. Motion regarding the Twenty-fourth Report of the Business Advisory Committee**

Shri Priyaranjan Dasmunsi moved the following motion:-

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 10<sup>th</sup> March, 2006."

The motion was adopted.

## **4. Motion regarding Suspension of Rule 331G**

Shri Priyaranjan Dasmunsi moved the following motion:-

"That Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on the Demands for Grants (Railways) for 2006-2007 and the Demands for Grants of the Central Government (excluding Railways) for 2006-2007 be suspended."

The motion was adopted.

## **5. Observation by the Speaker**

The Speaker made the following Observation:-

"Hon'ble Members, as you are aware, due to rescheduling of the Financial Business, the House would consider and vote the Demands for Grants (Railways) and the Demands for Grants (General) for the year 2006-2007 before it adjourns for recess. Although, Rule 331G of the Rules of Procedure has been suspended to enable this House to pass the Demands for Grants without being referred to the concerned Departmentally Related Standing Committees, the Committees may examine the Demands for Grants of the concerned Ministries during the recess period and make reports. ....".

## **6. The Budget (Railways) – 2006-2007**

Time Taken: 06 mts

**The Speaker made the following Observation:-**

".....Hon'ble Members, it has been agreed to by the Hon'ble Leaders that the Demands for Grants (Railways) for the year 2006-2007 may be considered and voted by the House without discussion. As sufficient time for moving cut motions is not available, all the cut motions, for which notices have

been given and which have been circulated, may be treated as moved. ...."

**Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 2006-2007.**

**Four Hundred and ten Cut motions (1-410) were treated as moved.**

All the cut motions treated as moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for the amounts shown under column 4 of printed list of Demands for Grants (Railways) for 2006-2007 were voted in full.

**7. Government Bill-Introduced**

The Appropriation (Railways) No. 3 Bill, 2006.

**8. Government Bill - Passed**

The Appropriation (Railways) No. 3 Bill, 2006.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

**9. Discussion under Rule 193**

**Time Taken: 4 hrs. mts.**

Shri C.K. Chandrappan raised a discussion on the Statement made by the Hon'ble Prime Minister on 7.3.2006 regarding civil nuclear energy cooperation with the United States, in the context of the recent visit of the President of USA.

The following members took part in the discussion:-

Shri Kharabela Swain

Shri Kapil Sibal

Shri Rupchand Pal

Shri Ravi Prakash Verma

Shri Devendra Prasad Yadav

Shri Braja Kishore Tripathy

Shri Uday Singh

Shri Nikhil Kumar

Ms. Mehbooba Mufti

Shri Tapir Gao

Shri Vijayendra Pal Singh

Shri Anand Sharma

Shri Bhartruhari Mahtab

\*(14) Smt. Tejaswani Seeramesh

\*(15) Shri Francis Fanthome

(16) Shri Mohammad Salim

Dr. Manmohan Singh replied to the discussion.

The discussion was concluded.

**#4.22 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 13<sup>th</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**\*At 11.09 A.M.**

**@11.23 A.M.**

**@From 11.09 A.M. to 11.23 A.M. members raised matters of urgent public importance.**

**\*Written speeches were laid on the Table.**

**# From 4.14 P.M. to 4.22 P.M. Members raised matters of urgent public importance.**



# LOK SABHA

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## Bulletin-Part I

### (Brief Record of Proceedings)

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Monday, March 13, 2006/Phalgun 22, 1927 (Saka)

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No. 152

11 A.M.

#### 1. Reference by the Speaker

The Speaker on behalf of the House congratulated Shri Anil Kumble, on becoming the first Cricketer of the Country in claiming 500 wickets during test match against England at Mohali, Punjab on 11 March, 2006.

11.02 A.M.

#### 2. Starred Questions

Starred Question Nos. 302-306 were orally answered. Replies to Starred Question Nos. 307-321 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2314 – 2454 were laid on the Table.

12 Noon

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2006-2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2006-2007.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2006-2007, together with a Corrigendum thereto.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Law and Justice for the year 2006-2007.

A copy of the Public Enterprises Survey (Volumes I to III) (Hindi and English versions) for the year 2004-2005.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2004-2005.

(ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

Ministry of Youth Affairs and Sports for the year 2006-2007.

Ministry of Panchayati Raj for the year 2006-2007.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2006-2007.

(10) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2006-2007.

(11) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2005-2006.

(12) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2004-2005.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2004-2005.

(15) A copy of the Notification No. G.S.R.25 (E) (Hindi and English versions) published in Gazette of India dated the 19<sup>th</sup> January, 2006, making certain amendments in the Notification No. G.S.R. 375 (E) dated the 7<sup>th</sup> June, 2005 issued under Industrial Employment (Standing Orders) Act, 1946.

(16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Ocean Development for the year 2006-2007.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2006-2007.

(18) A copy of the Indian Council of World Affairs Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 74 (E) in Gazette of India dated the 21<sup>st</sup> February, 2006, under section 27 of the Indian Council of World Affairs Act, 2001.

(19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2004-2005.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

Department of Posts for the year 2006-2007.

Department Telecommunications for the year 2006-2007.

(22) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

Department of Atomic Energy for the year 2006-2007.

Department of Space for the year 2006-2007.

(23) A copy of the Outcome Budget (Hindi and English versions) of the Department of Space for the year 2006-2007.

(24) A copy of the Performance Budget (Hindi and English versions) of the Department of Atomic Energy for the year 2006-2007.

(25)(i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2004-2005.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2006-2007.

(28) A copy of the Notification No. G.S.R. 80 (E) (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> February, 2006, containing Order directing that every producer of sugar to sell and dispatch the monthly quota of sugar released to him for sale by the monthly release order within the specified period to furnish its details to Directorate of Sugar, Department of Food and Public Distribution, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

## **5. Report of Standing Committee on Industry**

Kunwar Manvendra Singh laid on the Table the One Hundred Seventy Eighth Report (Hindi and English versions) of the Standing Committee on Industry on "Unlocking of surplus assets of CPSEs to generate resources for revival and the status of ancillary units of CPSE".

## **6. Statements by Ministers**

(i) The Minister of Agriculture made a statement regarding the status of implementation of recommendations contained in the 7<sup>th</sup> Report of the Standing Committee on Consumer Affairs, Food and Public Distribution.

(ii) The Minister of State in the Ministry of Parliamentary Affairs on behalf of Minister of State of the Ministry of Civil Aviation made a statement regarding the status of implementation of recommendations contained in the 83<sup>rd</sup> Report of the Standing Committee on Transport, Tourism and Culture on the "Functioning of Commission of Railway Safety."

**\*12.06 P.M.**

## **7. Government Bill – Introduced**

The Union Duties of Excise (Electricity) Distribution Repeal Bill, 2006.

**\*From 12.07 P.M. to 12.50 P.M. Members raised matters of urgent public importance**

## **8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Bagun Sumbrui regarding need to construct roads under Pradhan Mantri Gramin Sadak Yojna in tribal backward areas of Jharkhand.

- (2) Smt. Krishna Tirath regarding need to prevent the reported move to resume Lottery business in the country.
- (3) Shri Surendra Prakash Goyal regarding need to set up a Bench of High Court in Western Uttar Pradesh.
- (4) Shri Dawa Narbula regarding need for proper repair and maintenance of National Highway-55 in Darjeeling, West Bengal.
- (5) Shri Avtar Singh Bhadana regarding need for early construction of Badarpur flyover.
- (6) Shri S.K. Kharventhan regarding need to create a Wild Life Sanctuary at the Kodaikanal Forest and provide fencing at the border of Palani Hills to prevent menace of elephants in Palani Parliamentary Constituency, Tamil Nadu.
- (7) Shri Chandramani Tripathi regarding need to ensure holding of regular meetings of District Vigilance and Monitoring Committees constituted to review the implementation of Centrally Sponsored Projects.
- (8) Shri Girdhari Lal Bhargava regarding need to include Rajasthani language in the Eighth Schedule to the Constitution.
- (9) Shri Bhanwar Singh Dangawas regarding need to make suitable amendment in the Crop Insurance Scheme by considering 'Village' as a unit for providing compensation to the farmers in the country.
- (10) Shri Punnu Lal Mohale regarding need to formulate schemes for the rehabilitation of youths indulging in drug abuse and other social evils.
- (11) Dr. K.S. Manoj regarding need to take steps for revival of Coir industry in Kerala.
- (12) Shri Rajnarayan Budholiya regarding need to open branches of State Bank of India at Sareela and Muskara in Hamirpur Parliamentary Constituency and Karbai in Mahoba district of Uttar Pradesh.
- (13) Shri Shailendra Kumar regarding need to provide Special Economic Package to address irrigation problem in Kaushambi, Allahabad and Fatehpur districts in Uttar

Pradesh.

- (14) Shri Alok Kumar Mehta regarding need for early commencement of Rajiv Gandhi Gramin Electrification Programme in Samastipur district of Bihar.
- (15) Shri E.G. Sugavanam regarding need to provide rehabilitation package to the Sri Lankan Tamil refugees.
- (16) Shri Tukaram Ganpatrao Renge Patil regarding need to implement the programme for providing grants to the farmers by National Tilhan Board.
- (17) Shri Zora Singh Mann regarding need to provide compensation to the farmers of Ferozepur Parliamentary Constituency who suffered losses due to laying of land mines by the Army on their land in 1999.
- (18) Shri B. Vinod Kumar regarding need to establish a Railway Division of South Central Railway at Kazipet, Andhra Pradesh.
- (19) Shri Sippiparai Ravichandran regarding need to withdraw the order making it mandatory for Small Scale Industries producing bandage cloth at Chhatrapatti, Tamil Nadu to have their separate testing labs and other facilities for renewal of their licences.
- (20) Shri Vanlalzawma regarding need to install Instrument Landing System at Lengpui Airport in Mizoram.

**(Due to interruptions in the House, Lok Sabha adjourned at 12.55 P.M. and re-assembled at 1. 37 P.M.)**

**1. 38 P.M.**

## **9. The Budget (General) – 2006-2007 – Demands for Grants**

**Time Taken: 7 hrs. 09 mts.**

Discussion on the Demands for Grants Nos. 50-54 and 94-98 under the control of the Ministry of Home Affairs commenced.

Fifteen Cut motions (Nos. 38-52) were moved.

The following members took part in the debate:-

Shri Dharmendra Pradhan

Shri Madhusudan Mistry

Adv. Suresh Kurup

\*(4) Shri Nakul Das Rai

(5) Shri Mohan Singh

Shri Ram Kripal Yadav

Shri A. Krishnaswamy

Shri Mitrasen Yadav

Shri Braja Kishore Tripathy

Shri Ajoy Chakraborty

Dr. Rattan Singh Ajnala

Shri Tapir Gao

Shri Adhir Chowdhury

Shri Khagen Das

Shri K. Yerrannaidu

Prof. Rasa Singh Rawat

Shri Prabhunath Singh

Shri Nikhil Kumar

\*(19) Shri Ramji Lal Suman

(20) Prof. M. Ramadass

(21) Shri Subrata Bose

\*(22) Shri Ratilal Kalidas Varma

(23) Shri Bhanwar Singh Dangawas

(24) Shri Madan Lal Sharma

\*(25) Shri Sitaram Singh

\*(26) Shri Vijoy Krishna

(27) Shri Varkala Radhakrishnan

(28) Shri Shailendra Kumar

\*(29) Shri Sitaram Yadav

(30) Shri Asaduddin Owaisi

(31) Shri Khiren Rijiju

(32) Ch. Lal Singh

(33) Dr. Sebastian Paul

(34) Shri P.S. Gadhavi

\*(35) Shri Anirudh Prasad *alias* Sadhu Yadav

(36) Shri Dhirendra Agarwal

(37) Shri Ramdas Athawale

(38) Shri Giridhar Gamang

(39) Dr. K.S. Manoj

Shri Shivraj V. Patil replied to the debate.

All the Cut Motions moved were negatived.

The Demands for Grants Nos. 50-54 and 94-98 (both Revenue Account and Capital Account) relating to the Ministry of Home Affairs for the amounts shown under column 3 of the printed list of Demands for Grants-Budget (General) for 2006-2007 were voted in full.

**8. 51 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14<sup>th</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**\*Written speeches were laid on the Table.**



**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Tuesday, March 14, 2006/Phalguna 23, 1927 (Saka)**

**No. 153**

**11 A.M.**

**1. Starred Questions**

Starred Question Nos. 322 - 326 were orally answered. Replies to Starred Question Nos. 327-341 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2455 – 2600 were laid on the Table.

**12 Noon**

**3. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Minority Affairs for the year 2006-2007.

\*(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 2006-2007.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2006-2007.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2006-2007.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Overseas Indian Affairs for the year 2006-2007.

(6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2006-2007.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2006-2007.

(8) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

Ministry of Tourism for the year 2006-2007.

Ministry of Culture for the year 2006-2007.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2006-2007.

**\*At 12.14 P.M.**

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2006-2007.

(11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2006-2007.

(12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 2006-2007.

(13) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1744(E) published in Gazette of India dated the 10<sup>th</sup> December, 2005 regarding acquisition of land for public purpose of building (four-laning or six-laning) of National Highway No. 25 in the State of Uttar Pradesh.

(ii) S.O. 1501(E) published in Gazette of India dated the 19<sup>th</sup> October, 2005 regarding acquisition of land for building (widening) of National Highway No. 25 ,including construction of bypasses or realignments, in the State of Uttar Pradesh.

(iii) S.O. 1645 (E) published in Gazette of India dated the 24<sup>th</sup> November, 2005, regarding acquisition of land for public purpose of building (widening) of National Highway No. 28 (Lucknow-Uttar Pradesh/Bihar Border section), in the State of Uttar Pradesh.

(iv) S.O. 1655 (E) published in Gazette of India dated the 25<sup>th</sup> November, 2005 regarding acquisition of land for building of National Highway No. 76, including construction of Kota Bypass, in the State of Rajasthan.

(v) S.O. 1656 (E) and S.O. 1664 (E) published in Gazette of India dated the 25<sup>th</sup> November, 2005 regarding acquisition of land for public purpose of building of different stretches of National Highway No. 76, in the State of Rajasthan.

(vi) S.O. 1665 (E) published in Gazette of India dated the 25<sup>th</sup> November, 2005 regarding acquisition of land for public purpose of building (four-laning) of National Highway No. 76, in the State of Rajasthan.

(vii) S.O. 1816 (E) published in Gazette of India dated the 27<sup>th</sup> December, 2005, authorising the Special Land Acquisition Officer, Gorakhpur, Uttar Pradesh to acquire land for building (widening) of National Highway No. 28 (Uttar Pradesh/Bihar Border section), in the State of Uttar Pradesh.

(viii) S.O. 35(E) and S.O. 36 (E) published in Gazette of India dated the 12<sup>th</sup> January, 2006, regarding acquisition of land for building (widening) of different stretches of National Highway No. 28 (Lucknow-Uttar Pradesh/Bihar Border section) in the State of Uttar Pradesh.

(ix) S.O. 49(E) published in Gazette of India dated the 18<sup>th</sup> January, 2006 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-Uttar Pradesh/Bihar Border section) in the State of Uttar Pradesh.

(x) S.O. 105(E) published in Gazette of India dated the 30<sup>th</sup> January, 2006 regarding acquisition of land for building (widening) of National Highway No. 11 (Agra-Jaipur section) including construction of bypasses or realignments, in the State of Rajasthan.

(xi) S.O. 126(E) published in Gazette of India dated the 1<sup>st</sup> February, 2006 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-Uttar Pradesh/Bihar Border section) in the State of Uttar Pradesh.

(14) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i to vi) of (13) above.

A copy of the Notification No. S.O. 116(E) (Hindi and English versions) published in Gazette of India dated the 31<sup>st</sup> January, 2006, entrusting the stretch mentioned therein of National Highway No. 117 to the National Highways Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

(16) A copy of the 36<sup>th</sup> Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation for the year 2004-2005.

(17) A copy of the Central Industrial Security Force, Assistant Commandant (Junior Administrative Officer) Recruitment Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 73 (E) in Gazette of India dated the 21<sup>st</sup> February, 2006 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(18)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2004-2005.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2005 (Hindi and English versions) published in Notification No. F.No. CA/5/2005 in weekly Gazette of India dated the 7<sup>th</sup> January, 2006 under sub-section (3) of section 45 of the Architects Act, 1972.

(21) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2001-2002, together with Audit Report thereon.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2002-2003, together with Audit Report thereon.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25)(i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2001-2002.

- (iii) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2002-2003, alongwith Audited Accounts.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2002-2003.
- (v) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2003-2004, alongwith Audited Accounts.
- (vi) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2003-2004.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the years 2001-2002 and 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the years 2001-2002 and 2002-2003.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)(i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2003-2004, alongwith with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2003-2004.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2004-2005.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2004-2005, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2004-2005.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice- President for the year 2006-2007.

36) A copy of the Indian Boiler (Fourth Amendment) Regulations, 2005 (Hindi and English versions) published in Notification No. G.S.R. 423 in Gazette of India dated the 24<sup>th</sup> December, 2005 under sub-section (2) of section 28 of the Indian Boilers Act, 1923.

(37)(i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2004-2005.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2004-2005.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2004-2005.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) A copy of the Tea (Amendment) Rules, 2006 (Hindi and English versions) published in the Notification No. S.O. 228 (E) in Gazette of India dated the 20<sup>th</sup> February, 2006 under sub-section (3) of section 49 of the Tea Act, 1953.

(44)(i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Primary Education Society, Shimla, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Primary Education Society, Shimla, for the year 2003-2004.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46)(i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2004-2005, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2004-2005.

(47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48)(i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2004-2005.

(49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

That at its sitting held on the 11<sup>th</sup> March, 2006, Rajya Sabha agreed without any amendment to the Khadi and Village Industries Commission (Amendment) Bill, 2006 passed by the Lok Sabha on the 27<sup>th</sup> February, 2006.

\*(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 2006, passed by Lok Sabha on 10 March, 2006.

\*(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 2006, passed by Lok Sabha on 10 March, 2006.

#### **5. Report of Committee to Inquire into Allegations of Improper Conduct on the Part of Some Members in the Matter of Implementation of MPLAD Scheme**

Shri V. Kishore Chandra S. Deo laid on the Table a copy of the Report (Hindi and English versions) of the Committee to inquire into allegations of improper conduct on the part of some members in the matter of implementation of MPLAD Scheme.

#### **6. Statement of Standing Committee on Urban Development**

Shri Mohd. Salim laid on the Table a copy of the Statement (Hindi and English versions) showing Action Taken on the observations/recommendations contained in the 12<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Standing Committee on Urban Development in pursuance of the 7<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) pertaining to Demands for Grants (2005-2006) of the Ministry of Urban Development.

**\*At 1.22 P.M.**

**12.05 P.M.**

#### **7. Observation by the Speaker**

The Speaker made an Observation regarding the business transacted by the House during the week ending on 11 March, 2006.

#### **8. Statements by Ministers**

**12.08 P.M.**

(i) The Minister of Statistics and Programme Implementation made a statement regarding the status of implementation of recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Finance on demands for Grants (2005-06) of the Ministry of Statistics and Programme Implementation.

**12.09 P.M.**

(ii) The Minister of State in the Ministry of External Affairs made a statement regarding the status of implementation of recommendations contained in the 7<sup>th</sup> Report of the Standing Committee on External Affairs.

(iii) The Minister of State in the Ministry of Human Resource Development made a statement (i) correcting reply given on 29-11-2005 to Unstarred Question No. 1068 by Shri Asaduddin Owaisi, M.P. regarding UNDP Report 2005; and (ii) giving reasons for delay in correcting the reply.

\*(iv) The Minister of Railways made a statement regarding the incident of hijacking of Mughalsarai-Barkakhana Passenger Train No. 628 at Hehegara Station by Naxalites in Jharkhand on 13 March, 2006.

**\*At 1.24 P.M.**

**12.13 P.M.**

#### **9. Motion for Election to the Post-Graduate Institute of Medical Education and Research, Chandigarh**

Dr. Anbumani Ramadoss moved the following motion: -

"That in pursuance of section 5 (g) read with sub-section 4 of section 6 of the Post-Graduate Institute of Medical Education and Research Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh vice, Shri Pawan Kumar Bansal appointed as Minister and Shri Suresh Chandel who ceased to be a Member of the House."

The motion was adopted.

#### **10. Calling Attention**

Shri Basudeb Acharia called the attention of the Minister of Home Affairs to the situation arising out of alleged brutal attack and killing of Adivasis by Police in Kalinganagar in Orissa.

The Minister of Home Affairs made a statement in regard thereto.

**1.22 P.M.**

#### **11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Manoranjan Bhakta regarding need to take steps for continuance of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited.
- (2) Dr. (Col.) Dhani Ram Shandil regarding need to construct Kalka by-pass in Himachal Pradesh on priority basis.
- (3) Dr. Karan Singh Yadav regarding need to review the policy for import of Vanaspati from Sri Lanka and Nepal.
- (4) Shri N. S. V. Chitthan regarding need to operate international flights from Madurai, Tamil Nadu to Singapore, Kuala Lumpur and Gulf countries.
- (5) Shri V. K. Thummar regarding need to implement urban development schemes in towns of Amreli Parliamentary Constituency, Gujarat.
- (6) Ms. Ingrid Mcleod regarding need to check mass exodus of tribals from Bastar region of Chhattisgarh due to Naxal violence in the region and provide interim relief to them.
- (7) Shri Avinash Rai Khanna regarding need to ensure effective implementation of labour laws in Border Roads Organisation.
- (8) Prof. Mahadeorao Shiwankar regarding need to take steps for providing relief to the paddy growers whose crops have been affected due to natural calamities in Maharashtra.
- (9) Shri Bachi Singh Rawat regarding need to provide canteen and other facilities to the para-military personnels after their retirement.



- (10) Shri Kashiram Rana regarding need to develop 'Dandi Yatra' route as a heritage project in Gujarat.
- (11) Shri Pankaj Choudhary regarding need to upgrade Medical College at Gorakhpur, Uttar Pradesh with a view to provide better medical facilities to the people in the region.
- (12) Shri Mansukhbhai Dhanjibhai Vasava regarding need to suitably amend forest laws for facilitating the development of tribal areas in Bharuch Parliamentary Constituency, Gujarat.
- (13) Shri Sunil Khan regarding need to expedite construction of Barjora-Tajpur, Hatashuri – Godardihi and other pending road projects in Bankura and Burdwan districts in West Bengal under Pradhan Mantri Gramin Sadak Yojna.
- (14) Shri Raghuraj Singh Shakya regarding need to grant special package for the development of ravines in Etawah Parliamentary Constituency, Uttar Pradesh.
- (15) Shri Rasheed Masood regarding need to check pollution caused by the effluents released by Sir Shadi Lal Chemicals Works Pilkhani, Saharanpur, Uttar Pradesh.
- (16) Shri Ram Kripal Yadav regarding need for construction of a National Highway linking Patna, Bihata and Aara in Bihar.
- (17) Shri D. Venugopal regarding need to reviews the decision to construct a dam on Paalar river in Andhra Pradesh by the State Government.
- (18) Shri Mitrasen Yadav regarding need to expedite repair and four laning work of National Highway No. 28 between Rudauli and Basti in Uttar Pradesh.
- (19) Shri Kinjarapu Yerrannaidu regarding need to allot Iron Ore Deposits in State of Chhatisgarh or Orissa for the use of Vishakhapatnam Steel Plants, Andhra Pradesh.
- (20) Shri Sanat Kumar Mandal regarding need to evolve a clear policy for the protection of tigers in Sunderbans Tiger Reserve.

**1.28 P.M.**

## **12. The Budget (General) – 2006-2007 – Demands for Grants**

**Time Taken: 5 hrs. 57 mts.**

Discussion on the Demands for Grants Nos. 1 to 3 under the control of the Ministry of Agriculture commenced.

Twenty-one Cut motions (Nos.84-104) were moved.

The following members took part in the debate:-

- \*\* (1) Dr. Vallabhbhai Kathiria
- \*(2) Shri V.K. Thummar
- (3) Shri Balasaheb Vikhe Patil
- \*(4) Shri Girdhari Lal Bhargava
- (5) Shri Sudhangshu Seal
- (6) Prof. Ramgopal Yadav
- \*(7) Shri Avinash Rai Khanna
- (8) Shri Sita Ram Singh
- (9) Shri Lalmani Prasad
- (10) Shri Anant Gudhe
- (11) Shri Prasanna Acharya
- (12) Shri C.K. Chandrappan
- (13) Dr. Rattan Singh Ajnala
- \*(14) Shri Shailendra Kumar
- \*(15) Shri A.K.S. Vijayan
- (16) Smt. Maneka Gandhi
- \*(17) Shri Shrichand Kriplani
- \*\* (18) Smt. Tejaswani Seeramesh
- (19) Shri K. Yerrannaidu
- (20) Shri Bir Singh Mahato
- \*(21) Choudhary Bijendra Singh
- (22) Shri Shishupal N. Patle
- (23) Shri Jaiprakash
- \*(24) Dr.K.S. Manoj
- (25) Shri Varkala Radhakrishnan
- (26) Shri M. Shivanna
- (27) Dr. Laxminarayan Pandey
- (28) Dr. Thokchom Meinya
- (29) Dr. R. Senthil
- (30) Shri Munshi Ram
- \* (31) Shri Sippiparai Ravichandran
- (32) Shri Baleshwar Yadav
- (33) Shri M. Raja Mohan Reddy
- (34) Shri Bhanu Pratap Singh Verma
- (35) Shri Tufani Saroj
- (36) Shri Wangyuh W. Konyak
- (37) Shri Dharmendra Pradhan

\*\* She also laid some portion of her speech laid on the Table.

(38) Shri R.L. Jalappa

(39) Shri Prahlad Joshi

(40) Shri S.K. Kharventhan

\* (41) Shri Ashok Pradhan

Shri Sharad Pawar replied to the debate.

All the Cut Motions moved were negatived.

The Demands for Grants Nos. 1 to 3 (both Revenue Account and Capital Account) relating to the Ministry of Agriculture for the amounts shown under column 3 of the printed list of Demands for Grants-Budget (General) for 2006-2007 were voted in full.

7.25 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 17<sup>th</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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\*\*He also laid some portion of his speech on the Table.

\*Written speeches were laid on the Table.

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## Bulletin-Part I

(Brief Record of Proceedings)

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Friday, March 17, 2006/Phalguna 26, 1927 (Saka)

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No. 154

11 A.M.

### 1. Starred Questions

Starred Question Nos. 342, 343, 345-347 were orally answered. Replies to Starred Question Nos. 344 and 348-361 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2601-2710 were laid on the Table.

12 Noon

### 3. Papers laid on the Table

The following papers were laid on the Table:-

A copy of the Outcome Budget (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2006-2007.

A copy of the Outcome Budget (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2005-2006.

A copy of the Performance Budget (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2005-2006.

A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 66(E) in Gazette of India dated the 16<sup>th</sup> February, 2006 under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Mines for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Mines for the year 2005-2006.

A copy of the Statement alongwith Award of Board of Arbitration (Hindi and English versions) regarding rejection of Board of Arbitration Award C.A. Reference No. 2 of 2002 –Grant of HRA to Central Government employees for the period from 1.1.1996 to 31.7.1997 at the pre-

revised rates but with reference to revised pay under clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Finance for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Finance for the year 2005-2006.

A copy of the Notification No. G.S.R.70 (E) (Hindi and English versions) published in Gazette of India dated the 17<sup>th</sup> February, 2006, approving the Mormugao Port Employees (Leave Travel Concession) Amendment Regulations, 2006 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, for the year 2004-2005.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2006-2007.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Overseas Indian Affairs for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Overseas Indian Affairs for the year 2005-2006.

A copy of the Performance Budget (Hindi and English versions) of the Department of Rural Development, Ministry of Rural Development for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Department of Drinking Water Supply, Ministry of Rural Development for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development for the year 2006-2007.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2006-2007.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2004-2005.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2005-2006.

(26)(i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2002-2003

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28)(i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2003-2004.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30)(i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2004-2005.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32)(i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2003-2004.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34)(i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2003-2004.

(35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

(36)(i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2004-2005.

(37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

A copy of the Outcome Budget (Hindi and English versions) of the Department of Tourism, Ministry of Tourism and Culture for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Tourism for the year 2005-2006.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2006-2007.

(42)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2004-2005, alongwith Audited Accounts.

(ii)

Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2004-2005.

(43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(44)(i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute of Observational Sciences, Nainital, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute of Observational Sciences, Nainital, for the year 2004-2005.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46)(i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2004-2005.

(47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48)(i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2004-2005.

(49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

(50) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 2006-2007.



(51) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Ocean Development for the year 2006-2007.

(52) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Ocean Development for the year 2005-2006.

(53) #9; A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation for the year 2006-2007.

(54) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Civil Aviation for the year 2005-2006.

(55) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2004-2005.

(ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

(57)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2004-2005.

(58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

(59) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (Commercial) (No. 13 of 2006) – Telecommunications Sector- Transaction Audit Observations (Regulatory Audit) for the year ended the 31<sup>st</sup> March, 2005 under article 151 (1) of the Constitution.

(60) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1743 (E) published in Gazette of India dated the 10<sup>th</sup> December, 2005 regarding acquisition of land for public purpose of building (four laning or six laning ) of National Highway No. 25 in the State of Uttar Pradesh.

(ii) S.O. 1674 (E) and 1675 (E) published in Gazette of India dated the 28<sup>th</sup> November, 2005 regarding acquisition of land for building (four laning ), maintenance, management and

operation of different stretches of National Highway No. 58 in the State of Uttar Pradesh.

(iii) #9; S.O. 1817 (E) published in Gazette of India dated the 27<sup>th</sup> December, 2005 regarding acquisition of land for public purpose of building (widening) of National Highway No. 28 in the State of Uttar Pradesh.

(61) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

(62) A copy of the Outcome Budget (Hindi and English versions) of the Planning Commission for the year 2006-2007.

(63) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2006 published in Notification No. S.O. 38 (E) in Gazette of India dated the 12<sup>th</sup> January, 2006.

(ii) The Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2006 published in Notification No. S.O. 39 (E) in Gazette of India dated the 12<sup>th</sup> January, 2006.

(iii) The Securities and Exchange Board of India (Venture Capital Funds) (Amendment) Regulations, 2006 published in Notification No. S.O. 93 (E) in Gazette of India dated the 25<sup>th</sup> January, 2006.

(64) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

(i) #9; S.O. 4468 published in Gazette of India dated the 3<sup>rd</sup> December, 2005 regarding exemption to the "Missionaries of Charity, Kolkata" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(ii) S.O. 4469 published in Gazette of India dated the 3<sup>rd</sup> December, 2005 regarding exemption to the "Society for Promotion of Wastelands Development, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(iii) S.O. 4674 published in Gazette of India dated the 17<sup>th</sup> December, 2005 regarding exemption to the "Centre for Research in Rural and Industrial Development, Chandigarh" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000 to 2001, subject to certain conditions.

(iv) S.O. 4675 published in Gazette of India dated the 17<sup>th</sup> December, 2005 regarding exemption to the "Centre for Research in Rural and Industrial Development, Chandigarh" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(v) S.O. 4676 published in Gazette of India dated the 17<sup>th</sup> December, 2005 regarding exemption to the "Centre for Research in Rural and Industrial Development, Chandigarh" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(65) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 81 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2006 together with an explanatory memorandum seeking to rescind two Notifications mentioned therein.

(ii) G.S.R. 90 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 42/96-Cus., dated the 23<sup>rd</sup> July, 1996.

(iii) G.S.R. 91 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2006 together with an explanatory memorandum seeking to impose Special CVD of 4% on all imported goods in lieu of State Taxes/VAT.

(66) A copy each of the Notification Nos. G.S.R 83(E) to G.S.R. 89(E) and G.S.R. 92 (E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> March, 2006 together with an explanatory memorandum regarding Customs Duty changes in the context of the Budget proposals announced by Finance Minister in Lok Sabha on 28<sup>th</sup> February, 2006, under section 159 of the Customs Act, 1962.

(67) A copy of the Notification No. G.S.R. 82 (E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> March, 2006, together with an explanatory memorandum seeking to notify the date for fixation of tariff value on Vanaspati as 1<sup>st</sup> March, 2006, issued under section 133 of the Finance Act, 2003.

(68) A copy each of the Notification Nos. G.S.R 93(E) to G.S.R. 114(E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> March, 2006 together with an explanatory memorandum regarding Central Excise Duty changes and exemption in context of Budget proposals pertaining to indirect taxes as announced by Finance Minister in Lok Sabha on 28<sup>th</sup> February, 2006, under sub-section (2) of section 38 of the Central Excise Act, 1944.

(69) A copy each of the Notification Nos. G.S.R 115(E) to G.S.R. 121(E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> March, 2006 together with an explanatory memorandum regarding certain changes made in service tax in the context of Budget proposals as announced by Finance Minister in Lok Sabha on 28<sup>th</sup> February, 2005, under sub-section (4) of section 94 of the Finance Act, 1994.

(70) A copy of the Draft Notification No. F.No. 15/5/2004-BOA (Hindi and English versions) granting exemption to the Indian Overseas Bank (IOB) from application of section 19 of the Banking Regulation Act, 1949 for acquiring 100% shares of Bharat Overseas Bank Limited under sub-section (2) of section 53 of the Banking Regulation Act, 1949.

(71) A copy of the Performance Budget (Hindi and English versions) of the Ministry of External Affairs for the year 2005-2006.

**12.04 P.M.**

#### **4. Reports of Public Accounts Committee**

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2005-2006):

Twenty-sixth Report (14<sup>th</sup> Lok Sabha) on Action Taken by Government on the Observations and Recommendations contained in the 62<sup>nd</sup> Report of PAC (13<sup>th</sup> Lok Sabha) relating to "Ganga Action Plan".

Twenty-seventh Report (14<sup>th</sup> Lok Sabha) on "Non-disposal of uncleared/unclaimed imported cargo in ICDs/CFSS".

**12.05 P.M.**

## **5. Presentation of Petition**

Shri Mohan Singh presented a petition signed by Shri Imtiyaz Maqbool, President of L.N.M.U. Dental Students Federation on behalf of all the Degree Holders/Students of the Three Dental Colleges of Darbhanga, Bihar requesting for taking concrete steps for recognition of the B.D.S. Degrees by the Dental Council of India, awarded to students of different dental colleges of Darbhanga, Bihar by L.N. Mithila University.

## **6. Statements by Ministers**

The Minister of Company Affairs laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 11<sup>th</sup>, 12<sup>th</sup> and 13<sup>th</sup> Reports of the Standing Committee on Finance .

(ii) The Minister of State in the Ministry of Urban Employment and Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 6<sup>th</sup> and 11<sup>th</sup> Reports of the Standing Committee on Urban Development on Demands for Grants (2005-06) of the Ministry of Urban Employment and Poverty Alleviation.

(iii) The Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State in the Ministry Personnel, Public Grievances & Pensions laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the First and Fifth Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants.

**12.06 P.M.**

## **7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Atma Singh Gill regarding need to enhance Minimum Support Price of cotton in the country.
- (2) Shri Nikhil Kumar regarding need to construct toilets in every village under Total Sanitation Scheme of the National Rural Health Mission.
- (3) Shri Rayapati Sambasiva Rao regarding need to introduce circular trains linking Guntur, Tenali and Krishna Canal in Andhra Pradesh.
- (4) Shri Lalit Mohan Suklabaidya regarding need to take steps for revival of Cachar Sugar Mill in Chargola, Karimganj district, Assam.
- (5) Shri Chandra Sekhar Dubey regarding need to solve acute drinking water problem in Jharkhand.
- (6) Maj. Gen. B.C. Khanduri, AVSM (Retd.) regarding need to expedite opening of a Kendriya Vidyalaya at Gopeshwar in Chamoli district, Uttaranchal.
- (7) Dr. Vallabhbai Kathiria regarding need to provide special grants to the institutions engaged in promotion of Gandhian Philosophy in Gujarat.

- (8) Shri Shrichand Kripalani regarding need to formulate a policy for the benefit of farmers cultivating mustard in Rajasthan.
- (9) Shri Ram Singh Kaswan regarding need to release funds for completion of gauge conversion work on Sadulpur-Bikaner and Ratangarh-Degana rail sections.
- (10) Smt. Susheela Bangaru Laxman regarding need to implement National Rural Employment Guarantee Programme in Jalaur Parliamentary Constituency and other parts of Rajasthan.
- (11) Shri Varkala Radhakrishnan regarding need to clear the proposals of the Government of Kerala relating to development of tourism in the state.
- (12) Shri Khagen Das regarding need to enact a legislation providing for conversion of Tripura University into a Central University.
- (13) Shri Ramji Lal Suman regarding need to improve the functioning of the Gramin Banks in the country.
- (14) Shri Rewati Raman Singh regarding need to create a forest reserve for protection of endangered species including 'Black Deer' at Chand Khamaria, Allahabad, Uttar Pradesh.
- (15) Shri Devendra Prasad Yadav regarding need for construction of a bridge on Bhuthi Valan river on Indo-Nepal border.
- (16) Shri Brajesh Pathak regarding need to check the pollution caused by unauthorised slaughter houses and by effluents released from industrial units in Unnao Parliamentary Constituency, Uttar Pradesh.
- (17) Shri Anandrao V. Adsul regarding need to check import of duty free Vanaspati from neighbouring countries with a view to protect the interest of indigenous industry in the country.
- (18) Shri Bhartruhari Mahtab regarding need to include all the districts of Orissa in the 'Backward Region Grant Fund Scheme' with a view to accelerate the Socio-Economic development in the region.
- (19) Shri Chengara Surendran regarding need to take steps for reopening of Punalur Paper Mills Limited in Kerala with a view to protect the interests of the workers of the company.

- (20) Dr. K. Dhanaraju regarding need to release funds to the State Governments for providing better amenities to jail inmates.

12.07 P.M.

**8. The Budget (General) – 2006-2007 – Demands for Grants**

**Time Taken: 5 hrs. 50 mts.**

**(I) Discussion on the Demands for Grants Nos. 78 to 80 under the control of the Ministry of Rural Development commenced.**

The following members took part in the debate:-

Dr. Laxminarayan Pandey

Shri L. Rajagopal

Shri Rupchand Pal

Shri Harikewal Prasad

Shri Sitaram Singh

\* (6) Shri Manjunath Kunnur

\* (7) Shri Girdhari Lal Bhargava

(8) Shri Anant Gudhe

\* (9) Shri Sanat Kumar Mandal

\* (10) Smt. Tejaswani Seeramesh

(11) Shri Ratilal Kalidas Varma

(12) Shri Mani Shankar Aiyar

\* (13) Shri Avinash Rai Khanna

(14) Shri Brahmanada Panda

(15) Shri Prabodh Panda

(16) Shri Kishan Singh Sangwan

\* (17) Shri V.K. Thummar

\* (18) Smt. Pratibha Singh

(19) Kunwar Manvendra Singh (Mathura)

.....  
\*Written speeches were laid on the Table.

\* (20) Shri Ravi Prakash Verma

(21) Smt. M.S.K. Bhavani Rajenthiran

(22) Shri Lalmani Prasad

- \* (23) Shri Virendra Kumar
- (24) Shri Bachi Singh Rawat
- \*\* (25) Shri Aaron Rashid
- \* (26) Shri Raghunath Jha
- (27) Shri K. Yerrannaidu
- \* (28) Shri Madhusudan Mistry
- (29) Prof. M. Ramadass
- \* (30) Shri S. Mallikarjunaiah
- (31) Shri Tek Lal Mahato
- (32) Shri Tapir Gao
- (33) Ch. Lal Singh
- (34) Shri Sippiparai Ravichandran
- \* (35) Shri Naveen Jindal
- (36) Shri Shailendra Kumar
- (37) Shri M. Shivanna
- (38) Shri Khiren Rijiju
- (39) Shri Nikhil Kumar
- (40) Shri S.K. Bwiswmuthiary
- \*\* (41) Shri Krishna Murari Moghe
- \* (42) Dr. K.S. Manoj
- \* (43) Shri Raghuraj Singh Shakya
- \* (44) Dr. Ramkishna Kusmaria
- \* (45) Smt. Archana Nayak
- \*\* (46) Smt. Paramjit Kaur Gulshan

Dr. Raghuvansh Prasad Singh replied to the debate.

The Demands for Grants Nos. 78 to 80 (both Revenue Account and Capital Account) relating to the Ministry of Rural Development for the amounts shown under column 3 of the printed list of Demands for Grants-Budget (General) for 2006-2007 were voted in full.

**(II) At 5.57 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2006-2007 were submitted to the vote of the House and voted in full:-**

Demand No. 4 relating to Ministry of Agro and Rural Industries.

Demands No. 5 and 6 relating to Department of Atomic Energy.

Demands No. 7 and 8 relating to Ministry of Chemicals and Fertilisers.

Demand No. 9 relating to Ministry of Civil Aviation.

Demand No. 10 relating to Ministry of Coal.

Demands No. 11 and 12 relating to Ministry of Commerce and Industry.

Demands No. 13 to 15 relating to Ministry of Communications and Information Technology.

Demand No. 16 relating to Ministry of Company Affairs.

Demands No. 17 and 18 relating to Ministry of Consumer Affairs, Food and Public Distribution.

Demand No. 19 relating to Ministry of Culture.

Demands No. 20 to 27 relating to Ministry of Defence.

Demand No. 28 relating to Ministry of Development of North Eastern Region.

Demand No. 29 relating to Ministry of Environment and Forests.

Demand No. 30 relating to Ministry of External Affairs.

Demands No. 31 to 33, 35, 36 and 38 to 44 relating to Ministry of Finance.

Demand No. 45 relating to Ministry of Food Processing Industries.

Demands No. 46 and 47 relating to Ministry of Health and Family Welfare.

Demands No. 48 and 49 relating to Ministry of Heavy Industries and Public Enterprises.

Demands No. 55 to 57 relating to Ministry of Human Resource Development.

Demand No. 58 relating to Ministry of Information and Broadcasting.

Demand No. 59 relating to Ministry of Labour and Employment.

Demands No. 60 and 61 relating to Ministry of Law and Justice.

Demand No. 63 relating to Ministry of Mines.

Demand No. 64 relating to Ministry of Non-Conventional Energy Sources.

Demand No. 65 relating to Ministry of Overseas Indian Affairs.

Demand No. 66 relating to Department of Ocean Development.

Demand No. 67 relating to Ministry of Panchayati Raj.

Demand No. 68 relating to Ministry of Parliamentary Affairs.

Demand No. 69 relating to Ministry of Personnel, Public Grievances and Pensions.

Demand No. 70 relating to Ministry of Petroleum and Natural Gas.



Demand No. 71 relating to Ministry of Planning.

Demand No. 72 relating to Ministry of Power.

Demand No. 74 relating to Lok Sabha.

Demand No. 75 relating to Rajya Sabha.

Demand No. 77 relating to Secretariat of the Vice-President.

Demands No. 81 to 83 relating to Ministry of Science and Technology.

Demands No. 84 and 85 relating to Ministry of Shipping, Road Transport and Highways.

Demand No. 86 relating to Ministry of Small Scale Industries.

Demand No. 87 relating to Ministry of Social Justice and Empowerment.

Demand No. 88 relating to Department of Space.

Demand No. 89 relating to Ministry of Statistics and Programme Implementation.

Demand No. 90 relating to Ministry of Steel.

Demand No. 91 relating to Ministry of Textiles.

Demand No. 92 relating to Ministry of Tourism.

Demand No. 93 relating to Ministry of Tribal Affairs.

Demands No. 99 to 101 relating to Ministry of Urban Development.

Demand No. 102 relating to Ministry of Urban Employment and Poverty Alleviation.

Demand No. 103 relating to Ministry of Water Resources.

Demand No. 104 relating to Ministry of Youth Affairs and Sports.

Demand No. 105 relating to Ministry of Minority Affairs.

**6.02 P.M.**

**9. Government Bill – Introduced**

The Appropriation (No. 3) Bill, 2006.

**6.03 P.M.**

**10. Government Bill – Passed**

The Appropriation (No. 3) Bill, 2006.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**6. 04 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Saturday, the 18<sup>th</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**\*Written speeches were laid on the Table.**

**\*\* They also laid some portion of their speeches on the Table.**

**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Saturday, March 18 2006/Phalguna 27, 1927 (Saka)**

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**No. 155**

**11.00 A.M.**

**1. Government Bill – Under consideration**

The Finance Bill, 2006.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

**(Discussion was held over and resumed vide para 7 below)**

**11.06 A.M.**

**2. Papers laid on the Table**

The following papers were laid on the Table:-

A copy each of the following Notifications (Hindi and English versions) issued under sections 1 and 3 of the Protection of Plant Varieties and Farmers' Rights Act, 2001:-

(i) S.O. 1588 (E) published in Gazette of India dated the 11<sup>th</sup> November, 2005 appointing the 11<sup>th</sup> day of November, 2005 as the date on which the sections mentioned therein of the Protection of Plant Varieties and Farmers' Rights Act, 2001 shall come into force.

(ii) S.O. 1589 (E) published in Gazette of India dated the 11<sup>th</sup> November, 2005 establishing the Protection of Plant Varieties and Farmers' Rights Authority for the purposes of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

(2)(i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2004-2005, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2004-2005
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2004-2005.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment and Forests for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Environment and Forests for the year 2006-2007

- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2004-2005.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Financial Review (Hindi and English versions) by the Government on the Audited Accounts of the Export Inspection Council, New Delhi, for the year 2004-2005.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 2004-2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

### **3. Statements of Public Accounts Committee**

Prof. Vijay Kumar Malhotra laid on the Table the Statements (Hindi and English versions) showing action taken on the recommendations contained in the following Action Taken Reports of the Public Accounts Committee :-

- (1) 42<sup>nd</sup> Report of PAC (10<sup>th</sup> Lok Sabha) on "Union Excise Duties-Taking Irregular Credit of Duty of Rs. 1.17 crores on Base Yarn and its Utilisation for Payment of Duty on Textured Yarn".
- (2) 20<sup>th</sup> Report of PAC (11<sup>th</sup> Lok Sabha) on "Out-of-turn Allotments of Government Residential Accommodation".
- (3) 11<sup>th</sup> Report of PAC (12<sup>th</sup> Lok Sabha) on "Avoidable Extra Expenditure on Import of Sugar".
- (4) 1<sup>st</sup> Report of PAC (14<sup>th</sup> Lok Sabha ) on "Delay in Operational Deployment of Imported System and Delay in Development – cum- Production of a System".
- (5) 13<sup>th</sup> Report of PAC (14<sup>th</sup> Lok Sabha) on "Council for Advancement of People's Action and Rural Technology (CAPART)".

### **4. Report of Committee on Petitions**

Shri Prabhunath Singh presented the Tenth Report (Hindi and English versions) of the Committee on Petitions.

**@11.07 A.M.**

## **5. Panel of Chairmen**

The Speaker announced that he had, under rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following members on the Panel of Chairmen:-

Shri Giridhar  
Gamang

Dr.  
Satyanarayan  
Jatiya

Smt. Sumitra  
Mahajan

Dr.  
Laxminarayan  
Pandeya

Shri Balasaheb  
Vikhe Patil

Shri Varkala  
Radhakrishnan

Shri Arjun  
Charan Sethi

Shri Mohan  
Singh

Smt. Krishna  
Tirath

Shri Devendra  
Prasad Yadav

@ From 11.08 A.M. to 12.43 P.M.  
members raised matters of urgent public  
importance.

**12.43 P.M.**

## **6. Statement by Minister**

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the first part of the Budget Session.

**12.51 P.M.**

## **7. Government Bill – Under consideration**

### **The Finance Bill, 2006.**

Time allotted: 8 Hrs.

Time Taken : 5 Hrs. 14 Mts.

Balance: 2 Hrs. 46 Mts.

The discussion on the item of Business at *para* 1 above was resumed.

The following members took part in the debate:-

(1) Shri Vijayendra Pal Singh

(2) Shri S.P.Y. Reddy

(3) Shri Rupchand Pal

(4) Shri Mohan Singh

Shri Ram Kripal Yadav

Shri Kashiram Rana

Dr. Rajesh Kumar Mishra

Shri Shailendra Kumar

Shri C. Kuppusami

Shri Bhartruhari Mahtab

\*\* (11) Shri P.S. Gadhavi

\* (12) Smt. Tejaswani Seeramesh

(13) Shri Aruna Kumar Vundavalli

(14) Shri Varkala Radhakrishnan

(15) Smt. Jayaben B. Thakkar

(16) Prof. Chander Kumar

\* (17) Shri Francis Fanthome

(18) Shri T.K. Hamza

(19) Smt. Kiran Maheshwari

\*\* (20) Shri Jivabhai A. Patel

Shri Alok Kumar Mehta

Shri Lonappan Nambadan

Shri K.S. Rao

Dr. K.S. Manoj

The discussion was not concluded.

**5.59 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 20<sup>th</sup> March, 2006)*

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**P.D.T. ACHARY,**

## **Secretary-General.**

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**\*\*He also laid some portion of his speech on the Table**

**\*Written speeches were laid on the Table.**



**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Monday, March 20, 2006/Phalguna 29, 1927 (Saka)**

**No. 156**

**11.00 A.M.**

**1. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the US-India Strategic Economic Partnership (US India CEO Forum, March 2006) (Hindi and English versions)

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2004-2005, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Kochi, for the year 2004-2005.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2004-2005.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2004-2005.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2004-2005, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Mumbai, for the year 2004-2005.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Maritime Studies, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Maritime Studies, Mumbai, for the year 2003-2004.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 2004-2005.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy Notification No. G.S.R. 138 (E) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> March, 2006 approving the Mormugao Port Employees (Conduct) Amendment Regulations, 2006 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 2004-2005.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2005-2006.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Culture for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Culture for the year 2005-2006.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Company Affairs for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Company Affairs for the year 2005-2006.

A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2006-2007.

A copy of the Performance Budget (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2005-2006.

- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Peddy Processing Research Centre, Thanjavur, for the year 2004-2005.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2004-2005.
- (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Notification No. S.O. 94(E) (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> January, 2006 making certain amendments in the Notification No. S.O. 93 (E) dated the 29<sup>th</sup> January, 1998 issued under section 3 of the Environment (Protection) Act, 1986.

## **2. Messages from Rajya Sabha**

Secretary-General reported the following the messages from Rajya Sabha:-

That at its sitting held on the 6<sup>th</sup> March, 2006, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2006 and ending

on the 30<sup>th</sup> April, 2007 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-

- (1) Shri V. Narayanasamy
- (2) Shri R.K. Dhawan
- (3) Shri Janardhana Poojary
- (4) Shri Suresh Bhardwaj
- (5) Shri Prasanta Chatterjee
- (6) Dr. K. Malaisamy
- (7) Shri Ravula Chandra Sekar Reddy

That at its sitting held on the 6<sup>th</sup> March, 2006, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2006 and ending on the 30<sup>th</sup> April, 2007 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-

- (1) Shri Rishang Keishing
- (2) Shri Ajay Maroo
- Shri K. Chandran Pillai
- Shri Shahid Siddiqui
- Prof. Ram Deo Bhandary
- Shri Pyarimohan Mohapatra
- Shri Dinesh Trivedi

That at its sitting held on the 6<sup>th</sup> March, 2006, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2006 and ending on the 30<sup>th</sup> April, 2007 and elected the following members of Rajya Sabha to serve on the said Committee:-

- (8) Shri Nandi Yellaiah
- (9) Dr. Radhakant Nayak
- (10) Shri Nabam Rebia
- (11) Shri Surendra Lath
- (12) Shrimati Maya Singh
- (13) Shri Veer Singh
- (14) Shri Robert Kharshiing
- (15) Shri Harendra Singh Malik
- (16) Shri Lalhming Liana
- (17) Shri Sharad Anantrao Joshi

(iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 2006, passed by Lok Sabha on the 11<sup>th</sup> March, 2006.

### **3. Reports of Standing Committee on Defence**

Shri Mahadeorao Shiwankar presented the following Reports (Hindi and English versions) of the Standing Committee on Defence (2005-06) :-

(1) Eighth Report on 'Action Taken by the Government on the Recommendations contained in the 2<sup>nd</sup> Report of the Committee (Fourteenth Lok Sabha) on the Demands for Grants of the Ministry of Defence for the year 2005-06.

(2) Ninth Report on 'Defence Public Sector Undertakings'.

### **4. Reports of Standing Committee on Science and Technology, Environment and Forests**

Shri Brahmananda Panda laid a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests:-

One Hundred Fifty-third Report on action taken by Government on the recommendations contained in the One Hundred Forty-sixth Report of the Standing Committee Science and Technology, Environment and Forests on the Demands for Grants (2005-2006) of the Ministry of Environment & Forests.

(2) One Hundred Fifty-fourth Report on the Wild Life (Protection) Amendment Bill, 2005.

### **5. Statement by Minister**

The Minister of State of the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 12<sup>th</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2005-06) of the Ministry of Food Processing Industries.

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**11.06 A.M.**

### **6. Motion**

\*Shri Pranab Mukherjee moved the following motion:-

" That this House having taken note of the Report of the Committee to inquire into allegations of improper conduct on the part of some members in the matter of implementation of MPLAD Scheme, laid on the Table of the House on 14 March, 2006, reprimands Sarvashri Alemao Churchill, Paras Nath Yadav, Faggan Singh Kulaste and Ram Swaroop Koli, MPs and resolves that:

(a) the period of absence from the sittings of the House and the Committees of the said four members on a request made by Speaker, Lok Sabha on 20 December, 2005, may be deemed to be their suspension from the membership of the House till date; and

(b) the suspension of the said four members from the membership of the House may continue till 22 March, 2006."

Sarvashri Santosh Gangwar and Varkala Radhakrishnan made submissions

Thereafter, the Hon'ble Speaker made the following observation:-

"Hon. Members, I wish to express my sincere gratitude to the hon. Chairman and hon. Members of the Committee for the very hard work that they put in and very comprehensive and unanimous Report. That shows how these matters are looked into above the party lines and not from any partisan point of view. This is only for maintaining the traditions and the glory of this great institution which has been given a pioneer role, the most important role under our Constitution.

Now I am confident that we shall not have any such painful experience in future and all of us will meet with the expectations of the people in the discharge of our obligations. My dream is, and all of you share that dream, that the people will feel proud of us.

It is our great honour that they have sent us here to look after the problems of this country, to secure the development of this country, to remove the problems of the country and to solve them, and they are looking up to us.

There are many national issues. There may be differences of opinion but ultimately we shall all work together in a manner that will earn at least the support and confidence of the people. Let us remember that and I am sure that the hopes and the expectations that have been expressed by the hon. Leader of the House will be met, and I endorse them. They are shared by all sections of the House. That shows that we take these matters with the importance that they deserve."

The motion moved by Shri Pranab Mukherjee was adopted.

**11.18 A.M.**

### **7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Jivabhai A. Patel regarding need to open an Agriculture Research Centre for augmenting the productivity as well as the quality of spice seeds in Mehsana Parliamentary Constituency, Gujarat.
- (2) Shri Harisinh Chavda regarding need to complete the work on Palanpur-Ahmedabad section on National Highway linking Delhi-Ahmedabad and declare Palanpur-Ambaji section via Khedbraha and Himmatnagar as a National Highway.
- (3) Dr. Rajesh Mishra regarding need to look into the problems being faced by Gond Community in Varanasi district, Uttar Pradesh.
- (4) Shri V.K. Thummar regarding need to set up a F.M. Radio Station in Amreli Parliamentary Constituency, Gujarat.
- (5) Shri S.K. Kharventhan regarding need to take steps to protect the poultry industry affected due to spread of Bird Flu in Tamil Nadu.
- (6) Shri R. Dhanuskodi Athithan regarding need to provide adequate compensation to the villagers in Tirunelveli Parliamentary Constituency whose lands have been acquired for expansion of Sterllite Copper Limited, Tamil Nadu.
- (7) Shri Ashok Argal regarding need for construction of a bridge on river Chambal at Usedghat linking Uttar Pradesh and Madhya Pradesh.
- (8) Shri Shrichand Kripalani regarding need to open a LPG outlet at Ramganj Mandi in Kota district, Rajasthan.

- (9) Shri Jaswant Singh Bishnoi regarding need to extend financial assistance to the Government of Rajasthan for providing relief to the farmers whose crops have been damaged due to rains.
- (10) Shri Ram Singh Kaswan regarding need for gauge conversion of Rewari-Bikaner, Sadulpur-Hisar, Ratangarh – Degana, Loharan – Jaipur via Sikar sections in Rajasthan.
- (11) Shri Manjunath Kunnur regarding need to release funds for setting up of a Valve Cluster in Hubli, Karnataka under the Industrial Infrastructure Upgradation Scheme.
- (12) Shri Varkala Radhakrishnan regarding need to amend People’s Representation Act of 1950 with a view to confer voting right on Non-Resident Indians
- (13) Dr. K.S. Manoj regarding need for manned level crossings along Ernakulam-Alleppey coastal railway line.
- (14) Shri Harikewal Prasad regarding need to open the Branches of Nationalised Banks in Salempur Parliamentary Constituency, Uttar Pradesh.
- (15) Shri Shailendra Kumar regarding need to provide adequate compensation to the farmers whose land has been acquired for widening of National Highway in Chail Parliamentary Constituency, Uttar Pradesh.
- (16) Shri Anirudh Prasad *alias* Sadhu Yadav regarding need to issue licences to tourist operators with a view to attract International tourists in the country.
- (17) Shri C. Kuppusami regarding need to provide adequate funds for promotion of Tamil as a classical language.
- (18) Shri A.K.S. Vijayan regarding need to include more districts in Tamil Nadu under National Rural Employment Guarantee Scheme.
- (19) Shri Shivaji Adhalrao Patil regarding need to declare Minimum Support Price of onions and potatoes and bring these crops under National Crop Insurance Scheme for the benefit of the farmers in Maharashtra.
- (20) Shri A.R. Shaheen regarding need to open Regional Directorate at Srinagar for promotion of handicrafts business in J & K and Ladakh region.

**11.19 A.M.**

## **8. Government Bill – Passed**

### **The Finance Bill, 2006.**

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on the 18<sup>th</sup> March, 2006 continued.

The following members took part in the debate:-

- \*\* (1) Dr. Laxminarayan Pandey
- \* (2) Shri Brahmananda Panda
- (3) Smt. Krishna Tirath
- (4) Shri Anandrao Vithoba Adsul
- (5) Shri K. Yerrannaaidu
- (6) Shri Vijaykumar Khandelwal
- (7) Ch. Lal Singh
- (8) Shri Mitrasen Yadav
- (9) Shri Girdhari Lal Bhargava
- (10) Shri Naveen Jindal
- (11) Shri Afzal Ansari
- (12) Prof. Rasa Singh Rawat
- (13) Prof. M. Ramadass
- (14) Shri Khiren Rijiju
- (15) Dr. Sebastian Paul
- (16) Prof. Mahadeorao Shiwankar



\*(17) Smt. Archana Nayak

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 67 were adopted.

Clause 68 was adopted, as amended.

Clauses 69 to 76 were adopted.

The First to Third Schedules were adopted.

The Fourth Schedule was adopted, as amended.

The Fifth and Sixth Schedules were adopted.

The Seventh Schedule was adopted, as amended.

The Eighth to Tenth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

**(Lok Sabha adjourned at 2.07 P.M. and re-assembled at 2.48 P.M.)**

**@4.41 P.M.**

### **9. Government Bill – Under Consideration**

Time Allotted: 2 hrs.

Time Taken: 1 hr. 19 mts.

Balance: 41 mts.

### **The Petroleum and Natural Gas Regulatory Board Bill, 2006 as passed by Rajya Sabha.**

The motion for consideration of the Bill was moved by Shri Murali Deora.

The following members took part in the debate:-

Shri Vijayendra Pal Singh

Shri Jai Prakash (Hissar)

Shri Shailendra Kumar

Shri Ram Kripal Yadav

Shri Suresh Prabhu

Shri Tathagata Satpathy

Shri Suravaram Sudhakar Reddy (speech unfinished)

The discussion was not concluded.

**6.00 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21<sup>st</sup> March, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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\*He also spoke.

\*\*He also laid some portion of his speech on the Table.

\* Written speeches were laid on the Table

@From 2.49 P.M. to 4. 40 P.M. Members raised the matters of urgent public importance.

Tuesday, March 21, 2006/Phalguna 30, 1927 (Saka)

No. 157

11.00 A.M.

**1. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2004-2005.
  - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a)
    - (i) Statement regarding Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2004-2005.
    - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)
    - (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2004-2005.
    - (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (3) above.
- (5) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2006-2007.
- (6) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2006-2007.
- (7) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Shipping, Road Transport and Highways for the year 2006-2007.
- (8) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Shipping, Road Transport and Highways for the year 2005-2006.
- (9) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Rural Development for the year 2006-2007.
- (10) A copy of the 195<sup>th</sup> Report of the Law Commission of India on the Judges (Inquiry) Bill, 2005 (Volumes I and II) (Hindi and English versions) – January, 2005.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2004-2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2006-2007.
- (14) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2006-2007.
- (15) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2006-2007.
- (16) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2006-2007.
- (17) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Coal for the year 2005-2006.
- (18) A copy of the Outcome Budget (Hindi and English versions) of the Department of Biotechnology, Ministry of Science and Technology for the year 2006-2007.
- (19) A copy of the Outcome Budget (Hindi and English versions) of the Department of Scientific and Industrial Research for the year 2006-2007.
- (20) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Science and Technology for the year 2006-2007.
- (21) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
- (i) The 55<sup>th</sup> Annual Report of the Union Public Commission, New Delhi, for the year 2004-2005.
- (ii) Memorandum explaining reasons for Non-Acceptance of the advice of the Union Public Service Commission in respect of cases referred to in chapter 10 of the Report.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
- (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2004 published in Notification No. G.S.R. 412 in Gazette dated the 11<sup>th</sup> December, 2004.
- (ii) The Indian Forest Service (Pay) Second Amendment Rules, 2004 published in Notification No. G.S.R. 413 in Gazette of India dated the 11<sup>th</sup> 2004
- (iii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2004 published in Notification No. G.S.R. 431 in Gazette of the 18<sup>th</sup> December, 2004.
- (iv) The Indian Police Service (Pay) Amendment Rules, 2004 published in Notification No. G.S.R. 432 in Gazette of India dated the 18<sup>th</sup> Decembe
- (v) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2005 published in Notification No. G.S.R. 592 (E) in Gazette dated the 17<sup>th</sup> September, 2005.
- (vi) The Indian Forest Service (Pay) Amendment Rules, 2005 published in Notification No. G.S.R. 593(E) in Gazette of India dated the 17<sup>th</sup> Septer
- (23) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2004-2005.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharti

Cooperative Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharti Cooperative Limited, New Delhi, for the year 2004-2005.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) A copy of the Performance Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2007.

(29) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemical and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2007.

(30) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2004-2005, alongwith Audited Accounts.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2003-2004, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2003-2004.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy of the Dental Council of India (Establishment of New Dental Colleges, Opening of New or Higher Course of Study or Training and Increase of Dental Colleges) Regulations, 2006 (Hindi and English versions) published in Notification No. DE-22-2005 in Gazette of India dated the 12<sup>th</sup> January, 2006 section 20 of the Dentists Act, 1948.

(35) A copy of the Notification No. S.O. 1804 (E) (Hindi and English versions) published in Gazette of India dated the 23<sup>rd</sup> December, 2005 regarding acquisition of land for the purpose of building, maintenance, management and operation of National Highway No. 5A (Chandikhole-Paradip section) in the State of Orissa, under section 4 of the National Highways Act, 1956.

(36) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2004-2005.

(ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1984-1985.

(ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1984-1985, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1985-1986.
- (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1985-1986, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2002-2003.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2004-2005, alongwith Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2004-2005.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2003-2004.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Aligarh Muslim the year 2004-2005 within the stipulated period of nine months after the close of the accounting year.
- (45)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2003-2004.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 2003-2004.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) A copy of the Annual Account (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2002-2003, together with Audit Report thereon.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) A copy each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution:-

The Central Board of Direct Taxes (Chairman and Members) Recruitment Rules, 2006 published in Notification No. G.S.R. 44 (E) in Gazette of India dated the 3<sup>rd</sup> February, 2006 together with an explanatory memorandum.

The Central Board of Excise and Customs (Chairman and Members) Recruitment Rules, 2006 published in Notification No. G.S.R. 45 (E) in Gazette of India dated the 3<sup>rd</sup> February, 2006 together with an explanatory memorandum.

(50) A copy of the Indian Bank (Employees') Pension (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. PENS. 1000 in Gazette of India dated the 23<sup>rd</sup> October, 2004 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1956.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52) A copy each of the following papers (Hindi and English versions) under article 151 (1) of the Constitution:-

Report of the Comptroller and Auditor General of India- Union Government (No. 1 of 2006)- Accounts of the Union Government for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Civil) (No. 2 of 2006)- Transaction Audit Observations for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Civil) (No. 3 of 2006)- Autonomous bodies for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Defence Services) (No. 4 of 2006)- Army and Ordnance Factories for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Defence Services) (No. 5 of 2006)- Air Force and Navy for the year ended the March, 2005.

(53) A copy of the Union Government- Finance Accounts for the year 2004-2005 (Hindi and English versions).

(54) A copy of the Union Government- Appropriation Accounts (Civil) for the year 2004-2005 (Hindi and English versions).

(55) A copy of the Union Government- Appropriation Accounts (Postal Services) for the year 2004-2005 (Hindi and English versions).

(56) A copy of the Union Government- Appropriation Accounts (Defence Services) for the year 2004-2005 (Hindi and English versions).

(57) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bharat Yantra Nigam Limited and its subsidiaries, for the year 2004-2005.

(ii) Annual Report of the Bharat Yantra Nigam Limited and its subsidiaries, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

(59) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs for the year 2006-2007.

(60) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2006-2007.

(61) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Steel for the year 2006-2007.

(62) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Steel for the year 2005-2006.

(63) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Tea Board for the stipulated period of nine months after the close of the accounting year.

\*\* (64) A copy of the 'Outcome Budgets 2006-2007 of the Flagship Programmes' (Hindi and English versions).

\*\*At 4.03 P.M.

2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 1) Bill, 2006, passed by Lok Sabha on the 17<sup>th</sup> March, 2006.

**3. Reports on Indian Parliamentary Participation at International Conferences**

Secretary-General laid on the Table Hindi and English versions of the following Reports:-

(1) Report on Indian Parliamentary participation at the Second World Conference of Speakers of Parliaments at New York in September, 2005; and

(2) Report on Indian Parliamentary participation at the 113<sup>th</sup> Assembly of the Inter Parliamentary Union at Geneva in October, 2005.

#### 4. Reports of Committee On Estimates

Shri C. Kuppasami presented the following Reports (Hindi and English versions) of Estimates Committee on:

(1) Action taken by Government on the recommendations contained in the Sixth Report of Estimates Committee (Fourteenth Lok Sabha) on the Finance (Department of Economic Affairs – Banking Division) – ‘Public Sector Banks - Non Performing Assets’.

(2) Action taken by Government on the recommendations contained in the Seventh Report of Estimates Committee (Fourteenth Lok Sabha) on the Rural Development (Department of Rural Development) – ‘Council for Advancement of People’s Action and Rural Technology (CAPART)’.

#### 5. Statement of Committee on Estimates

Shri C. Kuppasami laid on the Table a copy of the statement (Hindi and English versions) of action taken by Government on the recommendations contained in Chapter V on the Second Report of Estimates Committee (Fourteenth Lok Sabha) on the Ministry of Economic Affairs – Banking Division) – ‘Regional Rural Banks’.

#### 6. Reports of Committee on Public Undertakings

Shri Rupchand Pal presented the following Reports (Hindi and English Versions) of the Committee on Public Undertakings :-

12<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 3<sup>rd</sup> Report of Committee on Public Undertakings Lok Sabha) pertaining to Power Grid Corporation of India Ltd. – Extra expenditure in construction of Kishenpur Moga Transmission Sys Additional expenditure of Rs. 433.81 crore; and

13<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 8<sup>th</sup> Report of Committee on Public Undertakings Lok Sabha) pertaining to Airports Authority of India – Loss of revenue due to delay in award of licences to operate money exchange counter.

#### 7. Report of Standing Committee on Petroleum and Natural Gas

Shri Santosh Gangwar presented a copy of the Eighth Report (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas (2005-06) Government on the recommendations contained in the Fifth Report (Fourteenth Lok Sabha) of the Committee on ‘Demands for Grants (2005-06) of the Natural Gas’.

#### 8. Reports of the Standing Committee on Transport, Tourism and Culture

Shri Ravindra Naik Dharavath laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, To

98<sup>th</sup> Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Eighty-third Report on the ‘Commission of Railway Safety’;

99<sup>th</sup> Report on the Admiralty Bill, 2005;

100<sup>th</sup> Report on the Inland Vessels (Amendment) Bill, 2005; and

101<sup>st</sup> Report on the Carriage by Road Bill, 2005.

#### 9. Evidence of the Standing Committee on Transport, Tourism and Culture

Shri Ravindra Naik Dharavath laid on the table a copy each of the Evidence tendered before the Standing Committee on Transport, Tourism and Culture on:

The Admiralty Bill, 2005;

The Inland Vessels (Amendment) Bill, 2005; and

The Carriage by Road Bill, 2005

#### 10. Statements by Ministers

##### 11.11 A.M.

The Minister of Defence made a statement regarding Scorpene Submarine Project.

##### 11.20 A.M.

The Minister of State in the Ministries of Agriculture, Consumer Affairs, Food and Public Distribution made a statement (i) correcting the given on February 27, 2006 to Starred Question No. 123 by Sarvashri Asaduddin Owaisi and Nikhil Kumar, M.Ps regarding Diversi Foodgrains; and (ii) giving reasons for delay in correcting the reply.

##### 11.23 A.M.

#### 11. Government Bill – Introduced

The Forward Contracts (Regulation) Amendment Bill, 2006.

#### \*12. Submissions by Members

To the submission made by Shri Santosh Gangwar regarding reported telecasting of sting operations by the TV Channels, Shri Priya R Dasmunsi responded.

Regarding observation of Forest Day in the Country on the 21<sup>st</sup> March, 2006 and strict implementation of the Forest (Conservation) Act as w the Wildlife Protection Act.



Shri Varkala Radhakrishnan made submission regarding observation of Forest Day in the Country on the 21<sup>st</sup> March, 2006 and strict implement Forest (Conservation) Act as well as the Wildlife Protection Act.

Sarvashri Vijayendra Pal Singh, Lakshman Singh, Bikram Keshari Deo, associated.

Shri Priya Ranjan Dasmunsi responded.

(Due to interruption in the House, Lok Sabha adjourned at 12.48 P.M. and re-assembled at 1.49 P.M.)

\*From 11.24 A.M. to 12.48 P.M. members raised matters of urgent public importance.

1.49 P.M.

### 13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Tushar A. Chaudhary regarding need to construct over-bridges at Kadodara-Char Rasta and Kamrej-Char Rasta on National Highway Nos. 6 and 8 respectively in Gujarat.
- (2) Shri Iqbal Ahmed Saradgi regarding need to clear the pending proposals of the Government of Karnataka for development of tourism in the State.
- (3) Shri J. M. Rashid Aaron regarding need to open a railway booking centre at Bodinayakanur, Tamil Nadu.
- (4) Dr. Karan Singh Yadav regarding need to open Kasturba Girls Residential Schools in Alwar district, Rajasthan.
- (5) Shri N.S.V. Chitthan regarding need to check the rising population in the country for sustained growth and development.
- (6) Shri Rayapati Sambasiva Rao regarding need to clear pending drinking water proposals of the Government of Andhra Pradesh.
- (7) Shri Bachi Singh Rawat regarding need to expedite construction of houses under 'Sainik Awas Nirman Yojna' in Pithoragarh district, Uttaranchal.
- (8) Shri Punnu Lal Mohale regarding need to declare the birth anniversary of Sant Guru Ghasidasji on 18 December as a public holiday.
- (9) Shri Ananta Nayak regarding need to revise royalty on coal and other minerals produced in Orissa.
- (10) Shri Bhanwar Singh Dangawas regarding need to take steps for early release of funds to Non-Government Organisations engaged in providing meals to girls in hostels.
- (11) Maj. Gen. (Retd.) B. C. Khanduri, AVSM regarding need to look into the problems faced by Cell-one subscribers in National Capital Region, Delhi.
- (12) Shri A. V. Bellarmin regarding need to set up a full-fledged E.S.I. hospital in Kanyakumari district, Tamil Nadu.
- (13) Shri Tufani Saroj regarding need to open a Branch of State Bank of India at Jakhania market in Saidpur Parliamentary constituency, Uttar Pradesh.
- (14) Shri Ram Kripal Yadav regarding need to expedite construction of National Highways in Bihar.
- (15) Shri D. Venugopal regarding need to set up industrial units in Backward districts of Tamil Nadu.

- (16) Shri Brajesh Pathak regarding need to construct a new bridge over river Lone on Unnao-Raibareilly road, Uttar Pradesh besides conducting a survey of dilapidated roads in Unnao Parliamentary Constituency.
- (17) Shri Prasanna Acharya regarding need to sanction funds for renovation of Nrusinghanath Temple including facility of rope ladder between Nrusinghanath and Harishankar temples in Orissa.
- (18) Shri M. Appadurai regarding need to release a Commemorative stamp in memory of M.C. Veerabahu, veteran freedom fighter of Tamil Nadu.
- (19) Shri Tek Lal Mahato regarding need to revive Sindri Fertilizer Works and Hindustan Zinc Limited in Jharkhand with a view to protect the interest of workers.
- (20) Shri P. C. Thomas regarding need to release adequate funds for computerization and modernisation of courts.

1.50 P.M.

#### 14. Government Bill – Passed

Ti

#### The Petroleum and Natural Gas Regulatory Board Bill, 2006 as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri Murali Deora on 20 March, 2006, continued.

The following members took part in the debate:-

Prof. Rasa Singh Rawat

Shri K.S. Rao

Dr. Sujan Chakraborty

Shri Brajesh Pathak

Shri Kashiram Rana

Shri L. Rajagopal

Shri Rajiv Ranjan Singh

Shri Prabodh Panda

Shri Khiren Rijju

Shri Madhusudan Mistry

Shri P.C. Thomas

Prof. M. Ramadass

Shri Bikram Keshari Deo

Shri Bhartruhari Mahtab

Shri Alok Kumar Mehta

Shri K. Yerrannaidu

\*(17) Shri Suravaram Sudhakar Reddy

Shri Tufani Saroj

Dr. K. S. Manoj

Shri Varkala Radhakrishnan

Shri Santosh Gangwar

Shri Murali Deora replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 63 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Murali Deora.

The motion was adopted and the Bill was passed.

\*Written speech was laid on the Table.

4.35 P.M.

15. Discussion Under Rule 193

Ti

Balance:  
35 mts.

Ch. Lal Singh raised a discussion regarding outcome of the Round Table Conference held between the Prime Minister, various political parties and Kashmiri promote peace in Jammu and Kashmir.

The following members took part in the discussion:-

Shri Avinash Rai Khanna

Shri Mohammad Salim

Shri Shailendra Kumar

Shri Raghunath Jha

Shri Madan Lal Sharma ( Speech unfinished)

The discussion was not concluded.

6.00 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22<sup>nd</sup> March, 2006)*

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**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Wednesday, March 22, 2006/Chaitra 1, 1927 (Saka)**

**No. 158**

**11.00 A.M.**

*(Due to interruptions in the House, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 11.15 A.M.)*

**1. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2006-2007.
- (2) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2006-2007.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

S.O. 1818 (E) published in Gazette of India dated the 27<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 57 (Muzaffarpur-Purnea section) in the State of Bihar.

S.O. 127 (E) published in Gazette of India dated the 1<sup>st</sup> February, 2006 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 57 (Muzaffarpur-Purnea section) in the State of Bihar.

- (4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Industrial Policy and Promotion for the year 2006-2007.
- (5) A copy of the Performance Budget and Outcome Budget (Hindi and English versions) of the Ministry of Labour and Employment for the years 2005-2006 and 2006-2007, respectively.

**2. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha :-

(i) That at its sitting held on 21 March, 2006, Rajya Sabha passed the Companies (Amendment) Bill, 2006.

\*(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 2006, passed by Lok Sabha on the 20<sup>th</sup> March, 2006.

**3. Bill as passed by Rajya Sabha – Laid on the Table**

*The Companies (Amendment) Bill, 2006.*

**\*At 1.10 P.M.**

**4. Report of the Standing Committee on Coal and Steel**

Shri Ananth Kumar presented the Fourteenth Report (Hindi and English version) of the Standing Committee on Coal and Steel (2005-06) on the subject "Manpower Planning, Utilization of Machinery and Outsourcing in Coal India Limited" relating to the Ministry of Coal.

**5. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Ch. Lal Singh regarding need to rescind the order of shifting the office of C.G.M, BSNL from Jammu to Srinagar.
- (2) Shri Dawa Narbula regarding need to take steps for promoting tourism and developing tea industry in Darjeeling with a view to generate employment in the region.
- (3) Dr. Meinya Thokchom regarding need to organise more national championships in Manipur for better utilization of existing sports infrastructure in the state as well as training sportspersons for the upcoming Olympic Games.
- (4) Shri Virendra Kumar regarding need to provide compensation to the farmers whose crops have been damaged due to hailstorm in Sagar Parliamentary Constituency, Madhya Pradesh.
- (5) Shri Thawar Chand Gehlot regarding need to expedite construction of Central School building at Shajapur, Madhya Pradesh.
- (6) Dr. Laxminarayan Pandey regarding need to construct an airport in Neemach, Madhya Pradesh.
- (7) Shri Avinash Rai Khanna regarding need to review the decision regarding privatization of Railway Coach Factory at Kapurthala, Punjab.
- (8) Shri Santosh Gangwar regarding need for expeditious completion of C.N.G. station by GAIL at Bareilly, Uttar Pradesh.
- (9) Smt. Jayaben B. Thakkar regarding need to delink Vadinar area from Kandla Port limit and revert the same to Gujarat State.

- (10) Shri Girdhari Lal Bhargava regarding need to reopen closed mines in hilly area of Rajasthan with a view to provide employment to workers.
- (11) Shri Sunil Khan regarding need to make payment of the arrears to coal workers as per National Coal Wage Agreement.
- (12) Dr. Shafiqur Rahman Barq regarding need to set up a Heavy Industry in Moradabad, Uttar Pradesh.
- (13) Shri Rajnarayan Budholiya regarding need to provide a special relief package to the farmers whose crops have been damaged due to hailstorm and rains in Hamirpur and Mahoba regions in Uttar Pradesh.
- (14) Shri Rajesh Kumar Manjhi regarding need to provide special package for solving acute drinking water problem in Gaya district, Bihar.
- (15) Dr. Dharendra Agarwal regarding need to lay a new rail line between Gaya and Tori via Chatra and expedite completion of Varwadih-Chirmir rail section in Bihar.
- (16) Shri A. Krishnaswamy regarding need to allocate funds for construction of more check dams and for desiltation of water bodies in Sriperumbudur Parliamentary Constituency, Tamil Nadu with a view to conserve and proper drainage of rain water.
- (17) Shri Mitrasen Yadav regarding need for development of the dam at Vilwahari Ghat in Ayodhya, Uttar Pradesh.
- (18) Shri Bhartruhari Mahtab regarding need to include all the districts of Orissa under National Horticulture Mission Programme.
- (19) Shri M. Shivanna regarding need to check construction activities in hilly area at Bandipur, Kamataka with a view to protect flora and fauna of the region.
- (20) Shri Ramdas Athawale regarding need for celebration of Budha Jayanti falling on 13 May, 2006.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.17 A.M. and re-assembled at 1.00 P.M.)*

**1.01 P.M.**

## **6. Submission by Member**

To the submission made by Shri L.K. Advani regarding likely adjournment of the House *sine-die*, \*Shri Priya Ranjan Dasmunsi responded.

\*At 4.03 P.M.

**1.11 P.M.**

## **7. Government Bill - Introduced**

The Delhi Special Police Establishment (Amendment) Bill, 2006.

## **8. Government Bill - Passed**

The Delhi Special Police Establishment (Amendment) Bill, 2006.

The motion for consideration moved by Shri Suresh Pachouri was adopted and clause – by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Pachouri.

The motion was adopted and the Bill was passed.

*(Due to interruptions in the House, Lok Sabha adjourned at 1.13 P.M. and re-assembled at 3.00 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned at 3.04 P.M. and re-assembled at 4.00 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned at 4.06 P.M. and re-assembled at 4.31 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned at 4.32 P.M. and re-assembled at 4.42 P.M.)*

**4.42 P.M.**

## **9. Observation by the Deputy Speaker**

The Deputy Speaker made the following Observation:-

"The Government has requested the Hon'ble Speaker that since there is no Government Business for the remaining part of the current Session, the House may be adjourned *sine die*".

**4.43 P.M.**

## **10. National Song**

The National Song was played.

**(Lok Sabha adjourned *sine-die* at 4.44 P.M.)**

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**P.D.T. ACHARY,  
Secretary-General.**



# Bulletin-Part I

(Brief Record of Proceedings)

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Wednesday, May 10, 2006/Vaisakha 20, 1928 (Saka)

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No. 159

**11.00 A.M.**

## **1. National Anthem**

The National Anthem was played.

**11. 02 A.M.**

## **2. Obituary References**

The Speaker made references to the passing away of Shri Mahboob Zahedi and Shri A.B.A. Ghani Khan Chowdhury, sitting members of Lok Sabha, Prof. Shailendra Nath Shrivastava, member of Ninth Lok Sabha, Shri Bansi Lal, member of Seventh to Ninth Lok Sabhas, Shri B.R. Kavade, member of the Fourth and Fifth Lok Sabhas and Shri Pramod Mahajan, member of Eleventh Lok Sabha and a sitting member of Rajya Sabha.

The Speaker also made reference to the killing of Shri K. Suryanarayan, an Indian engineer by his abductors on 29 April, 2006 in Afghanistan.

He further made reference to the devastating fire at a Consumer Goods Fair, Victoria Park, Meerut, Uttar Pradesh on 10 April, 2006, causing loss of several lives.

He also made reference to the killing of several persons in a brutal terrorist attack in Jammu and Kashmir on 30 April, 2006.

He further made reference to the loss of several lives in two bus accidents at Thane, Maharashtra and Rampur, Uttar Pradesh on 2 May, 2006.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

## **3. Questions**

As the House adjourned after obituary references, Starred Questions could not be called for oral answers. Starred Question Nos. 362-381 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2711-2940 would be printed in the Official Report for the day

11.15 A.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 11<sup>th</sup> May, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

# Bulletin-Part I

(Brief Record of Proceedings)

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Thursday, May 11, 2006/Vaisakha 21, 1928 (Saka)

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No. 160

11.00 A.M.

**1. Submissions by Members regarding the situation arising out of the large scale demolitions carried out in Delhi.**

The following members made submissions regarding the situation arising out of the large scale demolitions carried out in Delhi:-

Prof. Vijay Kumar Malhotra

Shri Prabhunath Singh

Shri S. Jaipal Reddy responded.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 11.30 A.M.)**

When the House met at 11.30 A.M. some members demanded that the Government may bring an early legislation on the subject to tackle the problem.

Thereupon, Hon'ble Speaker observed as follows:-

"..... I had the privilege of discussing the issue with the Hon'ble Leaders in my Chamber. Now, at the request of the Hon'ble members of the Opposition Parties, I adjourn the House till 12 Noon only for laying of the Papers, as you have requested".

**(Lok Sabha adjourned at 11.34 A.M. and re-assembled at 12 Noon)**

## 2. Questions

Due to submissions made by members during the Question Hour regarding the situation arising out of the large scale demolitions carried out in Delhi, Starred Questions could not be called for oral answers. Starred Question Nos. 382-401 put down in the order paper were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2941-3170 would be printed in official report for the day.

### TABLE OFFICE

**Draft entries for inclusion in today's Bulletin – Part I are put up for approval. Relevant proceedings are placed below.**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Implementation of the India-US Joint Statement of July 18, 2005: India's Separation Plan (Hindi and English versions).

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2006-2007.

(3) A copy of the Notification No. SRO 121 (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> October, 2005 making certain amendments in the Notification No. SRO 11 dated the 15<sup>th</sup> February, 1992, issued under section 12 of the Army Act, 1950.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2004-2005, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2004-2005.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 9 of the National Commission for Minorities Act, 1992:-

(i) The Annual Report of the National Commission for Minorities, for the year 1996-1997.

(ii) The action taken memorandum on the recommendations contained in the report for the year 1996-1997.

(iii) Review by the Government of the working of the National Commission for Minorities, for the year 1996-1997.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2003-2004.

- (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
  - (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2004-2005.
  - (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2002-2003.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2003-2004.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2003-2004.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16)(i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2003-2004.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Corrigendum (Hindi and English versions) to the delay Statement\* in laying the Annual Report, Audited Accounts and Review of the Nehru Memorial Museum and Library, for the year 2002-2003.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 2004-2005.
- (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2006 (Hindi and English versions) published in Notification No. G.S.R. 204(E) in Gazette of India dated the 3<sup>rd</sup> April, 2006 under article 320(5) of the Constitution.
- (22) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (Commercial) (No. 9 of 2006) – Telecommunications Sector- Performance Audit for the year ended the March, 2005, under Article 151 (1) of the Constitution.
- (23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Sanchar Nigam Limited and the Department of Telecommunications for the year 2006-2007.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi for the year 2004-2005.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1713(E), S.O. 1714(E), S.O. 1716(E) and S.O. 1719(E) to S.O. 1721(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.

(ii) S.O. 1751(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for building (four –laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.

(iii) S.O. 1752(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for widening of National Highway No. 47, including construction of bypasses (Salem-Coimbatore section) in the State of Tamil Nadu.

(iv) S.O. 163(E) published in Gazette of India dated the 7<sup>th</sup> February, 2006 regarding acquisition of land for the public purpose of building (four –laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.

(v) S.O. 593(E) published in Gazette of India dated the 28<sup>th</sup> April, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(vi) S.O. 1690(E) published in Gazette of India dated the 5<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(vii) S.O. 1691(E) published in Gazette of India dated the 5<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 406(E) dated the 24<sup>th</sup> March, 2005.

(viii) S.O. 1692(E) published in Gazette of India dated the 5<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(ix) S.O. 1715(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(x) S.O. 1717(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore – Salem – Madurai and Madurai – Kanniyakumari sections) in the State of Tamil Nadu.

(xi) S.O. 1718(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(xii) S.O. 1739(E) published in Gazette of India dated the 9<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), of National Highway

No. 4 (Chennai – Ranipet section) in the State of Tamil Nadu.

(xiii) S.O. 1749(E) and S.O. 1750(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(xiv) S.O. 1756(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xv) S.O. 1757(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 1404 (E) dated the 27<sup>th</sup> September, 2005.

(xvi) S.O. 1761(E) to S.O. 1766(E) published in Gazette of India dated the 15<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(xvii) S.O. 1772(E) published in Gazette of India dated the 16<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xviii) S.O. 1773(E) published in Gazette of India dated the 16<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 593 (E) dated the 26<sup>th</sup> April, 2005.

(xix) S.O. 1800(E) to S.O. 1802(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(xx) S.O. 1825(E) published in Gazette of India dated the 28<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 406(E) dated the 24<sup>th</sup> March, 2005.

(xxi) S.O. 406(E) published in Gazette of India dated the 24<sup>th</sup> March, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xxii) S.O. 1753 (E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Hyderabad-Bangalore section), in the State of Andhra Pradesh.

(xxiii) S.O. 1710 (E) published in Gazette of India dated the 5<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 75 (Madhya Pradesh-Uttar Pradesh Border), in the State of Madhya Pradesh.

(xxiv) S.O. 236 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2006 authorizing the Chief Engineer (NH), Uttaranchal P.W.D. or his authorized legal representative to collect the fees from the users of the bridge across Rawasan River on National Highway No. 74 (Haridwar-Najibabad-Kashipur-Pilibhit-Bareilly section) in the State of Uttaranchal.

(xxv) S.O. 230(E) to S.O. 232(E) published in Gazette of India dated the 21<sup>st</sup> February, 2006 regarding acquisition of land for building (construction), maintenance, management and operation of Chennai bypass (Phase-II) connecting National Highway Nos. 4 and 5 in different villages of Thiruvallur district in the State of Tamil Nadu.

(xxvi) S.O. 6(E) published in Gazette of India dated the 3<sup>rd</sup> January, 2006 regarding acquisition of land for the public purpose of building (construction) of Grade Separator



for Chennai By-Pass (Phase-II), connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.

(xxvii) S.O. 16(E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for the public purpose of building (construction) of Grade Separator for Chennai By-Pass (Phase-II), connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.

(xxviii) S.O. 17(E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building (construction) of Grade Separator for Chennai By-Pass (Phase-II) on National Highway No. 5 in the State of Tamil Nadu.

(xxix) S.O. 21(E) to S.O. 23(E) published in Gazette of India dated the 6<sup>th</sup> January, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(xxx) S.O. 62(E) published in Gazette of India dated the 20<sup>th</sup> January, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xxxi) S.O. 63(E) published in Gazette of India dated the 20<sup>th</sup> January, 2006 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.

(xxxii) S.O. 113(E) published in Gazette of India dated the 31<sup>st</sup> January, 2006 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.

(xxxiii) S.O. 125(E) published in Gazette of India dated the 1<sup>st</sup> February, 2006 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xxxiv) S.O. 234(E) and S.O. 235(E) published in Gazette of India dated the 22<sup>nd</sup> February, 2006 regarding acquisition of land for building (four-laning) of different stretches of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xxxv) S.O. 247(E) published in Gazette of India dated the 24<sup>th</sup> February, 2006 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.

(xxxvi) S.O. 292(E) published in Gazette of India dated the 7<sup>th</sup> March, 2006 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 45B (Tiruchirappalli- Viralimalai- Madurai section) in the State of Tamil Nadu.

(xxxvii) S.O. 311(E) to S.O. 313(E) published in Gazette of India dated the 13<sup>th</sup> March, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xxxviii) S.O. 321(E) published in Gazette of India dated the 14<sup>th</sup> March, 2006 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Bangalore – Salem – Madurai and Madurai – Kanniyakumari sections) in the State of Tamil Nadu.

(xxxix) S.O. 322(E) published in Gazette of India dated the 14<sup>th</sup> March, 2006 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management

and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(xl) S.O. 323(E) published in Gazette of India dated the 14<sup>th</sup> March, 2006 making certain amendments in the Notification No. S.O. 1628(E) dated the 21<sup>st</sup> November, 2005.

(xli) S.O. 369(E) and S.O. 370(E) published in Gazette of India dated the 21<sup>st</sup> March, 2006 regarding acquisition of land for building (four-laning) of different stretches of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xlii) S.O. 394(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 making certain amendments in the Notification No. S.O. 556(E) dated the 7<sup>th</sup> June, 2000.

(xliii) S.O. 304(E) published in Gazette of India dated the 10<sup>th</sup> March, 2006 regarding levy of fee to be recovered from the users of four-laned stretches of National Highway No. 4 in the State of Maharashtra.

(xliv) S.O. 305(E) published in Gazette of India dated the 10<sup>th</sup> March, 2006 regarding levy of fee to be recovered from the users of four-laned stretches of National Highway No. 8 in the State of Rajasthan.

(xlv) S.O. 1823(E) and S.O. 1824 (E) published in Gazette of India dated the 28<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (widening) of different stretches of National Highway No. 47 ( Mannuthy to Aluva section) in the State of Kerala.

(xlvi) S.O. 5(E), S.O. 7 (E) to S.O. 9 (E) published in Gazette of India dated the 3<sup>rd</sup> January, 2006 regarding acquisition of land for the public purpose of building (widening) of different stretches of National Highway No. 47 (Mannuthy to Aluva section) in the State of Kerala.

(xlvii) S.O. 1782(E) to S.O. 1784 (E) published in Gazette of India dated the 20<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning) of different stretches of National Highway No. 76 in the State of Rajasthan.

(xlviii) S.O. 1807(E) published in Gazette of India dated the 26<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 79 in the State of Rajasthan.

(xlix) S.O. 1711(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 14 in the State of Gujarat.

(l) S.O. 1732(E) published in Gazette of India dated the 9<sup>th</sup> December, 2005 regarding acquisition of land for building of National Highway No. 76, including construction of Kota Bypass, in the State of Rajasthan.

(li) S.O. 1733(E) published in Gazette of India dated the 9<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 76, in the State of Rajasthan.

(lii) S.O. 1754 (E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 1352(E) dated the 8<sup>th</sup> December, 2004.

(liii) S.O. 19(E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building of National Highway No. 76, in the State of Rajasthan.

(liv) S.O. 12(E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building (widening) of National Highway No. 7 (Hyderabad-Bangalore section), in the State of Andhra Pradesh.

(Iv) S.O. 338 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1435(E) dated the 29<sup>th</sup> September, 2005.

(Ivi) S.O. 339 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1436(E) dated the 29<sup>th</sup> September, 2005.

(Ivii) S.O. 340 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1436(E) (in Hindi version only) dated the 29<sup>th</sup> September, 2005.

(Iviii) S.O. 341 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1437(E) dated the 29<sup>th</sup> September, 2005.

(lix) S.O. 342 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1438(E) (in English version only) dated the 29<sup>th</sup> September, 2005.

(Ix) S.O. 343 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1439(E) dated the 29<sup>th</sup> September, 2005.

(Ixi) S.O. 344 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1442(E) dated the 29<sup>th</sup> September, 2005.

(Ixii) S.O. 345 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for widening of National Highway No. 11 (Bharatpur – Jaipur section) including construction of bypasses in the State of Rajasthan.

(Ixiii) S.O. 346 (E) and S.O. 347(E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, authorizing Sub-Divisional Officer, Sikrai as the Competent authority to acquire land for widening of different stretches of National Highway No. 11 (Bharatpur – Jaipur section) including construction of bypasses in the State of Rajasthan.

(Ixiv) S.O. 355 (E) and S.O. 356(E) published in Gazette of India dated the 17<sup>th</sup> March, 2006, regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of different stretches of National Highway No. 11 (Mahua – Jaipur section) in the State of Rajasthan.

(Ixv) S.O. 372(E) published in Gazette of India dated the 21<sup>st</sup> March, 2006, authorizing Sub-Divisional Officer, Dausa as the Competent authority to acquire land on National Highway No. 11A (Extension) for the construction, maintenance, management and operation, in the State of Rajasthan.

(Ixvi) S.O. 20 (E) published in Gazette of India dated the 6<sup>th</sup> January, 2006, regarding acquisition of land for the public purpose of building (widening), maintenance, management and operation of National Highway No. 7 (Lakhnadon- Madhya Pradesh/Maharashtra Border section), including construction of by-passes in the State of Madhya Pradesh.

(Ixvii) S.O. 392 (E) published in Gazette of India dated the 24<sup>th</sup> March, 2006, regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow- Uttar Pradesh/Bihar Border section), in the State of Uttar Pradesh.

(Ixviii) S.O. 428(E) published in Gazette of India dated the 29<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 457(E) dated the 31<sup>st</sup> March, 2005.

(lxix) S.O. 326 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for building (widening) of National Highway No. 3 (Indore- Khalghat section), including construction of bypasses, in the State of Madhya Pradesh.

(lxx) S.O. 328 (E) to S.O. 331(E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of different stretches of National Highway No. 26 (Jhansi–Lakhnadon section), including construction of by-passes in the State of Madhya Pradesh.

(lxxi) S.O. 332 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (Sagar–Rajmarg Chouraha section) in the State of Madhya Pradesh.

(lxxii) S.O. 333 (E) to S.O. 336(E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 26 (Jhansi–Lakhnadon section), including construction of by-passes in the State of Madhya Pradesh.

(27) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i to xxiv) of Item No. (26) above.

(28) A copy of the Central Motor Vehicles (Regulation of Bus Service between Amritsar and Lahore) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 68 (E) in Gazette of India dated the 16<sup>th</sup> February, 2006 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy of the Notification No. S.O. 251 (E) (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> February, 2006 entrusting the stretches of Jalandhar-Amritsar Section of National Highway No.1 to the National Highways Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

(31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2002-2003.

(ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy each of the following papers (Hindi and English versions):-

Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2006-2007.

Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2005-2006.

(34) A copy of the Statement of Affairs Part - I (Hindi and English versions) of the Mining and Allied Machinery Corporation Limited (a company in liquidation), Durgapur, as on 24<sup>th</sup> January, 2003 and Statement of Receipt and Payment of Account Part – II (Hindi and English versions) for the period from the 25<sup>th</sup> June, 2003 to the 28<sup>th</sup> February, 2005, together with audit reports thereon.

(35) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (1) & (4) of section 15 of the Oil Industry (Development) Act, 1974:-

S.O. 252 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2006 rescinding the Notification No. S.O. 259(E) dated the 28<sup>th</sup> February, 2002.

S.O. 253 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2006 specifying the rate of duty of excise in respect of crude oil.

S.O. 262 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2006 regarding exemption of duty of excise on crude oil production from the fields under the production Sharing Contracts mentioned therein.

(36) A copy each of the following papers (Hindi and English versions):-

Memorandum of understanding between the Bharat Petroleum Corporation Limited and Ministry of Petroleum and Natural Gas for the year 2006-2007.

Memorandum of understanding between the Indian Oil Corporation Limited and Ministry of Petroleum and Natural Gas for the year 2006-2007.

(37) A copy of the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005, (Hindi and English versions) published in Notification No. G.S.R. 729(E) dated the 21<sup>st</sup> December, 2005 under sub-section (3) of section 6 of the Essential Commodities Act, 1955.

(38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited and its subsidiaries, New Delhi, for the year 2004-2005.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited and its subsidiaries, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2004-2005.

(ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (39) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

#### **4. Assent to Bills**

Secretary-General laid on the Table the following fourteen Bills passed by the Houses of Parliament during the First Part of Seventh Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 17<sup>th</sup> February, 2006:-

The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2006;

The Cost and Works Accountants (Amendment) Bill, 2006;

The Company Secretaries (Amendment) Bill, 2006;

The Chartered Accountants (Amendment) Bill, 2006;

The Appropriation (Railways) Vote on Account Bill, 2006;

The Appropriation (Railways) Bill, 2006;

The Appropriation (Railways) No. 2 Bill, 2006;

The Appropriation Bill, 2006;

The Appropriation (No. 2) Bill, 2006;

The Appropriation (Railways) No. 3 Bill, 2006;

The Appropriation (No. 3) Bill, 2006

The National Commission for Minority Educational Institutions (Amendment) Bill, 2006;

The Petroleum and Natural Gas Regulatory Board Bill, 2006;

The Finance Bill, 2006

**12.03 P.M.**

#### **5. Resignation from Membership of Lok Sabha**

The Speaker informed the House that he had received a letter dated 23 March, 2006 from Smt. Sonia Gandhi, an elected member from Raibareilly Parliamentary Constituency of Uttar Pradesh resigning from the membership of Lok Sabha and he had accepted her resignation with effect from 23 March, 2006.

The Speaker also informed the House that he received a letter dated 10 May, 2006 from Shri Shivraj Singh Chouhan, an elected member from Vidisha Parliamentary Constituency of Madhya Pradesh resigning from the membership of Lok Sabha and he had accepted his resignation with effect from 10 May, 2006.

#### **6. Report of Committee on Government Assurances**

Shri Harin Pathak presented the Tenth Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

## **7. Reports of Standing Committee on Finance**

Shri Madhusudan Mistry laid on the Thirty-fourth Report (Hindi and English versions) of the Standing Committee on Finance on the Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Bill, 2005.

12.06 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 12<sup>th</sup> May, 2006)*

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**P.D.T. ACHARY,**

**; Secretary-General.**

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\* This Report was presented to Hon'ble Speaker on 24<sup>th</sup> April, 2006 under Direction 71A when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Thirty-fourth Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

# **Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Monday, May 15, 2006/Vaisakha 25, 1928 (Saka)**

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**No. 162**

**11.00 A.M.**

## **1. Affirmation by Member**

Smt. Sonia Gandhi made Affirmation in Hindi, signed the Roll of Members and took her seat in the House.

## **2. Submissions by Members**

**(i) Regarding killing of several persons in Doda and Udhampur Districts on 1 and 13 May, 2006.**

The following members made submissions regarding killing of several persons in Doda and Udhampur Districts on 1 and 13 May, 2006 and demanded that the subject may be discussed in the House by suspending Question Hour through an Adjournment Motion :-

Prof. Vijay Kumar Malhotra

Shri L.K. Advani

Shri Harin Pathak

Shri Pranab Mukherjee responded.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 11.30 A.M.)**

**\*(ii) Regarding strike by doctors in various hospitals of Delhi.**



The following members made submissions regarding strike by doctors in various hospitals of Delhi:-

Shri Prabhunath Singh

Shri Braja Kishore Tripathy

Shri Pranab Mukherjee responded.

### **3. Starred Questions**

Starred Question Nos. 422-424 were orally answered. Replies to Starred Question Nos. 425-441 were laid on the Table.

### **4. Unstarred Questions**

Replies to Unstarred Question Nos. 3385-3614 were laid on the Table.

### **5. Papers laid on the Table**

**The following papers were laid on the Table:-**

(1) A copy each of the following papers (Hindi and English versions):-

Memorandum of Understanding between the Water and Power Consultancy Services (I) Limited and the Ministry of Water Resources for the year 2006-2007.

Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2006-2007.

(III) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2004-2005.

(ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Prasar Bharati (Broadcasting Corporation of India) (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 126 (E) in Gazette of India dated the 1<sup>st</sup> March, 2006 under section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(4) A copy of the Employees Provident Funds (Amendment) Scheme, 2005 (Hindi and English versions) published in Notification No. G.S.R. 658 (E) in Gazette of India dated the 10<sup>th</sup> November, 2005, under section 6D of the Employees Provident Fund and Miscellaneous Provisions Act, 1952.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2004-2005.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Notification No. S.O. 520(E) (Hindi and English versions) published in Gazette of India dated the 10<sup>th</sup> April, 2006 indicating the supplies of Urea to be made by domestic manufacturers of Urea to States and Union Territories during Kharif season 2006 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(9) A copy of the National Institute of Pharmaceutical Education and Research (Degree of Masters' and Doctor of Philosophy) Ordinance, 2005 (Hindi and English versions) published in Notification No. G.S.R. 406 in Gazette of India dated the 26<sup>th</sup> November, 2005, under sub-section (2) of section 36 of the National Institute of Pharmaceutical Education and Research Act, 1998.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding (Hindi and English versions) between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2006-2007.

(ii) Memorandum of Understanding (Hindi and English versions) between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2006-2007.

(iii) Memorandum of Understanding (Hindi and English versions) between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2006-2007.

(12) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2002-2003, 2003-2004 and 2004-2005 within the stipulated period of nine months after the close of the respective accounting years.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2004-2005.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2004-2005.

(ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

The Fertilizer (Control) Amendment Order, 2006 published in Notification No. S.O. 391(E) in Gazette of India dated the 24<sup>th</sup> March, 2006.

S.O. 420(E) published in Gazette of India dated the 28<sup>th</sup> March, 2006 declaring the Fertilizer(Control) Order, 1985 as special order under section 12A of the Essential Commodities Act, 1955.

(16) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2004-2005.

(ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

G.S.R. 171 (E)/Ess. Com/Sugarcane published in Gazette of India dated the 22<sup>nd</sup> March, 2006 containing Order notifying the Statutory Minimum Price of sugarcane for the sugar season 2004-2005.

G.S.R. 172 (E)/Ess. Com/Sugarcane published in Gazette of India dated the 22<sup>nd</sup> March, 2006 containing Order notifying the Statutory Minimum Price of sugarcane for the sugar season 2005-2006.

G.S.R. 745 (E)/Ess. Com/Sugar published in Gazette of India dated the 26<sup>th</sup> December, 2005 containing Corrigendum to the Notification No. G.S.R. 666(E)/Ess. Com./Sugar dated 17<sup>th</sup> November, 2005, notifying the Zone-wise Levy Sugar Prices for the sugar season 2005-2006.

G.S.R. 692 (E)/Ess. Com./Sugarcane published in Gazette of India dated the 28<sup>th</sup> November, 2005 containing Order notifying the Statutory Minimum Price of sugarcane for the sugar season 2004-2005.

(19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2006-2007.

(20) A copy each of the following papers(Hindi and English versions):-

Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 2006-2007.

Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 2006-2007.

Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2006-2007.

Memorandum of Understanding between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 2006-2007.

Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2006-2007.

## **6. Report of Standing Committee on Petroleum and Natural Gas**

Shri Santosh Gangwar presented the Ninth Report (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas (2005-06) on 'Demands for Grants (2006-07) of the Ministry of Petroleum & Natural Gas'.

## **7. Motion for Election to the Indian Council of Agricultural Research Society**

Shri Sharad Pawar moved the following motion : -

"That in pursuance of rules 4(vii) and 8(a) of the Indian Council of Agricultural Research Society, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Indian Council of Agricultural Research Society, subject to the other provisions of the said Rules ".

The motion was adopted.

## **8. Motion regarding Joint Committee on Offices of Profit**

Shri Chandra Bhushan Singh moved the following motion:-

" That this House do recommend to Rajya Sabha that Rajya Sabha do elect four members of Rajya Sabha, in accordance with the system of proportional representation by means of single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Sarvashri Ram Nath Kovind, Manoj Bhattacharya, K. Rama Mohana Rao from Rajya Sabha and resignation of Prof. Saif-ud-Din Soz, from the membership of the Committee on his appointment as a Minister and do communicate to this House the names of the members so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

**12.03 P.M.**

## **9. Adjournment Motion**

**Time taken : 3 hrs. 30 mts.**

The Speaker gave his consent to moving of Adjournment Motion regarding 'the failure of the Central Government to make adequate security arrangements to protect the lives of Indian Citizens in the border areas as evident by the recent killing of 32 persons in Doda and Udhampur district on May 1, 2006 and killing of two persons by grenade attack on a political dharna in Doda on May 13, 2006" given notice by Shri L.K. Advani.

Accordingly, Shri L.K. Advani asked for leave of the House to move the motion. As the leave was not opposed, the Speaker informed the House that the leave was granted and directed that the motion be taken up immediately.

Thereafter, at 12.07 P.M., Shri L.K. Advani moved the following motion:-

"That the House do now adjourn."

The following members took part in the debate:-

Shri Priya Ranjan Dasmunsi

Shri Mohammad Salim

Shri Mohan Singh

Shri Devendra Prasad Yadav

Shri Ilyas Azmi

Prof. Vijay Kumar Malhotra

Shri Madan Lal Sharma

Shri Braja Kishore Tripathy

Shri Gurudas Dasgupta

Smt. Sumitra Mahajan

Shri Subrata Bose

Shri Ramdas Athawale

Shri Atal Bihari Vajpayee

Shri L.K. Advani replied to the debate.

The Motion was negatived.

**3.33 P.M.**

**10. Motion regarding the Twenty-fifth Report of the Business Advisory Committee**

Shri Santosh Gangwar moved the following motion:-

"That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 12<sup>th</sup> May, 2006".

The motion was adopted.

**\*\*3.34 P.M.**

**11. Government Bill – Introduced**

The Produce Cess Laws (Abolition) Bill, 2006.

**3.59 P.M**

**12. Matters under Rule 377**

- (1) Smt. Pratibha Singh raised a matter regarding need for relaxation of conditions for recruitment to Armed Forces for the State of Himachal Pradesh.
- (2) Shri Harisinh Chavda raised a matter regarding need to provide adequate funds for ensuring availability of water for drinking and irrigation purposes in Banaskantha Parliamentary Constituency, Gujarat.
- (3) Shri V.K. Thummar raised a matter regarding need for early implementation of "Rajiv Gandhi Energy Scheme' in Amreli district, Gujarat.
- (4) Shri Manoranjan Bhakta raised a matter regarding need to involve local people and agencies for rehabilitation activities in Tsunami hit Andaman & Nicobar Islands.
- (5) Shri Girdhari Lal Bhargava raised a matter regarding need to ensure supply of L.P.G. through pipeline in Jaipur, Rajasthan.
- (6) Shri Ganesh Singh raised a matter regarding need to minimize inordinate delays in running of trains and provide relief to the passengers from paying indirect surcharges.
- (7) Shri Jial Oram raised a matter regarding need to provide compensation to the farmers whose crops have been damaged due to elephant menace in Keonjhar

and Sundergarh districts of Orissa.

- (8) Shri A.V. Bellarmin raised a matter regarding need to set up a Passport Office at Nagercoil, Tamil Nadu
- (9) Shri Ram Kripal Yadav raised a matter regarding need to set up 'Farmers Development Council' for the benefit of farmers in the country.
- (10) Prof. M. Ramadass raised a matter regarding need to prepare a comprehensive railway development plan with a separate Budget for Pondicherry.
- (11) Shri Wangyuh W. Konyak raised a matter regarding need to get survey work done for construction of Inland Waterway in Tizu river in Nagaland between Logmatar and international border of Myanmar.

**4.18 P.M.**

**13. Government Bills - Passed**

**Time Taken: 42 Mts.**

**(i) The Companies (Amendment) Bill, 2006 as passed by Rajya Sabha.**

The motion for consideration of the Bill was moved Shri Prem Chand Gupta.

The following members took part in the debate:-

Shri Kharabela Swain

Shri Sandeep Dixit

Shri Varkala Radhakrishnan

Shri Jual Oram

Shri Bhartruhari Mahtab

Shri Prem Chand Gupta replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prem Chand Gupta.

The motion was adopted and the Bill was passed.

**5.00 P.M.**

**(ii) The Cess Laws (Repealing and Amending) Bill, 2005.**

**Time Taken: 18 Mts.**

The motion for consideration of the Bill was moved Shri Jairam Ramesh on behalf of Shri Kamal Nath.

The following members took part in the debate:-

Shri Bikram Keshari Deo

Shri Sandeep Dixit

Shri Varkala Radhakrishnan

Shri Bhartruhari Mahtab

Dr. Laxminarayan Pandey

Shri Jairam Ramesh replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

The First Schedule was adopted.

The Second Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill be passed was moved by Shri Jairam Ramesh.

The motion was adopted and the Bill as amended was passed.

**@6.36 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16<sup>th</sup> May, 2006)*

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**P.D.T. ACHARY,**

**; Secretary-General.**

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\* At 3.40 P.M.

\*\*From 3.35 P.M. to 3.58 P.M. members raised matters of urgent public importance.

@From 6. 18 P.M. to 6. 36 P.M. members raised matters of urgent public importance.



# Bulletin-Part I

(Brief Record of Proceedings)

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Tuesday, May 16, 2006/Vaisakha 26, 1928 (Saka)

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No. 163

**11.00 A.M.**

## **1. Starred Questions**

Starred Question Nos. 443, 444, 446, 447 and 448 were orally answered. Replies to Starred Question Nos. 442, 445 and 449-461 were laid on the Table.

## **2. Unstarred Questions**

Replies to Unstarred Question Nos. 3615-3844 were laid on the Table.

## **3. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the Foreign Trade Policy 2004-09, Annual Supplement to Foreign Trade Policy 2004-09 and Handbook of Procedures (Vol. I) (all updated upto 7<sup>th</sup> April, 2006) (Hindi and English versions).

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2004-2005.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2004-2005.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 193(E) in Gazette of India dated the 31<sup>st</sup> March, 2006, under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(7) A copy of the Notification No. S.O. 365(E) (Hindi and English versions) published in Gazette of India dated the 20<sup>th</sup> March, 2006, appointing Deputy Central Intelligence Officer, Officer-in-Charge of Immigration Check Post, Munabao, Rajasthan, as the "Civil Authority" for the purpose of the Foreigners Order, 1948, issued under clause (2) of the Said Order.

(8) A copy of the Central Reserve Police Force Combatised Assistant Sub Inspector, (Steno) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 409 in Gazette of India dated the 10<sup>th</sup> December, 2005, under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

(9) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 137(E) in Gazette of India dated the 6<sup>th</sup> March, 2006, under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(10) A copy of the All India Council for Technical Education (Member-Secretary) Recruitment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 212 (E) in Gazette of India dated the 12<sup>th</sup> April, 2006, under section 24 of the All India Council for Technical Education Act, 1987.

(11) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Banaras Hindu University for the year 2004-2005 within the stipulated period of nine months after the close of the accounting year.

(12) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Mizoram University for the years 2003-2004 and 2004-2005 and the Audited Accounts for the years 2002-2003, 2003-2004 and 2004-2005 within the stipulated period of nine months after the close of the respective accounting years.

(13)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2004-2005.
  
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
  
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2004-2005, alongwith Audited Accounts.
  
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2004-2005.
  
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
  
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2004-2005, alongwith Audited Accounts.
  
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2004-2005.
  
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
  
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2004-2005, alongwith Audited Accounts.
  
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2004-2005.
  
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
  
- (21)(i)

A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2004-2005, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2004-2005.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2004-2005.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2004-2005.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 2003-2004.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2004-2005.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Advance Study, for the year 2004-2005 within the stipulated period of nine months after the close of the accounting year.

(32) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Council of Philosophical Research, for the year 2004-2005 within the stipulated period of nine months after the close of the accounting year.

(33) A copy of the Notification No. IG/Admn(G)/Ord.5/2001/350 (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> February, 2005, making certain amendments to Ordinance on Career Advancement of Teachers (Ordinance 3) of the Indira Gandhi National Open University under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985.

(34) A copy of the Indian Boiler (Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No. G.S.R. 27 in Gazette of India dated the 4<sup>th</sup> February, 2006, under sub-section (2) of section 38 of the Indian Boilers Act, 1923.

(35) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Registrar of Geographical Indications, for the year 2004-2005.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2006-2007.

(ii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2006-2007.

(iii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2006-2007.

(38) A copy of the S.O. No. 1776(E) (Hindi and English versions) published in Gazette of India dated the 19<sup>th</sup> December, 2005, appointing the 1<sup>st</sup> Day of January, 2006 as the date on which sections 2, 5 and 6 of the Tea (Amendment) Act, 1980 shall come into force, issued under section 1 of the said Act.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2004-2005, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2004-2005.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41)(i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2004-2005.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, State Mission Authority Meghalaya, Shillong, for the year 2003-2004, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, State Mission Authority Meghalaya, Shillong, for the year 2003-2004.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45)(i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority (Sarva Shiksha Abhiyan), Manipur, for the years 2003-2004 and 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority (Sarva Shiksha Abhiyan), Manipur, for the years 2003-2004 and 2004-2005.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) A copy each of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993:-

(i) The NCTE (from of application for recognition, the time limit of submission of application, determination of norms and standards for recognition of teacher education programmes and permission of start new course or training) (6<sup>th</sup> Amendment) Regulations, 2005 (Hindi and English versions) published in Notification No. F.No. 49-5/2005/NCTE (N&S) in Gazette of India dated the 1<sup>st</sup> December, 2005.

(ii) The National Council for Teacher Education (Recognition Norms and Procedure) Regulations, 2005 (Hindi and English versions) published in Notification No. F.49-42/2005-NCTE(N and S) in Gazette of India dated the 13<sup>th</sup> January, 2006.

(iii) The National Council for Teacher Education (the Criteria for relaxation in qualifications required for appointment to teaching posts in degree level teacher training courses) Regulations, 2005 (Hindi and English versions) published in Notification No. F. No. 49-29/2005-NCTE (N and S) in Gazette of India dated the 25<sup>th</sup> January, 2006.

(48) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at item No. (i) of (47) above.

**12.02 P.M.**

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15<sup>th</sup> May, 2006, Rajya Sabha agreed without any amendment to the Delhi Laws (Special Provisions) Bill, 2006, passed by the Lok Sabha on the 12<sup>th</sup> May, 2006.

**12.02 P.M.**

### **5. Resignation from Membership of Lok Sabha**

The Speaker informed the House that he received a letter dated 15 May, 2006 from Shri Nitish Kumar, an elected member from Nalanda Parliamentary Constituency of Bihar resigning from the membership of Lok Sabha and he had accepted his resignation with effect from 15 May, 2006.

### **6. Observation by the Speaker**

The Speaker made an Observation regarding the business transacted by the House during the week ending on 12 May, 2006.

### **7. Report of Committee on Government Assurances**

Shri Harin Pathak presented the Eleventh Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

### **8. Reports of Standing Committee on Social Justice and Empowerment**

Shrimati Sumitra Mahajan 9; presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) #9; Fifteenth Report on the "National Backward Classes Finance and Development Corporation" (NBCFDC) of the Ministry of Social Justice and Empowerment.
- (2) Sixteenth Report on Demands for Grants (2006-07) of the Ministry of Social Justice and Empowerment.
- (3) Seventeenth Report on Demands for Grants (2006-07) of the Ministry of Tribal Affairs.

### **9. Statements of Standing Committee on External Affairs**

Dr. Laxminarayan Pandey laid the following Statements (Hindi and English Versions) of the Standing Committee on External Affairs:-

Statement showing action taken by Government on the recommendations contained in Chapter-I of the 9<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on Action Taken on the recommendations contained in the 6<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Committee on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2005-2006.

Statement showing action taken by Government on the recommendations contained in Chapter-I of the 8<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on Action Taken on the recommendations contained in the 7<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Committee on Demands for Grants of the Ministry of External Affairs for the year 2005-2006.

**12.14 P.M.**

### **10. #9; Government Bill – Introduced**

The Parliament (Prevention of Disqualification) Amendment Bill, 2006.

The motion for leave to introduce the Bill moved by Shri Hans Raj Bhardwaj was opposed.



After some discussion, the motion was adopted and the Bill was introduced.

**12.37 P.M.**

### **11. Calling Attention**

Shri Basudeb Acharia called the attention of the Minister of Home Affairs to the situation arising out of communal violence in different parts of the country.

The Minister of Home Affairs made a statement in regard thereto.

While the members were seeking clarifications, on the statement made by the Minister, Shri Varkala Radhakrishnan submitted that in view of importance of the matter, it may be converted to a Short Duration Discussion Under Rule 193

After hearing the members and Shri Shivraj V. Patil, Minister of Home Affairs, Hon'ble Speaker, with the consent of the House, converted the Calling Attention into Short Duration Discussion Under Rule 193 to be taken up at a later date.

**(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.01 P.M.)**

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### **12. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri M. Raja Mohan Reddy regarding need to make available drinking water free from fluoride and arsenic to the people at large particularly in Andhra Pradesh.
- (2) Shri Kishanbhai V. Patel regarding need for construction of a bridge at Khairgaon crossing on Mumbai – Ahmedabad National Highway in Gujarat.
- (3) Dr. Tushar A. Chaudhary regarding need to construct over-bridges at Kadodara-Char Rasta and Kamraj Char Rasta on National Highway No. 6 and 8 in Gujarat.
- (4) Shri Chandra Sekhar Dubey regarding need to review the implementation of National Employment Guarantee Programme in Jharkhand.
- (5) Shri Lalit Mohan Suklabaidya regarding need to check the quality of material being used in the construction of International Trade Centre building at Karimganj, Assam.
- (6) Shri Bhupendra Singh Solanki regarding need to revive 'The Panch Mahal District Cooperative Bank' in Godhra, Gujarat for the benefit of the farmers.
- (7)

Shri Bikram Keshari Deo regarding need to allocate adequate funds for development of tourism in Orissa.

- (8) Shri Yogi Aditya Nath regarding need to find permanent solution to recurring floods in Eastern Uttar Pradesh.
- (9) Shri Harishchandra Chavan regarding need to release funds for development of Manmad in view of forthcoming Kumbh Mela of 2008 at Nanded, Maharashtra.
- (10) Shri Rakesh Singh Thakur regarding need to approve setting up of Readymade Garments Complex at Jabalpur, Madhya Pradesh.
- (11) Shri Khagen Das regarding need to provide remuneration to contract workers at par with regular employees in Oil PSUs.
- (12) Shri P. Mohan regarding need to check increase in prices of gold and stop online bidding by traders.
- (13) Shri Shailendra Kumar regarding need to provide compensation to the farmers whose land have been acquired for setting up units of NTPC at Unchahar, district Rai Bareilly, Uttar Pradesh.
- (14) Shri Rajnarayan Budholiya regarding need to lay a new railway line between Harpalpur and Hamirpur Road railway station, Uttar Pradesh.
- (15) Dr. Dharendra Agarwal regarding need to lay a new rail line between Gaya and Tori via Chatra in Bihar and complete the pending construction work of railway line between Varvadih and Chirmiri.
- (16) Shri Anandrao Vithoba Adsul regarding need to address the grievances of aspiring Indian pilots in the country.
- (17) Shri Prabodh Panda regarding need to expedite the recruitment process of Gangmen in Kharagpur Division of South Eastern Railway.
- (18) Shri Prabhunath Singh regarding need to start teaching in Kendriya Vidyalaya at Mahrajganj, Siwan district, Bihar.

(19) Shri L. Ganeshan regarding need to set up monitoring mechanism for job reservation and appointment of OBCs in NDMC, Delhi.

(20) Shri Munshi Ram regarding need to review 'City Forest' plantation project in Bijnore district, Uttar Pradesh.

**2.03 P.M.**

**13. Government Bill – Passed**

**Time Taken: 3 Hrs. 21 Mts.**

The Parliament (Prevention of Disqualification) Amendment Bill, 2006.

The motion for consideration of the Bill was moved Shri Hans Raj Bhardwaj.

The following members took part in the debate:-

Smt. Maneka Gandhi

Shri V. Kishore Chandra S. Deo

Shri Basudeb Acharia

Shri Mohan Singh

Shri Sita Ram Singh

Shri Sukhdev Singh Dhindsa

Shri Brajesh Pathak

Shri Anant Gangaram Geete

Shri Braja Kishore Tripathy

Shri K. Yerrannaidu

Shri Suravaram Sudhakar Reddy

Shri Prabhunath Singh

Shri Kharabela Swain

Shri K.S. Rao

Shri Varkala Radhakrishnan

Shri Bikram Keshari Deo

Shri Hans Raj Bhardwaj replied to the debate.

Clauses 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri Hans Raj Bhardwaj

The motion was adopted and the Bill as amended was passed.

**5.24 P.M.**

**14. Discussion under Rule 193**

**Time Permissible : 2 hrs.**

**Time Taken: 11 mts.**

**Balance: 1 hr. 49 mts.**

Shri Ramji Lal Suman raised a discussion regarding suicide by farmers in various parts of the country.

His speech was not concluded.

The discussion was not concluded.

**5. 37 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17<sup>th</sup> May, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

# Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, May 17, 2006/Vaisakha 27, 1928 (Saka)

No. 164

11.00 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri Shyam Sunder Mohapatra, who was a member of Fifth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

## 2. Starred Questions

Starred Question Nos. 462-466 were orally answered. Replies to Starred Question Nos. 467-481 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 3845-4062 were laid on the Table.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:-

Justice Mukherjee Commission of Inquiry (Alleged disappearance of Netaji Subhas Chandra Bose) Report (Volumes- I, II-A and II-B)

Memorandum of Action Taken on the above Report.

(2) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned above.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla, for the year 2004-2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

G.S.R. 180(E) published in Gazette of India dated the 28<sup>th</sup> March, 2006, approving the Madras Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2006.

G.S.R. 206(E) published in Gazette of India dated the 3<sup>rd</sup> April, 2006, approving the Madras Port Trust (Contributory Provident Fund) Amendment Regulations, 2006.

G.S.R. 242(E) published in Gazette of India dated the 24<sup>th</sup> April, 2006, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2006.

(6) A copy each of the following papers (Hindi and English versions):-

Memorandum of Understanding between the Hindustan Shipyard Limited and Ministry of Shipping, Road Transport and Highways for the year 2006-2007.

Memorandum of Understanding between the Cochin Shipyard Limited and Ministry of Shipping, Road Transport and Highways for the year 2006-2007.

Memorandum of Understanding between the Dredging Corporation of India Limited and Department of Shipping, Ministry of Shipping, Road Transport and Highways, for the year 2006-2007.

(7) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2006, published in Notification No. G.S.R. 34(E) in Gazette of India dated the 24<sup>th</sup> January, 2006.

The Indian Forest Service (Pay) Amendment Rules, 2006, published in Notification No. G.S.R. 35(E) in Gazette of India dated the 24<sup>th</sup> January, 2006.

G.S.R. 75(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2006, containing corrigendum to the Notification No. G.S.R. 423 dated the 18<sup>th</sup> December, 2004.

G.S.R. 76(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2006, containing corrigendum to the Notification No. G.S.R. 424 dated the 18<sup>th</sup> December, 2004.

G.S.R. 77(E) published in Gazette of India dated the 25<sup>th</sup> February, 2006, containing corrigendum to the Notification No. G.S.R. 425 dated the 18<sup>th</sup> December, 2004.

G.S.R. 78(E) published in Gazette of India dated the 25<sup>th</sup> February, 2006, containing corrigendum to the Notification No. G.S.R. 426 dated the 18<sup>th</sup> December, 2004.

The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2006, published in Notification No. G.S.R. 150(E) in Gazette of India dated the 10<sup>th</sup> March, 2006.

The Indian Police Service (Pay) Amendment Rules, 2006, published in Notification No. G.S.R. 151(E) in Gazette of India dated the 10<sup>th</sup> March, 2006.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2004-2005.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2004-2005.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2004-2005.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2004-2005.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2004-2005.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Aids Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aids Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government



of the working of the Aids Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2003-2004.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Drugs and Cosmetics (2<sup>nd</sup> Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 160(E) in Gazette of India dated the 16<sup>th</sup> March, 2006, under section 38 of the Drugs and Cosmetics Act, 1940.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2004-2005.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24)(i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute (Regional Cancer Centre for Research and Treatment), Gwalior, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute (Regional Cancer Centre for Research and Treatment), Gwalior, for the year 2004-2005.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2006-2007.

(27) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-

The Telecommunication Interconnection Usage Charges (Sixth Amendment) Regulation (1 of 2006) published in Notification No. 409-5-2005-FN in Gazette of India dated the 24<sup>th</sup> February, 2006.

The Telecommunication Interconnection Usage Charges (Seventh Amendment) Regulation (2 of 2006) published in Notification No. 409-5-2005-F.N. in Gazette of India dated the 10<sup>th</sup> March, 2006.

The Reporting System on Accounting Separation (Fourth Amendment) Regulation, 2006 (4 of 2006) published in Notification No. 16-31/2004-F.A. in Gazette of India dated the 27<sup>th</sup> March, 2006.

The Register of Interconnect Agreement (Broadcasting and Cable Services) (Third Amendment) Regulation, 2006 (3 of 2006) published in Notification No. 6-1/2006-B and CS in Gazette of India dated the 10<sup>th</sup> March, 2006.

The Quality of Service (Code of Practice for Metering and Billing Accuracy) Regulation 2006 (5 of 2006) published in Notification No. F.No. 305-8/2004 (QoS) in Gazette of India dated the 22<sup>nd</sup> March, 2006.

The Telecom Regulatory Authority of India (Form of Annual Statement of Accounts and Records) Amendment Rules, 2006 published in Notification No. G.S.R. 233 (E) in Gazette of India dated the 20<sup>th</sup> April, 2006.

(28) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mahanagar Telephone Nigam Limited and the Department of Communications for the year 2006-2007.

(29) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 371(E) published in Gazette of India dated the 21<sup>st</sup> March, 2006, making certain amendments in the Notification No. 78(E) dated the 4<sup>th</sup> February, 1999.

(ii) S.O. 464(E) published in Gazette of India dated the 30<sup>th</sup> March, 2006, regarding De-notification of certain stretches of National Highway Nos.79 and 86 in the state of Madhya Pradesh.

(iii) S.O. 465(E) published in Gazette of India dated the 30<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1096 (E) dated the 4<sup>th</sup> August, 2005.

(iv) S.O. 462(E) published in Gazette of India dated the 30<sup>th</sup> March, 2006, directing the Border Road Organisation to exercise the function relating to the development and maintenance of National Highway No.1D (Srinagar – Kargil – Leh section) in the State of Jammu and Kashmir.

(v) S.O. 460(E) published in Gazette of India dated the 30<sup>th</sup> March, 2006, making certain amendments in the highway starting from Srinagar connecting Kargil and terminating at Leh in the State of Jammu and Kashmir and Eastern Peripheral Expressway (under construction) connecting National Highway Nos.1 and 2.

(vi) S.O. 244(E) published in Gazette of India dated the 24<sup>th</sup> February, 2006, regarding acquisition of land for the public purpose of building, maintenance, management and operation of National Highway No. 5 (Bhubaneswar – Kolkata section) in the State of Orissa.

(vii) S.O. 393 (E) published in Gazette of India dated the 24<sup>th</sup> March, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 4 (Satara-Pune section) in the State of Maharashtra.

(viii) S.O. 482 (E) published in Gazette of India dated the 3<sup>rd</sup> April, 2006, making certain amendments in the Notification No. S.O. 1250 (E) dated the 7<sup>th</sup> September, 2005.

(ix) S.O. 591 (E) published in Gazette of India dated the 24<sup>th</sup> April, 2006, regarding acquisition of land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.

(x) S.O. 626 (E) published in Gazette of India dated the 1<sup>st</sup> May, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.

(xi) S.O. 635 (E) published in Gazette of India dated the 2<sup>nd</sup> May, 2006, containing Corrigendum to the Notification No. S.O. 482 (E) dated the 3<sup>rd</sup> March, 2006.

(xii) S.O. 518 (E) published in Gazette of India dated the 10<sup>th</sup> April, 2006, regarding acquisition of land for building (widening-six/eight-laning) of National Highway No. 8, including improvement of Rajokari Junction in National Capital Territory of Delhi.

(xiii) S.O. 592 (E) published in Gazette of India dated the 24<sup>th</sup> April, 2006, making certain amendments in the Notification No. S.O. 935 (E) dated the 19<sup>th</sup> August, 2004.

(xiv) S.O. 565 (E) and S.O. 566 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2006, regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 26 (including construction of bypasses) (Jhansi-Lakhnadon section) in the State of Madhya Pradesh.

(xv) S.O. 248 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2006, regarding acquisition of land for the public purpose of building (widening-six/eight laning) of National Highway No. 8, including improvement of Rajokari Junction in National Capital Territory of Delhi.

(xvi) S.O. 513 (E) published in Gazette of India dated the 7<sup>th</sup> April, 2006, authorising officers mentioned in the Notifications to acquire different stretches of land on National Highway Nos. 1 and 2 for building of the Eastern Peripheral Expressway of Delhi.

(xvii) S.O. 570 (E) published in Gazette of India dated the 20<sup>th</sup> April, 2006, regarding rates of fees to be recovered from the users of Manjhighat Bridge on National Highway No. 19 in the State of Uttar Pradesh.

(xviii) S.O. 571 (E) published in Gazette of India dated the 20<sup>th</sup> April, 2006, regarding acquisition of land for construction of Toll Plaza (sixteen laning) on National Highway No. 8 (Gurgaon – Kotputli section) in the State of Rajasthan.

(xix) S.O. 429 (E) published in Gazette of India dated the 29<sup>th</sup> March, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(xx) S.O. 430(E) published in Gazette of India dated the 29<sup>th</sup> March, 2006, regarding acquisition of land for building (widening), National Highway No. 7 (Bangalore – Salem - Madurai section) in the State of Tamil Nadu.

(xxi) S.O. 431(E) and S.O. 432 (E) published in Gazette of India dated the 29<sup>th</sup> March, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(xxii) S.O. 481(E) published in Gazette of India dated the 3<sup>rd</sup> April, 2006, regarding acquisition of land for building (four-laning), National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xxiii) S.O. 527(E) published in Gazette of India dated the 13<sup>th</sup> April, 2006, making certain amendments in the Notification No. S.O. 1124(E) dated the 10<sup>th</sup>

August, 2005.

(xxiv) S.O. 528(E) published in Gazette of India dated the 13<sup>th</sup> April, 2006, making certain amendments in the Notification No. S.O. 704(E) dated the 17<sup>th</sup> May, 2005.

(xxv) S.O. 529(E) published in Gazette of India dated the 13<sup>th</sup> April, 2006, making certain amendments in the Notification No. S.O. 919(E) dated the 29<sup>th</sup> June, 2005.

(xxvi) S.O. 530(E) published in Gazette of India dated the 13<sup>th</sup> April, 2006, making certain amendments in the Notification No. S.O. 1024(E) dated the 10<sup>th</sup> August, 2005.

(xxvii) S.O. 531(E) published in Gazette of India dated the 13<sup>th</sup> April, 2006, making certain amendments in the Notification No. S.O. 922(E) dated the 29<sup>th</sup> June, 2005.

(xxviii) S.O. 562(E) published in Gazette of India dated the 19<sup>th</sup> April, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

(xxix) S.O. 563(E) published in Gazette of India dated the 19<sup>th</sup> April, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 4 (Chennai – Ranipet section) in the State of Tamil Nadu.

(xxx) S.O. 564(E) published in Gazette of India dated the 19<sup>th</sup> April, 2006, making certain amendments in the Notification No. S.O. 1382(E) dated the 22<sup>nd</sup> September, 2005.

(xxxi) S.O. 583(E) published in Gazette of India dated the 24<sup>th</sup> April, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

(xxxii) S.O. 589(E) published in Gazette of India dated the 24<sup>th</sup> April, 2006, regarding acquisition of land for building (four-laning.), maintenance, management and operation of National Highway No. 7 (Bangalore - Salem – Madurai and Madurai - Kanniyakumari sections) in the State of Tamil Nadu.

(xxxiii) S.O. 486(E) published in Gazette of India dated the 4<sup>th</sup> April, 2006, regarding rate of fees to be recovered from the users of four laned stretch of National Highway No. 4 (Tavarakere – Mydala Amanikera section) in the State of Karnataka.

(xxxiv) S.O. 532(E) published in Gazette of India dated the 13<sup>th</sup> April, 2006, making certain amendments in the Notification No. S.O. 568(E) dated the 15<sup>th</sup> April, 2005.

(xxxv) S.O. 533(E) published in Gazette of India dated the 13<sup>th</sup> April, 2006, making certain amendments in the Notification No. S.O. 1122(E) dated the 10<sup>th</sup> August, 2005.

(xxxvi) S.O. 534(E) to S.O. 536(E) published in Gazette of India dated the 13<sup>th</sup> April, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai - Kanniyakumari section) in the State of Tamil Nadu.

(xxxvii) S.O. 537(E) to S.O. 539(E) published in Gazette of India dated the 13<sup>th</sup> April, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Bangalore – Salem – Madurai and Madurai - Kanniyakumari sections) in the State of Tamil Nadu.

(xxxviii) S.O. 337(E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Hyderabad – Bangalore section) in the State of Andhra Pradesh.

(xxxix) S.O. 354(E) published in Gazette of India dated the 17<sup>th</sup> March, 2006, regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Hyderabad – Bangalore section) in the State of Andhra Pradesh.

(xl) S.O. 584(E) published in Gazette of India dated the 24<sup>th</sup> April, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai - Kanniyakumari section) in the State of Tamil Nadu.

(xli) S.O. 588(E) published in Gazette of India dated the 24<sup>th</sup> April, 2006, regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore – Salem - Madurai section) in the State of Tamil Nadu.

(xlii) S.O. 573(E) published in Gazette of India dated the 20<sup>th</sup> April, 2006, making certain amendments in Notification No. S.O. 1711 (E) dated the 6<sup>th</sup> December, 2005.

(xliii) S.O. 574(E) published in Gazette of India dated the 20<sup>th</sup> April, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 14 in Banaskantha district in the State of Gujarat.

(xliv) S.O. 575(E) published in Gazette of India dated the 20<sup>th</sup> April, 2006, making certain amendments in Notification No. S.O. 1008 (E) dated the 11<sup>th</sup> July, 2005.

(xlv) S.O. 576(E) published in Gazette of India dated the 20<sup>th</sup> April, 2006, regarding acquisition of land for building (four-laning) of National Highway Nos. 14 and 76 Sirohi district in the State of Rajasthan.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xv) of (29) above.

(31) A copy of the Notification No. S.O. 461 (E) (Hindi and English versions) published in Gazette of India dated the 30<sup>th</sup> March, 2006, entrusting certain stretches of Eastern Peripheral Expressway (under construction) connecting National Highway Nos. 1 and 2, to National Highway Authority of India, issued under section 11 of the National Highway Authority of India Act, 1988.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-

S.O. 237(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2006, making certain amendments in the Notification No. S.O. 76(E) dated the 20<sup>th</sup> January, 2005.

S.O. 238(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2006, authorising the project Directors of the National Highway Authority of India to exercise powers and functions conferred on the Highway Administration in respect of the National Highways mentioned therein.

- (33)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2004-2005.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) A copy each of the following papers (Hindi and English versions):-

Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2006-2007.

Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2006-2007.

Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2006-2007.

Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2006-2007.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

## **5. Resignation from Membership of Lok Sabha**

The Speaker informed the House that he received a letter dated 16 May, 2006 from Shri Sushil Kumar Modi, an elected member from Bhagalpur Parliamentary Constituency of Bihar resigning from the membership of Lok Sabha and he had accepted his resignation with effect from 16 May, 2006.

## **6. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

That at its sitting held on the 15<sup>th</sup> May, 2006, Rajya Sabha passed the Spirituous Preparations (Inter-State Trade and Commerce) Control (Repeal) Bill, 2006.

That at its sitting held on the 16<sup>th</sup> May, 2006, Rajya Sabha passed the Code of Criminal Procedure (Amendment) Amending Bill, 2006.

## **7. Bills as passed by Rajya Sabha – Laid on the Table**

The Spirituous Preparations (Inter-State Trade and Commerce) Control (Repeal) Bill, 2006.

The Code of Criminal Procedure (Amendment) Amending Bill, 2006.

## **8. Report of Committee on Private Members' Bills and Resolutions**

Shri Charnjit Singh Atwal presented the Twentieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## **9. Report of Standing Committee on Food, Consumer Affairs and Public Distribution**

Shri Devendra Prasad Yadav presented the Eleventh Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2005-06) on "The Essential Commodities (Amendment) Bill, 2005" pertaining to the Ministry of Consumer Affairs, Food and Public Distribution ( Department of Consumer Affairs).

## **10. Reports of Standing Committee on Labour**

Shri Lal Mani Prasad presented the following reports (Hindi and English versions) of the Standing Committee on Labour:-

(1) Thirteenth Report of the Standing Committee on Labour on the Demands for Grants for the year 2006-2007 of the Ministry of Labour and Employment; and

(2) Fourteenth Report of the Standing Committee on Labour on the Demands for Grants for the year 2006-2007 of the Ministry of Textiles.

## **11. Statements by Ministers**

(I) The Minister of Shipping and Minister of Road Transport & Highways laid a copy (Hindi and English versions) each of the following statements regarding:-

(1) The status of implementation of recommendations contained in the 81<sup>st</sup> and 86<sup>th</sup> Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2004-05 and 2005-06) of the Ministry of Shipping, Road Transport and Highways, Department of Shipping; and

(2) The status of implementation of recommendations contained in the 82<sup>nd</sup> and 84<sup>th</sup> Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2004-05 and 2005-06) of the Ministry of Shipping, Road Transport and Highways, Department of Road Transport and Highways.

(II) The Minister of State in the Ministry of Planning made a statement regarding the status of implementation of recommendations contained in the Eighteenth Report of the Standing Committee on Finance on Demands for Grants (2005-06) of the Ministry of Planning.

## **12. Calling Attention**

The Speaker informed the House that though the Calling Attention regarding the situation arising out of the proposed reservation for OBCs in IIMs, IITs and other higher educational institutions of the country and steps taken by the Government in regard thereto, as listed, was in the names of Sarvashri Santosh Gangwar, Ajoy Chakraborty, Devendra Prasad Yadav, Yerrannaidu and A. Krishnaswamy. Shri Santosh Gangwar who secured first position in the ballot has requested that Prof. Vijay Kumar Malhotra may be allowed to call the attention of the Minister of Human Resource Development in his place and he had acceded to his request.

Accordingly Prof. Vijay Kumar Malhotra called the attention of the Minister.

The Minister of Human Resource Development made a statement in regard thereto.

**12.58 P.M.**

**\* 13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Jivabhai A. Patel regarding need for release of funds by ONGC to Mehsana District Administration for providing irrigation and other civic amenities in Mehsana Parliamentary Constituency, Gujarat.
- (2) Shri Sajjan Kumar regarding need to solve the problem of shortage of electricity in National Capital Territory of Delhi.
- (3) Shri Badiga Ramkrishna regarding need to ensure safety of Indian nationals working in Afghanistan.
- (4) Dr. Satyanarayan Jatiya regarding need to introduce EMU & DMU on Kota-Ratlam and Indore-Ujjain sectors respectively.
- (5) Shri Punnu Lal Mohale regarding need to lay a new railway line between Bilaspur and Mandla via Mungeli – Jabalpur in Chhattisgarh.
- (6) Shri Bhanwar Singh Dangawas regarding need to sanction 'special package' for overall development of Rajasthan.
- (7) Prof. Mahadeorao Shiwankar regarding need for taking over of irrigation project at Bhandara in Chandrapur district, Maharashtra by the central Government.
- (8) Shri Kashiram Rana regarding need to make available L.P.G. connection on demand.
- (9) Shri Bachi Singh Rawat regarding need to increase the honorarium being given to



Indian soldiers who worked for Allied Forces during Second World War.

- (10) Shri Sukdeo Paswan regarding need to start work on Katihar – Jogbani broad gauge railway line.
- (11) Shri P. Karunakaran regarding need to have a time bound programme for completion of Road Over bridges work in Kerala.
- (12) Shri Varkala Radhakrishnan regarding need to amend People's Representation Act, 1950 with a view to provide voting rights to Non-resident Indians.
- (13) Shri Mohan Singh regarding need to ensure that the number of seats available in different disciplines in Allahabad university is not reduced.
- (14) Shri Raghuraj Singh Shakya regarding need to clear the project for development of ravine area into a cultivable land in Etawah Parliamentary Constituency, Uttar Pradesh.
- (15) Shri Alok Kumar Mehta regarding need for implementation of 'Rajiv Gandhi Rural Electrification' scheme in Samastipur district, Bihar.
- (16) Shri Bhal Chandra Yadav regarding need to develop and beautify 'Kabir Chaura' at Maghar in Khalilabad Parliamentary Constituency, Uttar Pradesh.
- (17) Shri Bhartruhari Mahtab regarding need to take steps for bird conservation management through community participation with Bio-diversity Authority of India as the nodal agency.
- (18) Shri Sukhdev Singh Dhindsa regarding need to take up the issue of returning of important articles related to the lives of Gurus preserved in British Museum in London with the Government of United Kingdom.
- (19) Shri Hemlal Murmu regarding need to provide special economic package for development of historical and religious tourist places in Jharkhand.
- (20) Dr. Arun Kumar Sarma regarding need to check extensive erosion being caused by Brahmaputra, Barak and their tributaries in Assam.

#### **Submission by Members**

Shri Devendra Prasad Yadav made a submission regarding alleged threat to the life of Dr. Mohd. Shahabuddin, M.P. lodged in Siwan jail, Bihar and need for proper medical care to the

member.

Sarvashri Ram Kripal Yadav, Alok Kumar Mehta, Vijoy Krishna, Raghunath Jha, Rabindar Kumar Rana, Ganesh Prasad Singh and Giridhari Yadav associated.

Hon'ble Speaker observed that he has already issued instructions to the Government in this regard.

Shri Shivraj V. Patil responded.

**1.11 P.M.**

**14. Government Bill – Under consideration**

**Time Allotted: 1 hr.**

**Time Taken: 24 mts.**

**Balance: 36 mts.**

**The Constitution (One Hundred and Fifth Amendment) Bill, 2006.**

Before the motion for consideration of the Bill was moved by Shri Shivraj V. Patil, Shri Priya Ranjan Dasmunsi, Minister of Parliamentary Affairs stated that the Bill may be considered today (17 May, 2006) but the voting on the Bill may be deferred and the same may take place on 22 May, 2006 at 1.00 P.M.. After taking the sense of the House, Hon'ble Speaker observed that the voting on the Bill will take place on 22 May, 2006.

Thereafter, the motion for consideration of the Bill was moved by Shri Shivraj V. Patil.

The following members took part in the debate:-

(1) Shri Giridhar Gamang

(2) Shri Tathagata Satpathy

**(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.34 P.M.)**

(3) Shri Bikram Keshari Deo

The discussion was not concluded.

**2.42 P.M.**

**15. Government Bills – Passed**

**Time Taken:1 Hrs.12 Mts.**

**(i) The Reserve Bank of India (Amendment) Bill, 2005.**

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

Shri Vijayendra Pal Singh

Shri Bhartruhari Mahtab

Shri Lalit Mohan Suklabaidya

Shri P. Chidambaram replied to the debate.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill as amended was passed.

**3.14 P.M.**

**(ii) The Taxation Laws (Amendment) Bill, 2005.**

**Time Taken: 55 Mts.**

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

Shri Sandeep Dixit

Prof. Mahadeorao Shiwankar

Shri Rupchand Pal

Shri Bhartruhari Mahtab

Smt. Jayaben B. Thakkar

Shri P. Chidambaram replied to the debate.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Shri P. Chidambaram moved the following motion under the Rule 388:-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to the Government amendment No. 10 to the Taxation Laws (Amendment) Bill, 2005 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 5A was adopted.

New Clause 5A was also adopted.

Shri P. Chidambaram moved the following motion under the Rule 388:-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to the Government amendment No. 11 to the Taxation Laws (Amendment) Bill, 2005 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 5B was adopted.

New Clause 5B was also adopted.

Clauses 6 to 8 were adopted.

Shri P. Chidambaram moved the following motion under the Rule 388:-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to the Government amendment No. 12 to the Taxation Laws (Amendment) Bill, 2005 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 8A was adopted.

New Clause 8A was also adopted.

Clauses 9 to 36 were adopted.

Clause 37 was negatived.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill as amended was passed.

**4.09 P.M.**

## **16. Discussion under Rule 193**

**Time taken : 4 hrs. 38 mts.**

Shri Ramji Lal Suman concluded his speech on the discussion regarding suicide by farmers in various parts of the country, raised by him on the 16<sup>th</sup> May, 2006.

The following members took part in the debate:-

Shri Kishan Singh Sangwan

Shri Adhir Chowdhury  
Shri Hannan Mollah  
Smt. Jayaprada  
Shri Devendra Prasad Yadav  
Smt. M.S.K. Bhavani  
Rajenthiran  
Shri Mitrasen Yadav  
Shri Mohan Rawale  
Shri Prasanna Acharya  
Shri Prabodh Panda  
Dr. Rattan Singh Ajnala  
Shri Dharmendra Pradhan  
Shri Jai Prakash  
Dr. M. Jagannath  
Shri M. Shivanna  
Shri Avinash Rai Khanna  
Prof. M. Ramadass  
Shri Munshi Ram  
Dr. Ramkrishna Kusmaria  
Dr. Babu Rao Mediyam  
Shri Haribhau Rathod  
\*(22) Shri Shankhlal Manjhi

The discussion was not concluded.

**8. 40 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 18<sup>th</sup> May, 2006)*

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**P.D.T. ACHARY,**  
**Secretary-General.**

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**\*From 12.59 P.M. to 1.10 P.M. members raised matters of urgent public importance.**

\* Written speech was laid on the Table.



# Bulletin-Part I

(Brief Record of Proceedings)

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Thursday, May 18, 2006/Vaisakha 28, 1928 (Saka)

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No. 165

**11.00 A.M.**

## **1. Starred Questions**

Starred Question Nos. 482-483 were orally answered. Replies to Starred Question Nos. 484-491 and 493-501 were laid on the Table.

## **2. Unstarred Questions**

Replies to Unstarred Question Nos. 4063-4292 were laid on the Table.

## **3. papers laid on the Table**

(1) A copy each of the following papers (Hindi and English versions):-

Memorandum of understanding between the Bharat Earth Movers Limited and the Department of Defence Production, Ministry of Defence, for the year 2006-2007.

Memorandum of understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2006-2007.

Memorandum of understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2006-2007.

Memorandum of understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2006-2007.

Memorandum of understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2006-2007.

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2004-2005.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2004-2005.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2004-2005.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2004-2005, together with Audit Report thereon.



- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2004-2005.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 2004-2005.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2004-2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2004-2005.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2004-2005.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2004-2005.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2004-2005.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 2004-2005.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2004-2005, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2004-2005.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, for the year 2004-2005, under section 10 of the Railways Act, 1989.

(26) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various sessions of Ninth, Tenth, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

#### NINTH LOK SABHA

1. Statement No. LV Seventh Session, 1991

#### TENTH LOK SABHA

2. Statement No. XLI Eighth Session, 1993

3. Statement No. XXXVII Ninth Session, 1994

4. Statement No. XXI Sixteenth Session, 1996

#### TWELFTH LOK SABHA

5. Statement No. XXXVII Second Session, 1998

6. Statement No. XXXV Fourth Session, 1999

#### THIRTEENTH LOK SABHA

7. Statement No. XXXIV Second Session, 1999

8. Statement No. XXXV Third Session, 2000
9. Statement No. XXX Fourth Session, 2000
10. Statement No. XXXVIII Sixth Session, 2001
11. Statement No. XXXVI Seventh Session, 2001
12. Statement No. XXIII Eighth Session, 2001
13. Statement No. XXI Ninth Session, 2002
14. Statement No. XVIII Tenth Session, 2002
15. Statement No. XVI Eleventh Session, 2002
16. Statement No. XIV Twelfth Session, 2003
17. Statement No. XI Thirteenth Session, 2003
18. Statement No. X Fourteenth Session, 2003

#### FOURTEENTH LOK SABHA

19. Statement No. VIII Second Session, 2004
20. Statement No. VI Third Session, 2004
21. Statement No. IV Fourth Session, 2005
22. Statement No. III Fifth Session, 2005
23. Statement No. II Sixth Session, 2005
24. Statement No. I Seventh Session, 2006

(27) A copy of the Railway Passengers (Cancellation of Ticket and Refund of Fare) fifth Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 165(E) in Gazette of India dated the 20<sup>th</sup> March, 2006, under section 199 of the Railways Act, 1989.

(28)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2004-2005.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against Vacancies Reserved for them in Recruitment and Promotion categories on the Railways for the year ending 31<sup>st</sup> March, 2004.

(31) A copy each of the following papers (Hindi and English versions):-

Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways, for the year 2006-2007.

Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways, for the year 2006-2007.

(32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2004-2005.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34)(i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttak, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttak, for the year 2004-2005.

(35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

(36) A copy each of the following papers (Hindi and English versions):-

Memorandum of understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas, for the year 2006-2007.

Memorandum of understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas, for the year 2006-2007.

Memorandum of understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas, for the year 2006-2007.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha :-

(i) That at its sitting held on the 17<sup>th</sup> May, 2006, Rajya Sabha agreed without any amendment to the Parliament (Prevention of Disqualification) Amendment Bill, 2006, passed by Lok Sabha on the 16<sup>th</sup> May, 2006.

\*(ii) That at its sitting held on the 16<sup>th</sup> May, 2006, Rajya Sabha passed the Assam Rifles Bill, 2006.

\*(iii) That at its sitting held on the 16<sup>th</sup> May, 2006, Rajya Sabha passed the National Institute of Fashion Technology Bill, 2006.

\*(iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Cess Laws (Repealing and Amending) Bill, 2006, passed by the Lok Sabha on the 16<sup>th</sup> May, 2006.

#### **5. Bills as passed by Rajya Sabha – Laid on the Table**

The Assam Rifles Bill, 2006.

The National Institute of Fashion Technology Bill, 2006.

#### **6. Reports of Standing Committee on External Affairs**

Dr. Laxminarayan Pandey presented the following Reports (Hindi & English Versions) of the Standing Committee on External Affairs:-

10<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2006-2007.

11<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2006-2007.

#### **7. Report of Standing Committee on Water Resources**

Shri R. Sambasiva Rao presented the Fifth Report (Hindi and English versions) of the Standing Committee on Water Resources on Demands for Grants (2006-2007) of the Ministry of Water Resources.

#### **8. Statements of the Standing Committee on Labour**

Shri Suravaram Sudhakar Reddy laid on the Table the following statements (Hindi and English versions) of the Standing Committee on Labour :-

(1) Statement showing further action taken by the Government on the recommendations contained in Seventh Action Taken Report of the Standing Committee on Labour (2005-2006) (Fourteenth Lok Sabha) on the recommendations contained in Fifth Report (Fourteenth Lok Sabha) on Demands for Grants (2005-2006) of the Ministry of Labour and Employment; and

Statement showing further action taken by the Government on the recommendations/observations contained in Eighth Action Taken Report of the Standing Committee on Labour (2005-2006) (Fourteenth Lok Sabha) on the recommendations/ observations contained in Sixth Report (Fourteenth Lok Sabha) on Demands for Grants 2005-2006 of the Ministry of Textiles.

## **9. Reports of Standing Committee on Rural Development**

Shri Hannan Mollah presented the following Reports (Hindi and English versions) of Standing Committee on Rural Development:-

Eighteenth Report on Demands for Grants (2006-2007) of the Department of Rural Development (Ministry of Rural Development).

Nineteenth Report on Demands for Grants (2006-2007) of the Department of Land Resources (Ministry of Rural Development).

Twentieth Report on Demands for Grants (2006-2007) of the Department of Drinking Water Supply (Ministry of Rural Development).

Twenty-First Report on Demands for Grants (2006-2007) of the Ministry of Panchayati Raj.

## **10. Reports of Standing Committee on Science and Technology, Environment and Forests**

Dr. Sujan Chakraborty laid the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

155<sup>th</sup> Report on Demands for Grants (2006-07) pertaining to the Department of Science & Technology.

156<sup>th</sup> Report on Demands for Grants (2006-07) pertaining to the Department of Scientific and Industrial Research.

157<sup>th</sup> Report on Demands for Grants (2006-07) pertaining to the Department of Biotechnology.

158<sup>th</sup> Report on Demands for Grants (2006-07) pertaining to the Ministry of Ocean Development.

159<sup>th</sup> Report on Demands for Grants (2006-07) pertaining to the Ministry of Environment & Forests.

160<sup>th</sup> Report on Demands for Grants (2006-07) pertaining to the Department of Atomic Energy.

161<sup>st</sup> Report on Demands for Grants (2006-07) pertaining to the Department of Space.

## **11. Statement by Minister**

The Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Panchayat Raj and Youth Affairs made a statement regarding the status of implementation of recommendations contained in the Fourth Report of the Standing Committee on Rural Development pertaining to the Ministry of Panchayati Raj.

She also laid a copy (Hindi and English versions) of the statement regarding the status of implementation of recommendations contained in the Twelfth Report of the Standing Committee on Rural Development pertaining to the Ministry of Panchayati Raj.

## **12. Submissions by Members**

**12.09 P.M.**

### **(I) Regarding the Justice Mukherjee Commission of Inquiry Report on the demise of Netaji Subhash Chandra Bose.**

The following members made submissions regarding the Justice Mukherjee Commission of Inquiry Report on the demise of Netaji Subhash Chandra Bose:-

Shri Ramji Lal Suman

Prof. Vijay Kumar Malhotra

Shri Braja Kishore Tripathy

Shri Prabhunath Singh

Shri Bhartruhari Mahtab

Shri Subrata Bose

Shri Ilyas Azmi

Shri Anant Gangaram Geete

Shri Mohan Singh

Shri Rupchand Pal

Shri Ajoy Chakraborty

Shri Devendra Prasad Yadav

Shri Basudeb Acharia

Shri Hannan Mollah, Prof. Basudeb Barman and Shri Hiten Barman associated.



Shri Priya Ranjan Dasmunsi and Shri Pranab Mukherjee responded.

**12.43 P.M.**

**Regarding reported Grenade attack by militants in Doda, Jammu & Kashmir on 17 May, 2006.**

The following members made submissions regarding reported Grenade attack by militants in Doda, Jammu & Kashmir on 17 May, 2006:-

(1) Prof. Vijay Kumar Malhotra

(2) Shri Chandrakant Khaire

(3) Prof. Rasa Singh Rawat

(4) Shri Madhusudan Mistry

Shri Bijoy Handique responded.

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**13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need for widening of alternate road from Barthlaguandu to Kodaikanal via Vadipatti – Thadiyankundu – Kodaikanal in Tamil Nadu.
- (2) Shri Jai Prakash (Hissar) regarding need to take steps to clear the pending draw of lots in Cooperative Housing Societies of Delhi.
- (3) Shri Haribhau Rathod regarding need to provide reservation for Nomadic tribes alongwith OBCs in higher educational institutions.
- (4) Shri Santosh Gangwar regarding need to withdraw import duty on cement with a view to check its soaring price.
- (5) Shri Nikhil Kumar Choudhary regarding need to broadcast DD -2, Metro channel in Katihar district, Bihar.

- (6) Shri Hansraj Gangaramji Ahir regarding need to provide employment allowance to unemployed youth in the country.
- (7) Shri Nihal Chand regarding need to provide compensation to the farmers whose land has been acquired for Air Force Project in Hanumangarh district, Rajasthan.
- (8) Shri Chandramani Tripathi regarding need to set up industries based on manganese/Silica sand in Reewa Parliamentary Constituency, Madhya Pradesh.
- (9) Shri Sunil Khan regarding need to withdraw new catering policy outsourcing the entire catering of Railways to private parties with a view to protect the interests of commission vendors.
- (10) Shri Rewati Raman Singh regarding need to clear the proposal to bring forth public bonds of REC and NHAJ for the benefit of investors.
- (11) Shri Ramji Lal Suman regarding need to implement the recommendations of Rangarajan Committee on 'Petroleum products' and peg the tax rate at 20 per cent to check price rise.
- (12) Shri A.K.S. Vijayan regarding need to take a realistic approach to fulfill Railway Budget proposals instead of taxing passengers with indirect extra charges.
- (13) Shri Rajesh Verma regarding need to send a Central team to Sitapur in Uttar Pradesh to review the implementation of Centrally sponsored rural development schemes.
- (14) Shri Tukaram Ganpatrao Renge Patil regarding need to conduct a C.B.I inquiry into the alleged irregularities committed by Power Grid Corporation in tender procedure for setting up 765 K.V. project in Maharashtra.
- (15) Shri Prasanna Acharya regarding need to include Bargarh district of Orissa under National Rural Employment Guarantee Scheme.
- (16) Shri S.D. Mandlik regarding need to finalize the process for privatization of ESI hospitals in Kolhapur and Pune for the benefit of labour force.
- (17)

Shri Rajiv Ranjan Singh regarding need to implement the recommendations of National Farmers' Commission for the benefit of farmers in the country.

- (18) Shri Tek Lal Mahato regarding need to check displacement of people in Jharkhand due to implementation of various projects in the absence of concrete rehabilitation policy.
- (19) Shri K. Yerrannaidu regarding need to check increasing price of cement in the country.
- (20) Shri M. Shivanna regarding need to implement the recommendations of Mahajan Commission's Report on border dispute between Maharashtra and Karnataka with regard to the status of Belgaum.

**12.49 P.M.**

**14. Government Bills - Passed**

**The Union Duties of Excise (Electricity) Distribution Repeal Bill, 2006.**

**Time Taken: 12 mts.**

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Shri Tathagata Satpathy took part in the debate.

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**1.02 P.M**

**The Small and Medium Enterprises Development Bill, 2006.**

**Time Taken: 2 hrs. 03 mts.**

The motion for consideration of the Bill was moved by Shri Mahabir Prasad.

**(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.06 P.M.)**

The following members took part in the debate:-

Shri Vijayendra Pal Singh

Shri Adhir Chowdhury

Dr. Sujan Chakraborty

Shri Shailendra Kumar

Shri Ram Kripal Yadav

Shri Bhartruhari Mahtab

Shri Gurudas Dasgupta

Shri Suresh Prabhu

Shri Ramdas Bandu Athawale

Shri Mahabir Prasad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clauses 7 to 11 were adopted, as amended.

Clauses 12 to 14 were adopted.

Clauses 15 and 16 were negatived

Clauses 17 to 23 were adopted, as amended.

Clauses 24 to 26 were adopted.

Shri Mahabir Prasad moved the following motion under the Rule 388:-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to the Government amendment No. 61 to the Small and Medium Enterprises Development Bill, 2005 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 26A was adopted.

New Clause 26A was also adopted.

Clause 27 was adopted.

Clause 28 was adopted, as amended.

Clause 29 was adopted.

Clauses 30 and 31 were adopted, as amended.

Clauses 32 and 33 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble was adopted, as amended.

The Long title was also adopted, as amended.

The motion that the Bill, as amended be passed was moved by Shri Mahabir Prasad.

The motion was adopted and the Bill as amended was passed.

### **\*\*15. Report of the Business Advisory Committee**

Shri Priya Ranjan Dasmunsi presented the Twenty-Sixth report of the Business Advisory Committee.

**4.08 P.M.**

### **16. Discussion under Rule 193**

**Time Taken: 5 Hrs. 29 Mts.**

Shri Basudeb Acharia raised a discussion on the situation arising out of communal violence in different parts of the country.

The following members took part in the debate:-

Shri Harin Pathak

Shri Gurudas Dasgupta

Shri Madhusudan Mistry

Shri Sukhdev Singh Dhindsa

^(5) Shri Kishan Lal Diler

^(6) Shri J.M. Aaron Rashid

(7) Shri Ramji Lal Suman

(8) Shri Ram Kripal Yadav

(9) Prof. K.M. Kadermohiddin

(10) Shri Ilyas Azmi

(11) Shri Anant Gangaram Geete

(12) Shri Bhartruhari Mahtab

(13) Prof. M. Ramadass

(14) Shri K. Yerrannaidu

(15) Shri Asaduddin Owaisi

(16) Shri M. Shivanna

(17) Smt. Jayaben B. Thakkar

(18) Ch. Bijendra Singh

(19) Shri Ramdas Athawale

(20) Shri Thupstan Chhewang

(21) Shri P.S. Gadhavi

^(22) Shri Bhanu Pratap Singh Verma

Shri Shivraj V. Patil replied to the debate.

The discussion was concluded.

**9. 37 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 19<sup>th</sup> May, 2006)*

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**P.D.T. ACHARY,**  
**Secretary-General.**

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**\* At 12.42 P.M.**

**\*\* At. 2.06 P.M.**

**^Written speech was laid on the Table**

# Bulletin-Part I

(Brief Record of Proceedings)

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Friday, May 19, 2006/Vaisakha 29, 1928 (Saka)

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No. 166

11.00 A.M.

## 1. Submission by Members

**Situation arising out of continuing demolitions in Delhi, despite passing of legislation by the Parliament banning demolitions for a period of one year .**

The following members made submissions regarding situation arising out of continuing demolitions in Delhi, despite passing of legislation by the Parliament banning demolitions for a period of one year:-

Prof. Vijay Kumar Malhotra

Shri Prabhunath Singh

Shri Gurudas Dasgupta

Shri Ramji Lal Suman

Shri Brajesh Pathak

Shri Devendra Prasad Yadav

Shri Hannan Mollah

Shri Sukhdev Singh Dhindsa

Shri Pranab Mukherjee and Shri Ajay Maken responded.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.31 A.M. and re-assembled at 11.45 A.M.)**

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## 2. Starred Questions

Starred Question No. 502 was orally answered. Replies to Starred Question Nos. 503-521 were laid on the Table.

### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 4293-4488 were laid on the Table.

### **4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2006-2007.

Memorandum of Understanding between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 2006-2007.

Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2006-2007.

Memorandum of Understanding between the Satluj Jal Vidyut Nigam Limited and the Ministry of Power for the year 2006-2007.

Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2006-2007.

Memorandum of Understanding between the Tehri Hydro Development Corporation Limited and the Ministry of Power for the year 2006-2007.

Memorandum of Understanding between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2006-2007.

(2) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-

The Works of Licensees Rules, 2006, published in Notification No. G.S.R. 217(E) in Gazette of India dated the 18<sup>th</sup> April, 2006.

Notification No. L-7/68(84)/2006-CERC published in Gazette of India dated the 14<sup>th</sup> March, 2006 specifying the Grid Code to be known as the Indian Electricity Grid Code shall come into force from 1<sup>st</sup> April 2006.

(iii) Notification No. F. No. L-7/25(7)/2004-Legal published in Gazette of India dated the 13<sup>th</sup> April 2006, regarding manner of billing charges by the central power sector utilities.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-



(i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2004-2005.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Authority Act, 1957:-

The "Recruitment Regulations of stenographers, Sr. Stenographers, LDC-cum-Typist (Hindi/English) Upper Division Clerks, Assistants, Welfare/Personnel Inspector, Manger (Sports), Assistant Manager (Sports), Game Supervisor, and Games Attendant, Delhi Development Authority, 2005 (Revised) published in Notification No. G.S.R. 712(E) in Gazette of India dated the 8<sup>th</sup> December, 2005.

The Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 2006 published in Notification No. G.S.R. 220(E) in Gazette of India dated the 19<sup>th</sup> April, 2006.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2004-2005.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

Report of the Comptroller and Auditor General of India- Union Government (Commercial)- (8 of 2006)- Public Sector Undertakings-Review of Activities of Selected PSUs (Performance Audit) for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Commercial)- (10 of 2006)- Review of Accounts – Regularity Audit, for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Commercial)- (11 of 2006)- Comments of Accounts – (Regularity Audit) for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Commercial)- (12 of 2006)- Transaction Audit Observations– (Regularity Audit) for the year ended the March, 2005.

- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2004-2005.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2004-2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the 34th Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 2004 to 31st December, 2004, under section 62 of the said Act.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-
- (i) The Application of section 159 to Foreign Companies (Amendment) Rules, 2006 published in Notification No. G.S.R. 132(E) in Gazette of India dated the 3<sup>rd</sup> March, 2006.
- (ii) The Companies (Disqualification of Directors under section 274(1)(g) of the Companies Act, 1956) Amendment Rules, 2006

published in Notification No. G.S.R. 133(E) in Gazette of India dated the 3<sup>rd</sup> March, 2006.

(iii) The Companies (Declaration of Dividend Out of Reserves) Amendment Rules, 2006 published in Notification No. G.S.R. 134(E) in Gazette of India dated the 3<sup>rd</sup> March, 2006.

(iv) The Investor Education and Protection Fund (Awareness and Protection of Investors) Amendment Rules, 2006 published in Notification No. G.S.R. 135(E) in Gazette of India dated the 3<sup>rd</sup> March, 2006.

(v) The Producer Companies (General Reserves) (Amendment) Rules, 2006 published in Notification No. G.S.R. 146(E) in Gazette of India dated the 9<sup>th</sup> March, 2006.

(vi) The Companies (Appointment of Sole Agents) Amendment Rules, 2006 published in Notification No. S.O. 147(E) in Gazette of India dated the 9<sup>th</sup> March, 2006.

(vii) The Cost Audit Report (Amendment) Rules, 2006 published in Notification No. G.S.R. 148(E) in Gazette of India dated the 9<sup>th</sup> March, 2006.

(16)(i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2004-2005.

(iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Lakshadweep Building Development Board, Kavaratti, for the year 2004-2005.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy each of the following Report (Hindi and English versions) under article 151(1) of the Constitution:-

Report of the Comptroller and Auditor General of India- Union Government (1 of 2006)- Civil and Postal Departments – (Performance Audit) for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Civil)- (2 of 2006)- Autonomous Bodies – (Performance Audit) for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Defence Services)- (3 of 2006)- Army and Ordnance Factories – (Performance Audit) for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Defence Services)- (4 of 2006)- Air Force and Navy – Performance Audit for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government - (12 of 2006)- (Performance Audit)- Performance of Internal Control in Selected Central Ministries, for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Civil) - (13 of 2006)- (Performance Audit) – Performance Audit of the Pradhan Mantri Gram Sadak Yojana, for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Civil) - (14 of 2006)- (Performance Audit) – Performance Audit of the Implementation of the Consumer Protection Act and Rules, for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (8 of 2006)- (Direct Taxes), for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Railways) - (5 of 2006), for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Railways) - (6 of 2006), for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (Railways) - (11 of 2006), for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (7 of 2006) – Indirect Taxes (Customs, Central Excise and Service Tax), for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (7 of 2006) – (Direct Taxes)- Performance Audit, for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (10 of 2006) – (Direct Taxes), Performance Audit of Assessment Information System (AST) of the Income Tax Department- Ministry of Finance - for the year ended the March, 2005.

Report of the Comptroller and Auditor General of India- Union Government (6 of 2006) – Indirect Taxes, Customs, Central Excise and Service Tax – (Performance Audit) for the year ended the March, 2005.

(19) A copy of the Appropriation of Accounts (Part I- Review) (Hindi and English versions) - Indian Railways for the year 2004-2005.

(20) A copy of the Appropriation of Accounts (Part II) (Hindi and English versions) – Detailed Appropriation Accounts – Indian Railways for the year 2004-2005.

(21) A copy of the Appropriation of Accounts (Part II) (Hindi and English versions) – Detailed Appropriation Accounts (Annexure-G) – Indian Railways for the year 2004-2005.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 23A of the Regional Rural Banks Act, 1976:-

S.O. 1790(E) published in Gazette of India dated the 21<sup>st</sup> December, 2005, regarding amalgamation of Vidur Gramin Bank, Muzaffarnagar Kshetriya Gramin Bank and Hindon Gramin Bank.

S.O. 1791(E) published in Gazette of India dated the 21<sup>st</sup> December, 2005, regarding amalgamation of Haryana Kshetriya Gramin Bank, Hissar-Sirsa Kshetriya Gramin Bank and Ambala Kurukshetra Gramin Bank.

S.O. 3(E) published in Gazette of India dated the 2<sup>nd</sup> January, 2006, regarding amalgamation of Cuttack Gramya Bank and Balasore Gramya Bank.

S.O. 4(E) published in Gazette of India dated the 2<sup>nd</sup> January, 2006, regarding amalgamation of Jamnagar Rajkot Gramin Bank, Surendernagar Bhavnagar Gramin Bank and Junagarh Amreli Gramin Bank.

S.O. 37(E) published in Gazette of India dated the 12<sup>th</sup> January, 2006, regarding amalgamation of Cachar Gramin Bank, Lakhimi Gaonlia Bank, Pragjyotish Gaonlia Bank and Subansiri Gaonlia Bank.

S.O. 76(E) published in Gazette of India dated the 24<sup>th</sup> January, 2006, regarding amalgamation of Shekhawati Gramin Bank and Alwar Bharatpur Anchalik Gramin Bank.

S.O. 95(E) published in Gazette of India dated the 27<sup>th</sup> January, 2006, regarding amalgamation of Jaipur Nagaur Anchalik Gramin Bank and Thar Anchlik Gramin Bank.

S.O. 119(E) published in Gazette of India dated the 1<sup>st</sup> February, 2006, regarding dissolution of amalgamation of the Haryana Kshetriya Gramin Bank, Hissar-Sirsa Kshetriya Gramin Bank and Ambala Kurukshetra Gramin Bank.

S.O. 120(E) published in Gazette of India dated the 1<sup>st</sup> February, 2006, regarding dissolution of amalgamation of the Vidur Gramin Bank, Muzaffarnagar Kshetriya Gramin Bank and Hindon Gramin Bank.

S.O. 121(E) published in Gazette of India dated the 1<sup>st</sup> February, 2006, regarding dissolution of amalgamation of the Jamnagar Rajkot Gramin Bank, Surendernagar Bhavnagar Gramin Bank and Junagarh Amreli Gramin Bank.

S.O. 122(E) published in Gazette of India dated the 1<sup>st</sup> February, 2006, regarding the dissolution of amalgamation of Cachar Gramin Bank, Lakhimi Gaonlia Bank, Pragjyotish Gaonlia Bank and Subansiri Gaonlia Bank.

S.O. 123(E) published in Gazette of India dated the 1<sup>st</sup> February, 2006, regarding the dissolution of amalgamation of Cuttak Gramya Bank and Balasore Gramya Bank.

S.O. 130(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2006 regarding amalgamation of the Marudhar Kshetriya Gramin Bank, Aravali Kshetriya Gramin Bank, Bundi-Chittorgarh Kshetriya Gramin Bank, Bhilwara Ajmer Kshetria Gramin Bank and Dungarpur Banswara Kshetriya Gramin Bank.

S.O. 197(E) published in Gazette of India dated the 10<sup>th</sup> February, 2006 regarding amalgamation of the Bhojpur Rohtas Gramin Bank, Magadh Gramin Bank, Nalanda Gramin Bank and Patliputra Gramin Bank.

S.O. 239(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2006 regarding amalgamation of the Raebareili Kshetriya Gramin Bank, Sultanpur Kshetriya Gramin Bank, Kanpur Kshetriya Gramin Bank, Allahabad Kshetriya Gramin Bank, Pratapgarh Kshetriya Gramin Bank, Fatehpur Kshetriya Gramin Bank, Fatephur Kshetriya Gramin Bank, and Faizabad Kshetriya Gramin Bank.

S.O. 263(E) published in Gazette of India dated the 1<sup>st</sup> March, 2006 regarding amalgamation of the Chhattarasal Gramin Bank, Tulsi Gramin Bank and Vindhyavasini Gramin Bank.

S.O. 264(E) published in Gazette of India dated the 1<sup>st</sup> March, 2006 regarding amalgamation of Bhagirath Gramin Bank, Shravasti Gramin Bank and Sarayu Gramin Bank.

S.O. 265(E) published in Gazette of India dated the 1<sup>st</sup> March, 2006 regarding amalgamation of Champaran Kshetriya Gramin Bank, Vaishali Kshetriya Gramin Bank, Madhubani Kshetriya Gramin Bank, Mithila Kshetriya Gramin Bank, Gopalganj Kshetriya Gramin Bank, Saran Kshetriya Gramin Bank, and Siwan Kshetriya Gramin Bank.

S.O. 266(E) published in Gazette of India dated the 1<sup>st</sup> March, 2006 regarding amalgamation of Chaitanya Grameena Bank and Godavari Grameena Bank.

S.O. 381(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding dissolution of amalgamation of Raebareilly Kshetriya Gramin Bank, Sultanpur Kshetriya Gramin Bank, Kanpur Kshetriya Gramin Bank, Allahabad Kshetriya Gramin Bank, Pratapgarh Kshetriya Gramin Bank, Fatehpur Kshetriya Gramin Bank and Faizabad Kshetriya Gramin Bank.

S.O. 382(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding dissolution of amalgamation of Shekhawati Gramin Bank and Alwar Bharatpur Anchalik Gramin. Bank.

S.O. 383(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding dissolution of amalgamation of Jaipur Nagaur Anchalik Gramin Bank and Thar Anchalik Gramin Bank.

S.O. 384(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding dissolution of amalgamation of Marudhar Kshetriya Gramin Bank, Aravali Kshetriya Gramin Bank, Bundi-Chittorgarh Kshetriya

Gramin Bank, Bhilwara Ajmer Kshetriya Gramin Bank and Dungarpur-Banswara Kshetriya Gramin Bank.

S.O. 385(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding amalgamation of Sri-Saraswathi Gramin Bank, Sri Sathavahana Gramin Bank, Sri Rama Gramin Bank and Golconda Grameena Bank.

S.O. 386(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding dissolution of amalgamation of Bhojpur-Rohtas Gramin Bank, Magadh Gramin Bank, Nalanda Gramin Bank and Patliputra Gramin Bank.

S.O. 387(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding dissolution of amalgamation of Chhatrasal Gramin Bank, Tulsi Gramin Bank, and Vindhyavasini Gramin Bank.

S.O. 388(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding dissolution of amalgamation of Bhagirath Gramin Bank, Shravasthi Gramin Bank and Sarayu Gramin Bank.

S.O. 389(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding dissolution of amalgamation of Champaran Kshetriya Gramin Bank, Vaishali Kshetriya Gramin Bank, Madhubani Kshetriya Gramin Bank, Mithila Kshetriya Gramin Bank, Gopalganj Kshetriya Gramin Bank, Saran Kshetriya Gramin Bank and Siwan Kshetriya Gramin Bank.

S.O. 390(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 regarding dissolution of amalgamation of Chaitanaya Grameena Bank and Godavari Grameena Bank.

S.O. 468(E) published in Gazette of India dated the 31<sup>st</sup> March, 2006 regarding amalgamation of Kakatiya Grameena Bank, Manjira Gramin Bank, Nagarjuna Gramin Bank, Sangameshwara, and Sri Visakha Gramin Bank.

S.O. 469(E) published in Gazette of India dated the 31<sup>st</sup> March, 2006 regarding amalgamation of Bareilly Kshetriya Gramin Bank and Shahjahanpur Kshetriya Gramin Bank.

S.O. 478(E) published in Gazette of India dated the 3<sup>rd</sup> April, 2006 regarding amalgamation of Dewas-Shajapur Kshetriya Gramin Bank, Rajgarh-Sehore Kshetriya Gramin Bank, Nimar Kshetriya Gramin Bank, and Inodre-Ujjain Kshetriya Gramin Bank.

(23) A copy of the Statement (Hindi and English versions) of Market Borrowings by Central Government during 2005-2006.

(24) A copy of the Senior Citizens Savings Scheme (Amendment) Rules, 2006, published in Notification No. G.S.R. 176(E) in Gazette of India dated the 23<sup>rd</sup> March, 2006, under section (3) of section 15 of the Government Savings Banks Act, 1873.

## **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 18<sup>th</sup> May, 2006, Rajya Sabha agreed without any amendment to the Reserve Bank of India (Amendment) Bill, 2006, passed by Lok Sabha on the 17<sup>th</sup> May, 2006.

## **6. Minutes of Committee on Private Members' Bills and Resolutions**

Shri Jai Prakash (Hissar) laid on the Table the Minutes (Hindi and English versions) of the Eighteenth to Twentieth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

## **7. Reports of Committee of Privileges**

Shri V. Kishore Chandra S. Deo laid on the Table the second, Third and Fourth Reports (Hindi and English versions) of the Committee of Privileges.

## **8. Reports of Standing Committee on Agriculture**

Prof. Ram Gopal Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

(1) Eighteenth Report on Demands for Grants (2006-2007) of the Ministry of Agriculture (Department of Agriculture and Co-operation).

(2) Nineteenth Report on Demands for Grants (2006-2007) of the Ministry of Agriculture (Department of Agricultural Research and Education).

(3) Twentieth Report on Demands for Grants (2006-2007) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

(4) Twenty First Report on Demands for Grants (2006-2007) of the Ministry of Food Processing Industries.

## **9. Reports of Standing Committee on Chemicals and Fertilizers**

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

(1) Eleventh Report on Demands for Grants (2006-07) of the Ministry of Chemicals & Fertilizers (Department of Chemicals & Petrochemicals).

(2) Twelfth Report on Demands for Grants (2006-07) of the Ministry of Chemicals & Fertilizers (Department of Fertilizers).

## **10. Reports of the Standing Committee on Home Affairs**

Prof. M. Ramadass laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

One Hundred Nineteenth Report on Demands for Grants (2006-07) of the Ministry of Home Affairs.

One Hundred Twentieth Report on Demands for Grants (2006-07) of Ministry of Development of North Eastern Region (DoNER).

## **11. Statements by Ministers**

The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of



recommendations contained in the 169<sup>th</sup> Report of the Standing Committee on Industry, pertaining to the Ministry of Heavy Industries and Public Enterprises.

The Minister of Rural Development laid a Statement (Hindi and English versions) (i) correcting the reply given to Starred Question No. 347 on 17.03.2006 regarding Revamping of Rural Sanitary System by S/Shri Nikhil Kumar and Adhir Chowdhury, M.Ps.; and (ii) giving reasons for delay in correcting the reply.

\*(iii) The Minister of Health & Family Welfare made a statement regarding the status of implementation of recommendations contained in the 7<sup>th</sup>, 8<sup>th</sup> and 9<sup>th</sup> Reports of the Standing Committee on Health and Family Welfare Demands for Grants (2005-2006) pertaining to Departments of Health, Family Welfare and Ayush respectively.

(iv) The Minister of Science & Technology and Minister of Ocean Development laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 142<sup>nd</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2005-06) pertaining to Department of Scientific and Industrial Research.

The Minister of State of the Ministry of Non-Conventional Energy Sources laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Eighth Report of the Standing Committee on Energy on "Biomass Power/Co-generation Programme – An Evaluation".

The Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session.

**#12.12 P.M.**

## **12. Calling Attention**

Shri Mohan Singh called the attention of the Minister of Environment and Forests to the need for checking water pollution in River Ganga at Varanasi and steps taken by the Government in this regard.

The Minister of Environment and Forests made a statement in regard thereto.

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**\*At 4.31 P.M.**

**#From 1.06 P.M. to 1.39 P.M. members raised matters of urgent public importance.**

**1.04 P.M.**

## **13. Motion regarding Twenty-sixth Report of the Business Advisory Committee**

Shri Santosh Gangwar moved the following motion:-

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 18<sup>th</sup> May, 2006."

The motion was adopted.

**#1.05 P.M.**

**14. Government Bill – Introduced**

The Indian Telegraph (Amendment) Bill, 2006.

**(Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.41 P.M)**

**15. Government Bill – Passed**

**Time Taken: 57 Mts.**

The Code of Criminal Procedure (Amendment) Amending Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Shivraj V. Patil.

The following members took part in the debate:-

- (1) Shri P.S. Gadhavi
- (2) Shri L. Rajagopal
- (3) Shri Suresh Kurup
- (4) Prof. Rasa Singh Rawat
- (5) Shri Shailendra Kumar
- (6) Shri Ram Kripal Yadav
- (7) Shri Brahmanand Mandal
- (8) Dr. Thokchom. Meinya
- (9) Shri Kharabela Swain
- (10) Shri B. Vinod Kumar
- (11) Shri Mitrasen Yadav
- (12) Shri Afzal Ansari
- (13) Shri Sunil Kumar Mahato

Shri Shivraj V. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

**3.38 P.M.**

**16. Motion regarding the Twentieth Report of the Committee on Private Member's Bills and Resolutions**

**Shri Jai Prakash (Hissar) moved the following motion:-**

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17<sup>th</sup> May, 2006."

The motion was adopted.

**3.39 P.M.**

**17. Private Member's Resolution – Under Consideration**

Further discussion on the following resolution moved by Shri Sarbananda Sonowal on the 16<sup>th</sup> December, 2005, continued:-

"This House expresses its concern over the regional imbalances created by the lack of development of different parts of the country and urges upon the Government to take urgent steps for the balanced and equitable growth of different parts of the country, particularly the remote areas, in order to strengthen the federal structure of the country."

The following members took part in the debate:-

Prof. M. Ramadass

Shri Brahmananda Panda

Prof. Chander Kumar

Shri Ram Kripal Yadav

Shri Lakshman Singh

Shri Shailendra Kumar

Shri Mitrasen Yadav

Kunwar Manvendra Singh (Mathura)

Dr. Prasanna Kumar Patasani

Prof. Rasa Singh Rawat

Shri Sunil Kumar Mahato

Shri Thupstan Chhewang

Shri M. Shivanna

Dr. Satyanarayan Jatiya

Shri J.M. Aaron Rashid (Speech unfinished)

The discussion was not concluded.

**@6. 38 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 22<sup>nd</sup> May, 2006)*

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**P.D.T. ACHARY,**

**Secretary-General.**

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**#From 1.06 P.M. to 1.39 P.M. members raised matters of urgent public importance.**

**@From 6.00 P.M. to 6.38 P.M. members raised matters of urgent public importance.**

# Bulletin-Part I

(Brief Record of Proceedings)

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Monday, May 22, 2006/Jyaishtha 1, 1928 (Saka)

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No. 167

11.00 A.M.

## 1. Reference by the Speaker

The Speaker made a reference to the terrorist attack on a rally at Sher-e-Kashmir Park in Srinagar on 21 May, 2006 resulting in loss of several lives.

Members stood in silence for a short while as a mark of respect to the memory of the departed.

## 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 522-541 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4489-4707 would be printed in the official report of the day.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. at re-assembled at 1.00 P.M.)**

## 3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 1999-2000.

(ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 1999-2000, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati Broadcasting Corporation of India, New Delhi, for the year 2003-2004, together with Audit Report thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati Broadcasting Corporation of India, New Delhi, for the year 2004-2005, together with Audit Report thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Notification No. S.O. 403 (E) (Hindi and English versions) published in Gazette of India dated the 27<sup>th</sup> March 2006, regarding constitution of the Central Apprenticeship Council and appointment of Shri Nagaraj Chebbi, as its Chairman and Shri Mettu Surya Prakash as its Vice Chairman and members mention therein, issued under section 24 of the Apprentices Act, 1961.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2006-2007.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2004-2005.
  - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2003-2004.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2004-2005.
  - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2004-2005, alongwith Audited Accounts.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2004-2005.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy each of the following papers (Hindi and English versions):-

Memorandum of Understanding between the MECON Limited and the Ministry of steel for the year 2006-2007.

Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 2006-2007.

Memorandum of Understanding between the Hindustan Steel Works Construction Limited and the Ministry of Steel for the year 2006-2007.

Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 2006-2007.

Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2006-2007.

#### **4. Departmentally Related Standing Committees- A Review**

Secretary-General to laid on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees (2004-05) - A Review.

#### **5. Report of Committee on Absence of Members from the Sittings of the House**

Shri Rajesh Verma presented the sixth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

#### **6. Reports Of Committee On Petitions**

Shri Prabhunath Singh presented the following Reports of the Committee

on Petitions (Hindi and English versions): -

Eleventh Report on matters concerned with Ministry of Home Affairs.

(2) Twelfth Report on matters concerned with Ministries of Railways, Coal and Finance.

(3) Thirteenth Report on matters concerned with Ministry of Communications and Information Technology.

#### **7. Report of Committee on Empowerment of Women**

Shrimati Krishna Tirath presented the Sixth Report (Hindi and English versions) of the Committee on Empowerment of Women (2005-06) on the subject 'National Overseas



## **8. Reports of Standing Committee on Energy**

Shri Gurudas Kamat presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2005-06):-

(1) Twelfth Report on Demands for Grants (2006-07) of the Ministry of Power.

Thirteenth Report on Demands for Grants (2006-07) of the Ministry of Non-Conventional Energy Sources.

Fourteenth Report on the Electricity (Amendment ) Bill, 2005 of the Ministry of Power.

## **9. Reports Of Standing Committee On Finance**

Maj. Gen.(Retd.) B.C. Khanduri,AVSM presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

Thirty-fifth Report on the Securities Contracts (Regulation) Amendment Bill, 2005.

Thirty-sixth Report on Demands for Grants (2006-2007) of the Ministry of Finance (Department of Economic Affairs, Expenditure and Disinvestment).

Thirty-seventh Report on Demands for Grants (2006-2007) of the Ministry of Finance (Department of Revenue).

Thirty-eighth Report on Demands for Grants (2006-2007) of the Ministry of Planning.

Thirty-ninth Report on Demands for Grants (2006-2007) of the Ministry of Statistics and Programme Implementation.

Fortieth Report on Demands for Grants (2006-2007) of the Ministry of Company Affairs.

## **10. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution**

Shri Devendra Prasad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2005-06):-

Twelfth Report on Demands for Grants (2006-07) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

(2) Thirteenth Report on Demands for Grants (2006-07) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

## **11. Reports of Standing Committee on Petroleum and Natural Gas**

Shri Santosh Gangwar presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2005-06) :-

10<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the Sixth Report of the Committee (14<sup>th</sup> Lok Sabha) on 'Pricing of Petroleum Products'.

11<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the Seventh Report of the Committee (14<sup>th</sup> Lok Sabha) on 'Exploration of Oil and Natural Gas including Coal Bed Methane'.

## **12. Statement of Standing Committee on Petroleum and Natural Gas**

Shri Santosh Gangwar laid on the Table a copy of the Statement (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2005-06) showing Action Taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the 8<sup>th</sup> Report of the Committee (14<sup>th</sup> Lok Sabha) on 'Demands for Grants (2005-06) of the Ministry of Petroleum and Natural Gas'.

## **13. Reports of Standing Committee on Urban Development**

SHRI MOHD. SALIM presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2005-2006):-

Fourteenth Report of the Committee on Demands for Grants (2006-2007) of the Ministry of Urban Development.

Fifteenth Report of the Committee on Demands for Grants (2006-2007) of the Ministry of Urban Employment and Poverty Alleviation.

## **14. Reports of Standing Committee on Human Resource Development**

Dr. Thokchom Meinya laid on the Table the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:-

One Hundred Seventy- second Report on University and Higher Education.

One Hundred Seventy- third Report on Demands for Grants (2006-2007) of the Department of Elementary Education and Literacy.

One Hundred Seventy- fourth Report on Demands for Grants (2006-2007) of the Department of Secondary and Higher Education.

One Hundred Seventy- fifth Report on Demands for Grants (2006-2007) of the Ministry of Women and Child Development.

One Hundred Seventy- sixth Report on Demands for Grants (2006-2007) of the Ministry of Youth Affairs and Sports.

## **15. Reports of Standing Committee on Industry**

Shri Ram Singh Kaswan laid on the table the following reports (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Industry:-

One Hundred Seventy-ninth Report on Action Taken by the Government on the recommendations contained in Committee's One Hundred Sixty-eighth Report on Demands for Grants (2005-06) of the Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises).

One Hundred Eightieth Report on Action Taken by the Government on the recommendations contained in One Hundred Sixty-ninth Report on Demands for Grants (2005-06) of the Department of Heavy Industries (Ministry of Heavy Industries and Public Enterprises).

One Hundred Eighty- first Report on Action Taken by the Government on the recommendations contained in One Hundred Seventy-first Report on Demands for Grants (2005-06) of the Ministry of Small Scale Industries.

One Hundred Eighty- second Report on Action Taken by the Government on the recommendations contained in the One Hundred Sixtieth Report on the Tax Proposals affecting various segments of industries of the Ministry of Small Scale Industries.

One Hundred Eighty- third Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventieth Report on the Demands for Grants ( 2005-06) of the Ministry of Agro and Rural Industries.

One Hundred Eighty- fourth Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventy- second Report on Demands for Grants (2005-06) of the Ministry of Agro and Rural Industries.

One Hundred Eighty- fifth Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventy-third Report on Inter-Sectoral Strategic Co-operation to Promote Small Scale Industries of the Ministry of Small Scale Industries.

One Hundred Eighty- sixth Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventy-fourth Report on Operational Effectiveness of PMRY, REGP and KVI Schemes in Bihar, Jharkhand, West Bengal and Maharashtra of the Ministry of Agro and Rural Industries .

One Hundred Eighty-seventh Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventy-fifth Report on Key concern areas of SSI in select states of the Ministry of Small Scale Industries.

One Hundred Ninetieth Report on Demands for Grants (2006-07) of Department of Heavy Industries ( Ministry of Heavy Industries and Public Enterprises).

One Hundred Ninety - first Report on Demands for Grants (2006-07) of Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises).

## **16. Reports of Standing Committee on Transport, Tourism and Culture**

Shri Adhir Chowdhury laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

102<sup>nd</sup> Report on 'Demands for Grants 2006-2007 of Department of Road Transport and Highways'.

103<sup>rd</sup> Report on 'Demands for Grants 2006-2007 of Department of Culture'.

104<sup>th</sup> Report on 'Demands for Grants 2006-2007 of Department of Tourism'.

105<sup>th</sup> Report on 'Demands for Grants 2006-2007 of Department of Shipping'.

106<sup>th</sup> Report on 'Demands for Grants 2006-2007 of Ministry of Civil Aviation'.

107<sup>th</sup> Report of the Committee on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Ninety-first Report on 'Functioning of the Archaeological Survey of India'.

### **17. Reports Of Standing Committee On Health And Family Welfare**

Dr. R.C. Dome laid on the Table the following Reports (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Health and Family Welfare: -

Sixteenth Report of the Committee on Demands for Grants (2006-2007) of the Department of Health and Family Welfare.

Seventeenth Report of the Committee on Demands for Grants (2006-2007) of the Department of AYUSH.

### **18. Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Shailendra Kumar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:-

Fourteenth Report on Demands for Grants (2006-07) of the Ministry of Personnel, Public Grievances and Pensions.

Fifteenth Report on Demands for Grants (2006-07) of the Ministry of Law & Justice.

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### **19. #9; Statements by Ministers**

The Minister of Chemicals and Fertilisers laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Sixth Report of the Standing Committee on Coal and Steel.

The Minister of Petroleum and Natural Gas laid the following statements (Hindi and English versions) regarding:

The status of implementation of recommendations contained in the Sixth Report of the Standing Committee on Petroleum and Natural Gas on 'Pricing of Petroleum Products' 2004-05; and

The status of implementation of recommendations contained in the Seventh Report of the Standing Committee on Petroleum and Natural Gas on 'Exploration of oil and natural gas including Coal Bed Methane' (2004-05).

(iii) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 11<sup>th</sup>, 12<sup>th</sup>, 13<sup>th</sup> and 14<sup>th</sup> Reports of the Standing Committee on Railways.

### **20. Government Bills-Introduced**

(1) The State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2006.

- (2) The Constitution (One Hundred and Sixth Amendment) Bill, 2006.
- (3) The Immoral Traffic (Prevention) Amendment Bill, 2006.
- (4) The National Jute Board Bill, 2006.

## **21. Matters under Rule 377'**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. Tushar A. Choudhary regarding need for construction of an over-bridge at Gangadhara and Virpur railway crossings on National Highway No. 6 in Gujarat.
- (2) Shri Jivabhai A. Patel regarding need to convert meter-gauge rail line between Tiranga Hills and Ambaji into broad gauge and introduce a train connecting Mehsana – Tiranga Hills and Ambaji in Gujarat.
- (3) Shri L. Rajagopal regarding need to bring suitable legislation providing for immediate medical treatment to the injured persons in medico-legal emergency cases.
- (4) Shri V.K. Thummar regarding need to review implementation of National Crops Insurance Scheme in Amreli Parliamentary Constituency, Gujarat.
- (5) Shri Adhir Chowdhury regarding need to take steps to improve the condition of rural artisans in Murshidabad district, West Bengal.
- (6) Shri Sukdeo Paswan regarding need to provide BSNL mobile services in Araria Parliamentary Constituency, Bihar.
- (7) Shri Kashiram Rana regarding need to ensure that derogatory remarks made against late Sardar Patel in the History book prescribed in Delhi University are expunged.
- (8) Dr. Satyanarayan Jatiya regarding need to take suitable measures to promote programmes depicting 'Unity in Diversity'.

- (9) Shri Kiren Rijiju regarding need to bring all the districts of Arunachal Pradesh under the National Rural Employment Guarantee Programme.
- (10) Shri Ananta Nayak regarding need to declare Keonjhar Telecom District in Orissa as an independent S.S.A. with a view to resolve operational problems in the region.
- (11) Shri S. Ajaya Kumar regarding need for construction of foot over bridges at Pallambi and Pallipuram railway stations with a view to avoid inconvenience to the local people due to doubling of railway track between Mangalore and Shoranur in Southern Railways.
- (12) Shri Santasri Chatterjee regarding need to ensure that interest rate on Provident Fund is not further reduced.
- (13) Shri Ramji Lal Suman regarding need to take steps for educational development of SCs/STs with a view to enable them to take the benefit of reservations in Government jobs.
- (14) Shri Rajnarayan Budholiya regarding need to include road from Deori Bandh (Uttar Pradesh) to Harpalpur (Madhya Pradesh) under National Highways and complete the widening of road between Deori Bandh and Mataudh.
- (15) Dr. Dharendra Agarwal regarding need to take steps for early completion of Karanpura Super Thermal Power Plant at Chatra, Jharkhand.
- (16) Shri E.G. Sugavanam regarding need to set up storage facilities and Food processing industries in Krishnagiri and Dharampuri districts for the benefit of mango growers in the region.
- (17) Shri Mitrasen Yadav regarding need for construction of a bridge on river Gomti with a view to link Deogaon Horbal, Faizabad with Sathinghat – Jagdishpur – Sultanpur in Uttar Pradesh.
- (18) Shri Prabhunath Singh regarding need to take steps for early completion of Chhapra – Kaptanganj via Siwan-Thawe and Maharajganj – Mashrakh rail projects in Bihar.
- (19) Prof. M. Ramadass regarding need to provide special economic package for around development of the Union Territory of Pondicherry.

- (20) Shri Sippiparai Ravichandran regarding need to allocate adequate funds for completion of Virudhunagar-Manamadurai gauge conversion work in Tamil Nadu.

**1.14 P.M.**

**22. Government Bill – Passed**

**Time Taken: 40 Mts.**

**The Constitution (One Hundred and Fifth Amendment) Bill, 2006.**

Discussion on the motion for consideration of the Bill moved by Shri Shivraj V. Patil on the 17<sup>th</sup> May, 2006, continued.

Shri Shivraj V. Patil replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes-369; Noes-Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was taken up.

On the motion for adoption of clause 2, the House divided, Ayes – 355; Noes – Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri Shivraj V. Patil.

On the motion the House divided, Ayes-372; Noes-Nil

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill as amended was passed by the requisite majority in accordance with the provisions of the article 368 of the Constitution.

**23. Submissions by Members**

**Regarding alleged rampant corruption prevailing in the country and rise in the prices of essential commodities.**

The following members made submissions regarding alleged rampant corruption prevailing in the country and rise in the prices of essential commodities:-

Prof. Ramgopal Yadav

Prof. Vijay Kumar Malhotra

Shri Priya Ranjan Dasmunsi responded.

**1.46 P.M.**

#### **24. Calling Attention**

Prof. Vijay Kumar Malhotra called the attention of the Minister of Home Affairs to the situation arising out of increasing Naxalite and Maoist activities in the country and steps taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

He also laid a copy (Hindi and English versions) of the Status Paper on the Naxal Problem.

**3.09 P.M.**

#### **25. Discussions under Rule 193**

**Time Taken: 1 Hr. 14 Mts.**

**(i) Further discussion regarding suicide by farmers in various parts of the country raised by Shri Ramji Lal Suman on 16<sup>th</sup> May, 2006, continued.**

Shri Sharad Pawar replied to the debate.

The discussion was concluded.

**Time Taken: 2 Hrs. 27 Mts.**

**4.13 P.M.**

**(ii) Shri Basudeb Acharia raised a discussion on rise in prices of essential commodities.**

The following members took part in the debate:-

\* (1) Shri Avinash Rai Khanna

(2) Shri Lakshman Singh

(3) Shri K.S. Rao

(4) Shri Ramji Lal Suman

(5) Shri Ram Kripal Yadav

(6) Shri Mitrasen Yadav

(7) Shri Braja Kishore Tripathy

(8) Shri C.K. Chandrappan



(9) Shri Bachi Singh Rawat

(10) Shri Anant Gudhe

(11) Smt. Karuna Shukla

The discussion was not concluded.

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\*Written speech was laid on the Table.

**6.41 P.M.**

**26. Government Bill – Passed**

**Time Taken: 51 Mts.**

**The National Institute of Fashion Technology Bill, 2006 as passed by Rajya Sabha.**

The motion for consideration of the Bill was moved by Shri Shankersinh Vaghela.

The following members took part in the debate:-

Shri Kashiram Rana

Smt. Tejaswini Seeramesh

Shri Tathagata Satpathy

Suravaram Sudhakar Reddy

Shri Shankersinh Vaghela replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shankersinh Vaghela.

The motion was adopted and the Bill was passed.

**7.32 P.M.**

**27. Government Bill – Under Consideration**

**Time Allotted: 2 hrs. 30 mts.**

**Time Taken: 2 mts.**

**Balance: 2 hrs. 28 mts.**

**The Food Safety and Standards Bill, 2005.**

The motion for consideration of the Bill was moved by Shri Subodh Kant Sahai. His speech was not concluded.

The discussion was not concluded.

**(The House was adjourned for want quorum)**

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**@7. 42 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday , the 23<sup>rd</sup> May, 2006)*

**P.D.T. ACHARY,  
Secretary-General.**

# Bulletin-Part I

(Brief Record of Proceedings)

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Tuesday, May 23, 2006/Jyaishtha 2, 1928 (Saka)

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No. 168

11.00 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri Rambahadur Singh, who was a member of the Eighth, Ninth and Eleventh Lok Sabhas.

Thereafter members stood in silence for a short while as a mark respect to the memory of the departed.

## 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 542-562 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4708-4937 would be printed in the official report of the day.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 12 Noon)**

## 3. Papers laid on the Table

The following papers were laid on the Table:-

#### **4. Leave of Absence**

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

(1) Shri Rajesh Ranjan alias Pappu Yadav 23 November, 2005 to 23 December, 2005.

(2) Dr. Mohd. Shahabuddin 23 November, 2005 to

23 December, 2005 and

16 February, 2006 to

15 March, 2006

(3) Shri Kondapalli Paithali Naidu 20 February, 2006 to

22 March, 2006 and

10 May, 2006 to

14 May, 2006

(4) Shri Vishvendra Singh 10 December, 2005 to

23 December, 2005 ;

16 February, 2006 to

22 March, 2006 and

10 May, 2006 to

12 May, 2006

**12. 04 P.M.**

#### **5. Resignation from Membership of Lok Sabha**

The Speaker informed the House that he had received a letter dated 22 May, 2006 from Shri Babu Lal Marandi, an elected member from Kodarma Parliamentary Constituency of Jharkhand resigning from the membership of Lok Sabha and he had accepted his resignation with effect from 22 May, 2006.

#### **6. Report of Estimates Committee**

Shri C. Kuppusami presented the Eleventh Report (Hindi and English versions) of Estimates Committee on the 'Ministry of Home Affairs – New Delhi Municipal Council'.

#### **7. Reports of the Committee on Petitions**

Shri Dharmendra Pradhan presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

(1) Fourteenth Report on matters concerned with Ministry of Shipping, Road Transport and Highways.

(2) Fifteenth Report on matters concerned with Ministry of Petroleum and Natural Gas.

### **8. Report of Joint Committee on the Scheduled Tribes (Recognition of Forest Rights) Bill, 2005**

Shri V.Kishore Chandra S. Deo presented the Report (Hindi and English versions) of the Joint Committee on the Scheduled Tribes (Recognition of Forest Rights) Bill, 2005.

### **9. Evidence Tendered Before the Joint Committee on the Scheduled Tribes (Recognition of Forest Rights) Bill, 2005.**

Shri V. Kishore Chandra S. Deo laid on the Table a copy (Hindi and English versions) of the record of evidence tendered before the Joint Committee on the Scheduled Tribes (Recognition of Forest Rights) Bill, 2005.

### **10. Reports of Standing Committee on Coal and Steel**

Shri Chandrakant Khaire presented the following Reports(Hindi and English versions) of the Standing Committee on Coal and Steel(2005-06):-

(1) Fifteenth Report of the Standing Committee on Coal and Steel on Demands for Grants(2006-07) Ministry of Coal;

(2) Sixteenth Report of the Standing Committee on Coal and Steel on the Demands for Grants(2006-07) Ministry of Mines; and

(3) Seventeenth Report of the Standing Committee on Coal and Steel on the Demands for Grants(2006-07) Ministry of Steel.

### **11. Reports Of Standing Committee On Defence**

Shri Balasaheb Vikhe Patil presented the following Reports of the Standing Committee on Defence (2005-06) :-

(1) Tenth Report (Hindi and English versions) on ‘The Armed Forces Tribunal Bill, 2005’.

(2) Eleventh Report (Hindi and English versions) on ‘Demands for Grants of the Ministry of Defence for the year 2006-07’.

### **12. Reports of Standing Committee on Railways**

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

(1) Nineteenth Report on Action taken by the Government on the recommendations/observations contained in the 5<sup>th</sup> Report of the Standing Committee on Railways (2004-05) on 'Safety & Security in Indian Railways'.

(2) Twentieth Report on 'Demands for Grants 2006-07 of the Ministry of Railways'.

### **13. Reports of Standing Committee on Commerce**

Shri Jivabhai A. Patel laid on the Table the following Reports (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Commerce:-

(1) 77<sup>th</sup> Report on Demands for Grants (2006-07) of the Department of Commerce (Ministry of Commerce and Industry).

(2) 78<sup>th</sup> Report on Demands for Grants (2006-07) of the Department of Industrial Policy & Promotion (Ministry of Commerce and Industry).

### **14. Reports of Standing Committee on Industry**

Shri Sarvey Sathyanarayana laid on the table the following reports (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Industry:-

One Hundred Eighty-eighth Report on Demands for Grants (2006-07) Ministry of Agro and Rural Industries.

One Hundred Eighty-ninth Report on Demands for Grants (2006-07) Ministry of Small Scale Industries.

### **15. Statements by Ministers**

(I) The Minister of State in the Ministry of Human Resource Development on behalf of the Minister of Human Resource Development laid a copy each of the following statements (Hindi and English versions) regarding:

(1) The status of implementation of recommendations contained in the 150<sup>th</sup> Report of Standing Committee on Human Resource Development on Demands for Grants 2004-05 pertaining to the Department of Secondary and Higher Education.

(2) The status of implementation of recommendations contained in the 159<sup>th</sup> Report of Standing Committee on Human Resource Development on Demands for Grants 2005-06 pertaining to the Department of Secondary and Higher Education.

(II) The Minister of State in the Ministry of Urban Development on behalf of the Minister of Urban Development laid a copy each of the following statements (Hindi and English versions) regarding:

(1) The status of implementation of recommendations contained in the 12<sup>th</sup> Report of the Standing Committee on Urban Development on Demands for Grants 2005-06 pertaining to the Ministry of Urban Development.

(2) The status of implementation of recommendations contained in the 3<sup>rd</sup> and 10<sup>th</sup> Reports of Standing Committee on Urban Development on implementation of the part IX A of the Constitution of India.

(III) The Minister of Small Scale Industries and the Minister of Agro & Rural Industries laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 160<sup>th</sup>, 162<sup>nd</sup>, 163<sup>rd</sup>, 167<sup>th</sup>, 171<sup>st</sup>, 173<sup>rd</sup> and 175<sup>th</sup> Reports of Standing Committee on Industry pertaining to the Ministry of Small Scale Industries (SSI).

(IV) The Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Eighth Report of Standing Committee on Social Justice and Empowerment on Demands for Grants 2005-06 pertaining to the Ministry of Tribal Affairs.

(V) The Minister of Rural Development laid a copy each of the following statements (Hindi and English versions) regarding :

(1) The status of the National Rural Employment Guarantee Act.

(2) The status of implementation of recommendations contained in the First and Eleventh Reports of the Standing Committee on Rural Development pertaining to the Department of Drinking Water Supply, Ministry of Rural Development; and

(3) The status of implementation of recommendations contained in the Third Report of Standing Committee on Rural Development pertaining to the Department of Rural Development, Ministry of Rural Development.

(VI) The Minister of State in the Ministry of Social Justice & Empowerment on behalf of the Minister of Social Justice & Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Seventh Report of Standing Committee on Social Justice and Empowerment on Demands for Grants 2005-06 pertaining to the Ministry of Social Justice and Empowerment.

(VII) The Minister of State of the Ministry of Women and Child Development laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 160<sup>th</sup> Report of Standing Committee on Human Resource Development on Demands for Grants 2005-06 pertaining to the Ministry of Women and Child Development.

**(Due to interruptions in the House, Lok Sabha adjourned at 12.12 P.M. and re-assembled at 2.00 P.M)**

**2.01 P.M.**

**16. Discussion under Rule 193**

**Time Taken: 2 hrs. 29 mts.**

Further discussion regarding rise in prices of essential commodities, raised by Shri Basudeb Acharia on the 22<sup>nd</sup> May, 2006, continued.

Shri P. Chidambaram replied to the discussion.

The discussion was concluded.

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### **2.03 P.M.**

#### **17. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Bachi Singh Rawat regarding need to provide special economic package to solve the acute shortage of potable water in Uttaranchal.
- (2) Shri Shishupal N. Patle regarding need to enquire into alleged irregularities in the sale of railway tickets in Gondia-Chanda section of Nagpur Division in Bilaspur Zone.
- (3) Shri Bhanu Pratap Singh Verma regarding need to set up a sugar mill in Madhav Garh Tehsil, Uttar Pradesh for the benefit of the farmers in the region.
- (4) Prof. Rasa Singh Rawat regarding need for six laning of National Highway from Haryana border to Jaipur and Kishangarh to Gujarat border.
- (5) Shri Santosh Gangwar regarding need to redress the grievances of the employees of District Village Development Agency (DRDA) in Uttar Pradesh.
- (6) Shri Sunil Khan regarding need to have a look at the activities of FIIs in view of unprecedented fall in the stock market.
- (7) Shri A. V. Bellarmin regarding need for early settlement of the demands of Akashvani and Doordarshan Administrative staff.
- (8) Shri P. Mohan regarding need to convert Arasaradi bypass road in Madurai into four lane and construct a new by pass linking Uthangudi with Samayanallur on Madurai-Dindigul section.



- (9) Shri Shailendra Kumar regarding need for construction of a bridge on river Ganga at Kalakankar Ghat or Gotri Ghat in Chayal Parliamentary Constituency, Uttar Pradesh.
- (10) Shri Ram Kripal Yadav regarding need to take suitable measures to check increasing naxalite activities in Bihar.
- (11) Shri Brajesh Pathak regarding need to provide civic amenities at the religious places of Kalyani Devi and Pariyar in Unnao district, Uttar Pradesh with a view to promote tourism in the region.
- (12) Shri M. Appadurai regarding need to provide reservation to OBCs in Higher Educational Institutions and reservation in the Private Sector jobs.
- (13) Shri S.D. Mandlik regarding need for taking over of Kolhapur Airport by Airport Authority of India.
- (14) Shri Rajiv Ranjan Singh regarding need to review the methods of planning for the balanced and around development of the country.
- (15) Shri Kailash Baitha regarding need to open a Central School in Bagaha region of Champaran district, Bihar.
- (16) Dr. K. Dhanaraju regarding need to declare Villupuram in Tamil Nadu as an industrially backward district.
- (17) Shri Munshi Ram regarding need to formulate a system for providing relief to the beneficiaries of Antyodya Yojna direct through Banks particularly in Bijnore district, Uttar Pradesh.
- (18) Dr. Arun Kumar Sarma regarding need to reconsider the proposal for construction of Bogibeel Bridge under N.F. Railway as a national project.
- (19) Shri P.C. Thomas regarding need to protect the interest of farmers while signing proposed Free Trade Agreement with ASEAN countries.
- (20) Shri Ramdas Athawale regarding need to provide Central grant to the pomegranate growers whose crops have been affected due to drought in district Solapur, Maharashtra.

**2.04 P.M**

**18. Motion**

Shri Pranab Mukherjee moved the following motion:-

"That this House having taken note of the Third Report of the Committee of Privileges, laid on the Table of the House on 19 May, 2006, agrees with the findings and conclusions of the Committee and resolves that Dr. Subash C. Kashyap, former Secretary-General, Lok Sabha has committed a gross breach of privilege and contempt of the House by imputing motives to the Speaker, Lok Sabha in discharge of his duties and casting reflections on his impartiality and admonishes him for his grave misconduct".

The motion was adopted.

**2.10 P.M.**

**19. Valedictory Reference**

The Speaker made Valedictory Reference on the conclusion of Seventh Session of the Fourteenth Lok Sabha.

**2.16 P.M.**

**20. National Song**

The National Song was played.

**(Lok Sabha adjourned sine-die at 2.17 P.M.)**

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**P.D.T. ACHARY,**  
**Secretary-General.**